C O N T E N T S

Sixteenth Series, Vol. XXIV, Eleventh Session, 2017/1939 (Saka)
No. 28, Tuesday, April 11, 2017/Chaitra 21, 1939 (Saka)

S U B J E C T	P A G E S
SUBMISSIONS BY MEMBERS	
(i) Re: Unlawful and arbitrary verdict of Pakistan Military Court imposing death sentence on former naval officer, Shri Kulbhushan Jadhav	12-27, 606-608
(ii) Re: Need to disburse MNREGA wages to the labourers of Kerala before the 'Vishu' Festival	631-633
(iii) Re: Need to include freedom fighters from Punjab in the Light and Sound Show performed in Cellular Jail in Port Blair (Andman & Nicobar Islands)	635-636
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 521 and 522	29-48
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 523 to 540	49-123
Unstarred Question Nos. 5981 to 6210	124-572

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 573-586

PUBLIC ACCOUNTS COMMITTEE
69th to 73rd Reports 587

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE
8th Report 588

COMMITTEE ON GOVERNMENT ASSURANCES
48th to 58th Reports 589

JOINT COMMITTEE ON OFFICES OF PROFIT
20th Report 590

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
(i) 38th Report 590
(ii) Statements 590-591

STANDING COMMITTEE ON LABOUR
Action Taken Statements 592

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT
40th to 42nd Reports 593

STANDING COMMITTEE ON HOME AFFAIRS
203rd Report 594

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment

Shri Thaawar Chand Gehlot 594

(ii) Status of implementation of the recommendations contained in the 95th and 98th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2016-17) pertaining to Demand No. 5 of the Ministry of AYUSH (Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy)

Shri Shripad Yesso Naik 595

(iii) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17) pertaining to the Ministry of Drinking Water and Sanitation

Shri Ramesh Jigajinagi 595

(iv) (a) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Chemicals and Fertilizers on 'Movement of Fertilizers and Monitoring System' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers 596

(b) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2016-17) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers 596

(c) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Chemicals and Fertilizers on 'Functioning of Autonomous Institutions - Central Institute of Plastics Engineering and Technology (CIPET)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers 597

Shri Mansukh L. Mandaviya

MATTERS UNDER RULE 377 638-666

(i) Need to set up a committee to improve the designs of Road Over Bridge and Road Under Bridge on National Highways intersecting railway lines

Kunwar Pushpendra Singh Chandel 639

(ii) Need to look into the functioning of UC internet browser and its potential impact on national security

Shri Prahlad Singh Patel 640

(iii) Need to ban the operation of wind energy projects in forest areas particularly in Amreli district, Gujarat

Shri Naranbhai Kachhadia 641

(iv) Need to set up a Programme Generating Centre of Dharwad in Northern Karnataka

Shri Pralhad Joshi 642

(v) Need to expedite setting up of Wagon Repair Workshop in Dalmianagar, Bihar

Shri Chhedi Paswan 643

(vi) Need to provide land to landless people out of land-pool received during Bhoodan Movement

Shri Ramdas C. Tadas 644

(vii) Need to impress upon Government of Bihar to redress the grievances of agitating state employees

Shri Janak Ram 645

(viii) Need to include Meerut in Uttar Pradesh in the UDAN scheme

Shri Rajendra Agrawal 646

(ix) Need to probe the cases of sabotage of railway lines in the country

Shri Mukesh Rajput 647

(x) Need to extend Ranchi - Barkichanpi passenger train (No. 58653/58654) upto Garhwa road railway station in Jharkhand

Shri Vishnu Dayal Ram 648

(xi) Need to develop Tezpur in Assam as a Smart City and introduce daily air service from Delhi

Shri Ram Prasad Sarmah 649

(xii) Need to start construction of road over bridge and under pass at level crossing no. 12-C in Kirari in North West Delhi parliamentary constituency, Delhi

Dr. Udit Raj 650

(xiii) Need to expedite construction of new power plant in Giridih parliamentary constituency, Jharkhand

Shri Ravindra Kumar Pandey 651

(xiv) Need to withdraw the new charges and penalties announced by the State Bank of India

Shri M. I. Shanavas 652

(xv) Need to retain the 171.93 acres of land acquired for construction of railway junction near Oorukere in Tumkur district, Karnataka

Shri B. N. Chandrappa 653

(xvi) Regarding Railway projects in Mayiladuthurai parliamentary constituency of Tamil Nadu

Shri R. K. Bharathi Mohan 654

(xvii) Regarding medical insurance and monetary benefits for organ transplant and organ donation

Shri K. Ashok Kumar 655-656

(xviii) Need to frame a policy for welfare of farmers in the country

Shrimati Ratna De (Nag) 657

(xix) Need to take steps to conserve the Sun Temple of Konark in Odisha

Dr. Prabhas Kumar Singh 658

(xx) Regarding providing regional language TV channels to customers all over the country

Shri Arvind Sawant 659

(xxi) Need to construct a dam on the swamp between Mulapets and Naupada in Srikakulam district of Andhra Pradesh

Shri Ram Mohan Naidu Kinjarapu 660

(xxii) Need to include heat wave in the list of natural disasters

Shri B. Vinod Kumar 661

(xxiii) Need to provide digital class rooms in institutions run by Tribal Welfare Department in Araku Parliamentary Constituency of Andhra Pradesh

Shrimati Kothapalli Geetha 662

(xxiv) Regarding increase in Minimum Average Balance requirement announced by the State Bank of India

Shri P. Karunakaran 663

(xxv) Regarding work relating to National Register for Citizens in Assam

Shri Sirajuddin Ajmal 664

(xxvi) Need to provide e-rickshaws to differently-abled persons in Nalanda parliamentary constituency, Bihar

Shri Kaushalendra Kumar 665

(xxvii) Need to issue letter of permission to Government Medical College, Paripally in Kollam district of Kerala for academic year 2017-18

Shri N. K. Premachandran 666

HUMAN IMMUNODEFICIENCY VIRUS AND ACQUIRED IMMUNE DEFICIENCY SYNDROME (PREVENTION AND CONTROL) BILL, 2017 667-750

Motion to Consider 667

Shri Jagat Prakash Nadda 667-671, 740-750

Shri Adhir Ranjan Chowdhury 672-679

Dr. Kirit P. Solanki 680-684

Dr. K. Kamaraj 685-691

Dr. Ratna De (Nag) 692-696

Shri Ladu Kishore Swain 697-699

Dr. Ravindra Babu 700-702

Dr. Boora Narsaiah Goud 703-706

Shri Varaprasad Rao Velagapalli 707-710

Shri P.K. Biju 711-714

Dr. Heena Vijaykumar Gavit 715-721

Shri Jai Prakash Narayan Yadav 722-723

Dr. Shrikant Eknath Shinde 724-726

Shri Kaushlaendra Kumar 727-728

Shri Asaduddin Owaisi 729

Dr. Yashwant Singh 730-731

Dr. Manoj Rajoria 732-733

Shri Bhagwant Mann 734

Shri Badruddin Ajmal 735-736

Shri N.K. Premachandran 737-739

Clauses, 2 to 50 and 1 749-750

Motion to pass 750

COLLECTION OF STATISTICS (AMENDMENT) BILL, 2017 751-794

Shri Jugal Kishore Sharma 751-754

Shri Thota Narasimham 755-756

Dr. A. Sampath 757-763

Shri G. Hari 764-765

Shri Varaprasad Rao Velagapalli 766-768

Shri Bidyut Baran Mahato 769-771

Shri Kaushalendra Kumar 772

Shrimati Anju Bala 773-774

Shri Asaduddin Owaisi 775-777

Shri Thupstan Chhewang 778-781

Shri N.K. Premachandran 782-785

Shri D.V. Sadananda Gowda 786-794

Clauses 2 to 6 and 1 793-794

Motion to pass 794

ANNEXURE – I

Member-wise Index to Starred Questions 795

Member-wise Index to Unstarred Questions 796-801

ANNEXURE – II

Ministry-wise Index to Starred Questions 802

Ministry-wise Index to Unstarred Questions 803

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Tuesday, April 11, 2017/ Chaitra 21, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

...(व्यवधान)

HON. SPEAKER: Question Hour.

… (*Interruptions*)

HON. SPEAKER: I will allow you.

… (*Interruptions*)

11.01 hours

SUBMISSIONS BY MEMBERS

(i) Re : Unlawful and arbitrary verdict of Pakistan Military Court imposing death sentence on former naval officer, Shri Kulbhushan Jadhav

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : अध्यक्ष महोदया, कुलभूषण की फांसी की घोषणा की गयी है, वह अत्यंत निंदनीय है।...(व्यवधान) आज पूरे सदन को इसकी निंदा करनी चाहिए।...(व्यवधान) जिस प्रकार से एक भारतीय के साथ...(व्यवधान)

माननीय अध्यक्ष : मैं आप सभी को बोलने के लिए समय दे दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, यह बहुत ही महत्वपूर्ण विषय है, सभी लोग इसके लिए चिंतित हैं, सरकार भी चिंतित होगी और सारा देश चिंतित है कि पाकिस्तान में भारतीय जासूस होने के आरोप में मार्च, 2016 को गिरफ्तार किये गये, श्री कुलभूषण जाधव, जो भारतीय नौसेना के पूर्व अधिकारी हैं, को मौत की सजा सुनाई गई है। इसका ऐलान सोमवार को किया गया है। इंटर-सर्विसेज पब्लिकेशन रिलेशंस ने कहा है कि फील्ड जनरल कोर्ट मार्शल ने जाधव को मौत की सजा सुनाई है। सेना प्रमुख कमर जावेद बाजवा ने इसकी पुष्टि भी की है और आईसीपीआर ने संक्षिप्त बयान में भी कहा है कि भारतीय नौसेना के अधिकारी जाधव भारत की खुफिया एजेंसी, रिसर्च एंड ऐनालाइसिस विंग से जुड़ा था, जो हुसैन मुबारक पटेल नाम का इस्तेमाल करता था, ये सारी 'झूठी' बातें हैं और इन बातों को लेकर उन्होंने उसका कोर्ट मार्शल करके, जो अब मिलिट्री में नहीं है, उसका उनसे कोई वास्ता नहीं है, लेकिन फिर भी उसको फांसी की सजा दी जा रही है और वे कह रहे हैं कि यह रॉ का एजेंट है, स्पाइ है, यह सरासर 'झूठ' है।

इसके बावजूद भी सरकार क्यों चुप बैठी है, मुझे मालूम नहीं पड़ रहा है। ...(व्यवधान) आप मेरी बात सुनिए।...(व्यवधान)

माननीय अध्यक्ष : यह झगड़े का विषय नहीं है। इससे सभी लोग चिंतित हैं।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : अध्यक्ष महोदया, अगर कानून और न्याय के मूल सिद्धांतों का पालन नहीं होता है तो भारत के लोग इसे सोची-समझी हत्या समझेंगे। यह बेहद महत्वपूर्ण मामला है कि हमारे उच्चायोग तक को इसकी जानकारी नहीं दी गयी कि कुलभूषण जाधव का ट्रायल चल रहा है। जाधव का अपहरण ईरान से किया गया था, पाकिस्तान द्वारा किसी तरह की राजनीतिक पहुंच नहीं दी गयी। अगर उनको फांसी दी जाती है तो हम इसे एक सोची-समझी हत्या, मर्डर कहेंगे।

पाकिस्तान के रवैये का इससे भी अंदाजा लगाया जा सकता है कि भारत की तरफ से उसके पठानकोट के हमले में शामिल होने के पूरे सबूत दिये जा रहे थे, वहां की एजेंसियों को भारत में जांच करने की इजाजत तक दी गयी, जबकि पाकिस्तान में हमारे अधिकारियों को जाधव से मिलने तक नहीं दिया गया, वकील भी रखने नहीं दिया गया और एक साल में 13 बार उन्होंने कोशिश की, उसके बावजूद भी उनको नकारा गया। कुलभूषण जाधव मामले में पाकिस्तान ने अंतर्राष्ट्रीय कानूनों का पालन नहीं किया है। भारत ने जाधव को वकील मुहैया कराने की पेशकश की, लेकिन पाकिस्तान ने इससे इंकार कर दिया। महोदया, यदि पाकिस्तान कुलभूषण जाधव को फांसी देता है, तो भारत को इसे हत्या समझना चाहिए और उसी तरह रिएक्ट करने की सरकार में ताकत भी होनी चाहिए।

मैं एक बात और कहना चाहता हूं कि आप बिना इनविटेशन पाकिस्तान के प्रधान मंत्री की बेटी की शादी में जाते हो, क्या इस बारे में आप बातचीत नहीं कर सकते थे?...(व्यवधान) क्या डायरेक्टली उन्हें मिल नहीं सकते थे, क्या टेलीफोन पर आप बात नहीं कर सकते थे?...(व्यवधान) विदेश मंत्री तथा सभी लोगों को भारतीय नागरिक को बचाने की कोशिश करनी चाहिए।...(व्यवधान) अगर कुलभूषण जाधव को बचाया नहीं जाता है, तो मैं समझूंगा कि यह सरकार की कमजोरी है और यह भारत की कमजोरी होगी।...(व्यवधान)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): महोदया, मैं खड़गे जी से कहना चाहता हूं कि ऐसे राजनीति नहीं करनी चाहिए।...(व्यवधान) गृह मंत्री जी जरूर जवाब देंगे, विदेश मंत्री भी जवाब देंगी, लेकिन ऐसी ओछे तरीके की राजनीति नहीं करनी चाहिए।...(व्यवधान) कुलभूषण जाधव के साथ हम सभी हैं, पूरा हाउस उनके साथ है।...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, आप बैठ जाएं। मंत्री जी मना नहीं कर रहे हैं।

श्री निशिकांत जी।

...(व्यवधान)

श्री निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदया, भारतीय नागरिक के साथ जो भी घटना घटित हुई है, उसके लिए मैं सोच रहा था कि सभी सांसद और सारा देश एक साथ खड़ा हो कर उस नागरिक के साथ अपनी सहानुभूति प्रकट करेगा और पाकिस्तान पर अटैक करेगा।...(व्यवधान) लेकिन कांग्रेस के मित्रों ने देश के लिए हल्की राजनीति करने का प्रयास किया है, यह देश के लिए दुर्भाग्यपूर्ण घटना है।...(व्यवधान) भारत सरकार की नीतियों के कारण पाकिस्तान पूरी दुनिया के फोरम में अलग-थलग पड़ गया है। ब्रिटेन की संसद ने भारत का पक्ष लेते हुए पाकिस्तान को कहा कि गिलगित बाल्टिस्तान और पाकिस्तान अधिकृत कश्मीर में तुम गलत काम कर रहे हो और गिलगित बाल्टिस्तान को अलग राज्य घोषित नहीं कर सकते हो।...(व्यवधान) आतंकवादी घटनाओं से सारे विश्व को परेशानी हो रही है और पूरी दुनिया में भारतीय प्रधान मंत्री जी के नेतृत्व में भारत की अपनी अलग पहचान बनी है।...(व्यवधान) इस वजह से भारत को बदनाम करने के लिए एक साजिश के तहत पाकिस्तान ने, जहां कि कानून व्यवस्था नाम की चीज नहीं है, जहां न्यायपालिका नाम की चीज नहीं है, वहां ऐसा अन्यायपूर्ण कदम उठाया जा रहा है।...(व्यवधान) हमारे प्रधान मंत्री के नेतृत्व में देश में मजबूत सरकार बनी है, इसलिए पूरी दुनिया आज पाकिस्तान को आतंकवादी राष्ट्र घोषित करने के लिए इकट्ठा है। इस वजह से पाकिस्तान ने कुलभूषण जाधव को बिना न्यायपालिका का सहारे दिए, बिना भारत सरकार को विश्वास में लिए ऐसा कदम उठाया है।...(व्यवधान) हमने 13 बार कोशिश की कि हमारे लोग कुलभूषण जाधव के साथ मिलें।

मेरा भारत सरकार से आग्रह है कि जिस तरह से हमारे नागरिक को पाकिस्तान ने प्रताड़ित करने का काम किया है और उसे फांसी की सजा दी है। इस बारे में भारत सरकार एक्शन ले और पाकिस्तान को आतंकवादी राष्ट्र घोषित करे। पूरी पार्लियामेंट एक सोच के साथ एक रेजोल्यूशन पास करे कि पाकिस्तान हमारे नागरिक को बाइज्जत बरी करे।...(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, डॉ. किरीट पी. सोलंकी, श्री शिव कुमार उदासि, श्री देवजी एम. पटेल और श्री अश्विनी कुमार चौबे को श्री निशिकांत दुबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : मैं सबकी भावना समझती हूं। हम सभी कुलभूषण के साथ हैं, लेकिन हम सही बात करें, इसके लिए हम प्रयास करें।

...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी, इस बारे में उत्तर देंगे। सरकार उत्तर देने के लिए तैयार है। खड़गे जी, हर बात पर गुस्सा मत कीजिए।

...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, गुस्सा पाकिस्तान पर कीजिए, सरकार पर नहीं।

...(व्यवधान)

श्री असादुद्दीन ओवैसी (हैदराबाद) : अध्यक्ष महोदया, मैंने इस विषय में एडजर्नमेंट मोशन भी दिया है। मैं आपके जरिए हुकूमत से इस बात का मुतालबा करता हूं कि हुकूमत को बहुत गंभीरता से इस बारे में सोचना पड़ेगा और पूरी कोशिश करनी चाहिए कि हमारे हिंदुस्तानी शहरी की जान बचाई जाए। यह बात बिलकुल सही है कि 13 मर्तबा हमने कोशिश की, लेकिन उन्होंने काउंसेलर सर्विस नहीं दी। पाकिस्तान की मिलिट्री अदालत एक अदालत नहीं है, बल्कि एक बनाना अदालत है, जहां बिना किसी एविडेंस के, बिना किसी प्रूफ के उन्होंने फैसला दिया है। यकीनन हमारे हिंदुस्तान के शहरी को धोखा देकर ईरान से पकड़कर लाए और सारी दुनिया के सामने इस तरह का नाटक कर रहे हैं।

मैं सरकार से इस बात का मुतालबा करता हूं कि आपके पास बहुत बड़ी ताकत है, आपके पास इन्फ्लुएंस है, लेकिन आप इन्फ्लुएंस का इस्तेमाल क्यों नहीं कर रहे हैं? मैं यहां सियासत नहीं कर रहा हूं। आपको मालूम था कि इस तरह का फैसला आने वाला है, इसलिए बेहद जरूरी है कि क्या सरकार हिंदुस्तानी शहरी को बचाने की पूरी कोशिश करेगी या नहीं, क्योंकि यह एक बाइज्जत शहरी है और इनकी जान बचाना हम सभी की जिम्मेदारी है।

महोदया, मैं फिर से मुतालबा करता हूं कि इनकी जान बचाई जाए। सरकार अपना इन्फ्लुएंस इस्तेमाल करे, चाहे वह इंटरनेशनल इन्फ्लुएंस हो और सरकार इन्हें वापिस लाने की पूरी कोशिश करे।

श्री जय प्रकाश नारायण यादव (बाँका) : माननीय अध्यक्ष महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

कुलभूषण जाधव को पाकिस्तान ने सज़ा-ए-मौत की सज़ा दी है। पाकिस्तान आतंक की फैक्ट्री चला रहा है और आतंकियों का गढ़ बन चुका है और लगातार चेतावनियों के बावजूद भी वह सुधरने वाला नहीं है। स्थिति बहुत ही भयानक है और पाकिस्तान का रवैया बहुत ही खतरनाक है। वह गलतियों पर गलतियाँ करता जा रहा है। भारतीय नागरिक को फांसी की सज़ा दी गयी है। ऐसा ही सरबजीत सिंह के साथ भी किया गया था। पाकिस्तान आतंकियों को पालता है, यह सर्वविदित है। फर्ज़ी केस बनाकर कुलभूषण जाधव को सज़ा दी गयी है। जासूसी का असत्य आरोप लगाया गया है, जिसके लिए न ही कोई वकील की व्यवस्था हुई और न ही कोई सुनवाई हुई और फांसी की सज़ा दे दी गयी। यह बहुत ही खतरनाक है।

वहाँ का हाफिज़ सईद, जो सबसे बड़ा आतंकी है, उसको तो वह गुलदस्ते में रखता है और हमारे नागरिक को मौत की सज़ा दी जाती है। इससे बढ़कर और क्या हो सकता है। इसलिए मैं भारत सरकार से मांग करता हूँ कि इस दिशा में कठोर से कठोर कार्रवाई की जाए।

PROF. SAUGATA ROY (DUM DUM): Madam, I join the other Members in condemning the order by a Military Court in Pakistan about the death sentence on Shri Kulbhushan Jadhav. Since the Pakistan Government did not and was not able to prosecute him in a normal Court, his trial was held secretly in a Military Court. So far, Pakistan has not produced any proof of his involvement in any espionage activity. In fact, it is said that he was arrested from Tehran which has no connection to Pakistan. Shri Kulbhushan Jadhav was a former Navy Commando who had retired and was having a legitimate business in Iran. Had he been involved in espionage activities, he would not have had an Indian Passport that he was carrying. We condemn this attitude of the Pakistan authorities. We are happy that the Foreign Secretary Dr. S. Jaishankar has issued a *demarche* to Pakistan and has totally criticized this very wrong step by the Pakistani authorities. This shows that Pakistan which harbours so many terrorists like Hafiz Saeed, the *Jamiat-ulama-i-Hind* and Masood Azhar who was released from India, is taking a

vindictive action against Indians. The Indian Government has held back the release of some Pakistani prisoners on this ground. The Government must realize that the whole country is behind it in criticizing this. We condemn this.

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): Madam, this news of death sentence on Shri Kulbhushan Jadhav in Pakistan in secret, without following the norms of justice, is yet another example of that country's shameful behaviour. This is an issue on which the whole House stands united. This is not a question as to whether any of us is a part of the Government or the Opposition. We are all Indians. We must recognize that Pakistan is not a normal country. It is not a normal country because the foreign policy of that country is not run by the elected Government. It is run by their military establishment particularly when it comes to India. This is a deliberate provocation by their military establishment to continue to destabilize relations with us.

In this, we must all stand united and that our dealings with Pakistan must be on multiple fronts. We must respond to this provocation with strength; we must separately deal with their elected government and their civil society; and we must take up the case not just of Kulbhushan Yadav but all such injustices in the World Court and in places like the United Nations.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : महोदया, भारत के खिलाफ पाकिस्तान की नापाक हरकतें और बदतमीजी करने के प्रकार बढ़े हैं। इसका उदाहरण कुलभूषण जाधव है। कुलभूषण जाधव हमारे सतारा जिले के निवासी थे और वे मुंबई में भी कई वर्षों से रहते थे। पाकिस्तान ने बलूचिस्तान में उनको पकड़ने के बाद जिस तरह से उनके साथ बर्ताव किया, उसे देखने के बाद कुलभूषण जाधव के परिजनों ने भारत सरकार के साथ संपर्क किया और भारत सरकार ने कई बार पाकिस्तान से संपर्क कर के कुलभूषण जाधव को हर तरीके की मदद देने का प्रयास किया।

महोदया, पाकिस्तान एक ऐसा देश है जिसे उसी की भाषा में सबक सिखाने की जरूरत है। आज हिन्दुस्तान के सामने ऐसी जरूरत आई है। मुझे खुशी हो रही है कि कल कुलभूषण जाधव को पाकिस्तान में फाँसी की सजा सुनाए जाने के बाद भारत सरकार ने पाकिस्तान के यहाँ बंद कैदियों को छोड़े जाने के अपने फैसले पर तुरंत रोक लगा दी है, इसके लिए मैं भारत सरकार का अभिनंदन करता हूँ। मैं एक बार

फिर विनती करता हूँ कि कुलभूषण को छुड़ाने के लिए भारत सरकार प्रयास करे। जब हमारे चंदू चौहान को हिन्दुस्तान वापस लाने का प्रयास भारत सरकार के माध्यम से हुआ था, तब हम लोगों ने उसका अभिनंदन किया था। वैसा ही प्रयास कुलभूषण जाधव को छुड़ाने के लिए भारत सरकार को करना चाहिए। कुलभूषण जाधव को छोड़ने के लिए यदि पाकिस्तान सही तरीके से नहीं मानता है, तो उसे सबक सिखाने की कोशिश भारत सरकार के माध्यम से होनी चाहिए। धन्यवाद।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल, श्री ओम बिरला, श्री रवीन्द्र कुमार जेना एवं श्री भैरों प्रसाद मिश्र को श्री विनायक भाऊराव राऊत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. A. SAMPATH (ATTINGAL): Madam Speaker, we all stand by the side of Shri Kulbhushan Jadhav. The whole nation is with him. This is a question of our nation's pride. An innocent citizen has been kidnapped from another country by another country flouting all norms of natural justice. If there is any justice at all, I would like to know what kind of justice the Government of Pakistan provides to its citizens and to the citizens of other nations. We all believe in the rule of law. I am not criticizing anybody but I wonder whether Pakistan is being run by terrorists or by ISI or by the elected government. This is not only the sad plight of an Indian citizen in Pakistan but this is an unlawful act being committed by a foreign government on the Government of India. It is an unlawful act against the citizens of India. On behalf of CPI(M), I would express our sincere solidarity to Shri Kulbhushan Yadav.

माननीय अध्यक्ष : सद्भावना प्रकट करो। इतना लंबा मत बोलो।

Shri P.K. Biju and Shrimati P.K. Shreemathi Teacher are permitted to associate with the issue raised by Dr. A. Sampath.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you, Madam Speaker, for giving me this opportunity to speak on this very important issue.

Madam, Mr. Kulbhushan Yadav was arrested on March 3, 2016. From then and till 31st of March, 2017, 13 attempts were made by the Government of India to get consular access to Shri Jadhav. In spite of the international conventions being very clear and specific in this regard, even consular access to a person who has

been taken into custody has not been provided. It is a violation of the principles of natural justice. I strongly condemn the unlawful, unjust, illegal, arbitrary act of the Field General Court Martial in Pakistan. Madam, you may kindly see that Shri Jadhav has been tried under Section 59 of the Pakistan Army Act of 1952 and under Section 3 of the Official Secrets Act of 1923. Even under the provisions of these Acts the accused has the right of defence but even the right to contest his case has been denied to him. I fully support the version and the response of the Government of India that this is a premeditated murder by the Pakistan Army. The entire nation should stand united to condemn this.

For last one year, he was in custody. I am not making any criticism, but unfortunately we have not been able to bring the matter into the public domain so as to build up public consensus and concern so that the issue can be brought up in the international fora. … (*Interruptions*)

SHRI SIRAJUDDIN AJMAL (BARPETA): Hon. Speaker Madam, the Government of Pakistan should get a very clear message that there are 125 crore Kulbhushans in this country and we are not going to take this lying down because this is going to be the beginning of their oppressive measures. Pakistan has been carrying out many terrorist activities and this is the first time we have got official proof. I think we should nail them.

श्री तारिक अनवर (कटिहार): अध्यक्ष महोदया, मैं अपने आपको सदन की भावना से जोड़ता हूं। कुलभूषण जाधव जी महाराष्ट्र के सांगली जिले के रहने वाले हैं। जिस प्रकार से उनको फांसी की सजा सुनाई गई है। मैं समझता हूं कि कोई भी सभ्य समाज इस बात को स्वीकार नहीं करेगा कि बगैर किसी सहायता के, चाहे वह कोर्ट की सहायता हो, वकील की सहायता हो या अन्य किसी सहायता को प्रदान किए बिना ही सज़ा सुनाई जाए। किसी प्रकार की सहायता पाकिस्तान सरकार द्वारा उनको नहीं प्रदान की गई। हम इस बात की मांग करते हैं कि इसके खिलाफ भारत सरकार सख्त कदम उठाए। यदि जरूरत पड़े तो अंतर्राष्ट्रीय मंच पर भी पूरी ताकत के साथ इस मुद्दे को उठाया जाए, क्योंकि यह मामला किसी एक व्यक्ति का नहीं है, बल्कि पूरे देश की भावना इससे जुड़ी है। मैं समझता हूं कि पाकिस्तान ने अपने नापाक इरादों या नापाक

कार्यों पर पर्दा डालने के लिए इस तरह का कदम उठाया है। इसका विरोध पूरी ताकत के साथ कठोरता से होना चाहिए।

DR. M. THAMBIDURAI (KARUR): Hon. Speaker Madam, today we have read the news that the military court in Pakistan has sentenced Indian national Kulbhushan Jadhav to death for alleged involvement in spying and other activities. This is because Pakistan has become a terrorist State. We know very well that India is suffering a lot because of terrorist activities instigated by Pakistan. We want some kind of peaceful atmosphere and we are trying for it, but they are misusing that and indulging in terrorist activities as a result of which our people are suffering. Even our Indian citizens who are living there are not in safe condition. Kulbhushan Jadhav is an Indian citizen. On some ground, they arrested him and gave him death sentence. This is unethical and incorrect. I am condemning this step of Pakistan. I would request the Government of India to take necessary action and see that this kind of incident shall not take place again. I would request our Embassy and other people to take necessary action and save our Indian citizens.

श्री कौशलेन्द्र कुमार (नालंदा) : मैडम, कुलभूषण जाधव को पाकिस्तान की कोर्ट ने जो सज़ा-ए-मौत सुनाई है। मैं उसका विरोध करते हुए कुलभूषण जाधव के साथ हूं और पूरा हिन्दुस्तान उसके साथ है। मैं माननीय गृह मंत्री जी और प्रधान मंत्री जी से मांग करता हूं कि कुलभूषण जाधव एक हिन्दुस्तानी है। हम तमाम हिन्दुस्तानी आज उसके साथ हैं, जैसे भी हो आप उसको भारत लाने का प्रयास कीजिए, धन्यवाद।

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Speaker Madam, the death sentence on Kulbhushan Jadhav is illegal, arbitrary and senseless. On this issue, the entire nation stands in solidarity behind the Government. He was not a spy; he was kidnapped and was sentenced to death. In many countries, politicians play to the gallery. But in Pakistan, even the judiciary seems to be playing to the gallery. Which gallery are they playing to? There are so many issues in Pakistan, like hunger and malnutrition. I do not think even the Pakistani galleries will be impressed by this sentence. How did we treat Ajmal

Kasab? We gave him every possible legal remedy before the final sentence. On one side, we have Ajmal Kasab's case, on the other side, we have an arbitrary and senseless sentence that was handed over to Kulbhushan Jadhav. We all stand in solidarity; the nation stands in solidarity.

श्री अनुराग सिंह ठाकुर (हमीरपुर): अध्यक्ष महोदया, मैं सदन से सहमत हूं कि जिस तरह से भारतीय नागरिक श्री कुलभूषण जाधव, जो एक निर्दोष व्यक्ति है, जिस तरीके से पाकिस्तान ने उसे अगवा करके रॉ का एजेंट दिखाते हुए फांसी की सजा देने की बात कही है, यह पहली घटना नहीं है। इससे पहले चाहे सरबजीत सिंह हो, चमेल सिंह हो या अब कुलभूषण जाधव हो, पाकिस्तान के आतंकवादी एक ओर निर्दोष भारतीयों को मारते हैं, वहीं दूसरी ओर पाकिस्तान की सरकार निर्दोष भारतीयों को अगवा करके उन्हें इस तरह से फांसी की सजा देने का काम करती है। मैं समझता हूं कि यहां उसकी पूरी तरह से आलोचना करनी चाहिए। इससे पूर्व में भी सदन के सारे सदस्यों ने आतंकवाद के विषय और पाकिस्तान की हरकतों को लेकर एकजुटता दिखाई है और हम सबने इकट्ठे होकर यहां से रिजोल्यूशन पास किया है। चाहे वह कश्मीर की बात हो, पी.ओ.के. की बात हो, चाहे सरबजीत सिंह की बात हो या चमेल सिंह की बात हो, सदा भारतीय सांसद और यह सदन इकट्ठा नजर आया है और मैं समझता हूं कि आज एक बार फिर यह इकट्ठा नजर आना चाहिए। 125 करोड़ भारतीयों की आवाज पाकिस्तान क्या, पूरी दुनिया भर में जाए कि पाकिस्तान एक आतंकवादी देश है और उसकी इस तरह की हरकतों को हम मंजूर नहीं करेंगे। मैं समझता हूं कि इसके स्पष्ट संकेत पूरी दुनिया में जाएं, आप सबके माध्यम से मैं ऐसे एक रिजोल्यूशन का निवेदन करना चाहता हूं।

माननीय अध्यक्ष : श्री भगबंत खुबा तथा श्री प्रताप सिम्हा को श्री अनुराग सिंह ठाकुर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Thank you very much, Madam. I will keep it very short.

I obviously associate myself strongly with what all our colleagues have said and I would not repeat those points but I have one additional point. The unity of this House and the unity of this country must be translated internationally. The fact is that we prefer not to internationalise our problems with Pakistan but this is one time when what Pakistan is doing is not only an assault on India; it is also an

assault on the bonds of international law and international conventions that affect everybody.

There are certain countries that finance and arm the Pakistani military. Those countries must be told by us that if this could be done to an Indian today, it can be done to one of their nationals tomorrow. The extremely important thing for us is to uphold the principles. This gentleman was denied consular access which is a basic right thirteen times. The Geneva Conventions have been violated by Pakistan if they had done this under laws of war even though we are not at war with Pakistan.

This is an extremely serious matter of global resonance. I hope that we will convey our support to the Government as well as urge the Government to take this up in world forums as well.

Thank you, Madam Speaker.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Thank you, Madam. I fully endorse the views expressed by learned friends.

This House should wholeheartedly condemn the attitude of Pakistan. I express my solidarity with the Government of India in tackling such issues.

Thank you.

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, श्री कुलभूषण जाधव को जो फांसी की सजा पाकिस्तान में दी गई है, उसको लेकर पूरे सदन ने केवल चिंता ही व्यक्त नहीं की है, बल्कि पूरे सदन ने आक्रोश व्यक्त किया है। कुलभूषण जाधव को जिस तरीके से फांसी दी गई है...(व्यवधान) जाधव बोलते हैं, मैं जाधव ही बोल रहा हूं। कुलभूषण जाधव को जिस तरीके से फांसी दी गई है...(व्यवधान)

प्रो. सौगत राय: अभी फांसी नहीं दी गई है, फांसी का आदेश दिया गया है।

श्री राजनाथ सिंह : फांसी का आदेश दिया गया है...(व्यवधान) फांसी दिये जाने का आदेश किया गया है,...(व्यवधान) फांसी दिये जाने का जो फैसला लिया गया है, उससे केवल सदन ही नहीं, बल्कि सारा देश चिंतित है। जहां तक कुलभूषण जाधव का प्रश्न है, जैसा सभी सम्मानित सदस्यों ने बतलाया कि वह इंडियन नेवी के एक रिटायर्ड ऑफिसर हैं और उसके बाद चाबहार, ईरान में वह एक छोटा-मोटा बिजनेस करते थे और स्थानीय ईरानी सिटीजन उनका पार्टनर भी था। उस बिजनेस के सिलसिले में ही वह अक्सर

तेहरान और चाबहार आया-जाया करते थे। मार्च, 2016 में पाकिस्तान की सिक्युरिटी एजेंसीज के द्वारा उन्हें किडनैप कर लिया गया और उसे पाकिस्तान मीडिया के समक्ष भारतीय एजेन्सीज के स्पाई के रूप में प्रस्तुत किया गया। पाकिस्तानी मीडिया को ब्रीफ करते समय पाकिस्तान की अथॉरिटी ने ही कुलभूषण जाधव के संबंध में यह कहा है कि कुलभूषण के पास एक वैलिड इंडियन पासपोर्ट मिला। अब यह बात समझ में नहीं आती कि यदि कुलभूषण जाधव के पास वैलिड इंडियन पासपोर्ट मिला है तो वह स्पाई कैसे हो सकता है। लेकिन फिर भी कुलभूषण जाधव का स्पाई होना, मैं मानता हूं कि जब उनके पास वैलिड इंडियन पासपोर्ट था तो इसका प्रश्न ही नहीं खड़ा होता और यह पाकिस्तान के एक्शन को सीधे एक्सपोज करता है।

भारतीय हाई कमीशन ने बार-बार पाकिस्तान से भी अनुरोध किया था कि हमको काउंसलर एक्सेस दिया जाना चाहिए, लेकिन भारतीय हाई कमीशन के द्वारा बार-बार अनुरोध किए जाने के बावजूद जो काउंसलर एक्सेस दी जानी चाहिए थी, वह नहीं दी गई है। पाकिस्तान द्वारा बगैर काउंसलर एक्सेस के इस सैंटेंस को मैं स्ट्रांगली कहना चाहता हूँ कि यह जो फांसी की सजा सुनाई गई है, भारत सरकार उसे स्ट्रांगली कंडेम करती है। मैं सदन को यह भी आश्वस्त करना चाहता हूँ कि जो लॉ एण्ड जस्टिस के बेसिक नॉर्म्स होते हैं, उनको बिना ध्यान में रखे, यह फांसी की सजा कुलभूषण जाधव को सुना दी गई है। मैं सदन को आश्वस्त करना चाहता हूँ कि चाहे इसके लिए जो भी करना पड़े, भारत सरकार वह करेगी और कुलभूषण जाधव के साथ न्याय होगा। मैं सदन को इतना आश्वस्त करना चाहता हूँ। ...(व्यवधान)

महोदया, इस संबंध में डिटेल्ड जानकारी, 12 बजे के बाद हमारी एक्सटर्नल अफेयर्स मिनिस्टर भी आएंगी और इस संबंध में वे विस्तृत जानकारी देंगी। ...(व्यवधान)

SHRI N.K. PREMACHANDRAN: Madam, the House has to pass a Resolution condemning the issue. … (*Interruptions*)

HON. SPEAKER: She will come to the House.

…(व्यवधान)

SHRI JYOTIRADITYA M. SCINDIA (GUNA): Madam, we should pass a Resolution… (*Interruptions*)

माननीय अध्यक्ष : प्रश्न नंबर 521।

श्री जनक राम जी।

…(व्यवधान)

भारी उद्योग और लोक उद्यम मंत्री (श्री अनन्त गंगाराम गीते): मैडम, इस विषय पर सदन का रेज़ोल्युशन ले लेते। ...(व्यवधान)

श्री अनुराग सिंह ठाकुर: मैडम, सदन ने एक प्रस्ताव पारित किया है कि पाकिस्तान को एक आतंकवादी देश घोषित किया जाए। ...(व्यवधान)

माननीय अध्यक्ष : यह ऑलरेडी है। यह पूरे सदन का प्रस्ताव भी है और इसीलिए मैंने सभी को बोलने दिया है कि पूरा सदन साथ में है।

...(व्यवधान)

माननीय अध्यक्ष : विदेश मंत्री जी को आने दीजिए, वे 12 बजे स्टेटमेंट देंगी, ज़रा रुको तो सही। अभी कोई सांसदों की सेना ले कर थोड़े ही जाना है। प्लीज़ बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठिए न।

...(व्यवधान)

HON. SPEAKER: Only the hon. Member's Supplementary will go on record.

...(Interruptions)... *

---

* Not recorded.

ORAL ANSWERS TO QUESTIONS

(Q. 521)

श्री जनक राम : महोदया, पाकिस्तान द्वारा कुलभूषण जाधव जी के साथ जो कुछ हुआ है, पूरा सदन उनके साथ है। ग्रामीण क्षेत्रों में एक चर्चा सुनने के लिए हम नौजवानों को मिलती है कि जब गीदड़ की मौत आती है, तो वह शहर की तरफ भागता है। वही हाल पाकिस्तान का है। ...(व्यवधान)

माननीय अध्यक्ष: आप गुस्सा मत करिए, प्रश्न पूछिए।

...(व्यवधान)

श्री जनक राम : महोदया, हम प्रश्न की तरफ आना चाहते हैं। जिस देश के प्रधान मंत्री चट्टानी इरादे वाले नरेंद्र मोदी जी हैं, जिस देश के गृह मंत्री राजनाथ सिंह जी हैं, तो पाकिस्तान के काले कारनामों और मंसूबों को कभी भारत सरकार सफल नहीं होने देगी। जहां तक सवाल है, विपक्ष में बैठे आदरणीय खड़गे साहब, मैं बिहार से आता हूँ और बिहार में आए दिन पत्रकारों की हत्याएं हो रही हैं। हम सदन में बोलते हैं और दूर-दूर तक मिनटों में दिखाए जाते हैं, देश-दुनिया देखती है, चाहे प्रिंट मीडिया हो या इलैक्ट्रॉनिक मीडिया हो, उनके माध्यम से दिखाया जाता है, लेकिन बिहार में जो सरकार चल रही है, वह कुछ नहीं कर रही है। माननीय मंत्री जी ने विस्तार से उत्तर दिया है, उनके प्रति हृदय से हम आभार प्रकट करते हैं। ...(व्यवधान) पत्रकार लोकतंत्र के चौथे स्तंभ हैं, ऐसे में पत्रकारों पर हो रहे हमले चिंता का विषय हैं। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि तीन वर्षों में जिन पत्रकारों की हत्याएं हुई हैं, उनमें से अब तक कितने मामलों में दोषियों को सजा दी गई है? साथ में हम सदन को यह बताना चाहेंगे कि मेरे लोक सभा क्षेत्र के पड़ोसी जिले सीवान में राजदेव रंजन यादव, ब्रजेश किशोर समस्तीपुर, धमेंद्र सिंह आदि पत्रकारों की हत्याएं हो चुकी हैं, लेकिन बिहार सरकार चिर निद्रा में सोई हुई है। हम सरकार से यह जानना चाहते हैं कि कितने हत्यारों को कड़ी से कड़ी सजा दी गई है?

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, जो प्रश्न पूछा गया है कि पत्रकारों पर हमले बढ़ रहे हैं, इसका जवाब हम दे चुके हैं कि हम गृह मंत्रालय के माध्यम से मीडियाकर्मियों पर हमलों का रिकार्ड राष्ट्रीय अपराध रिकार्ड ब्यूरो द्वारा आईपीसी की धारा 325, 326, 326क और 326ख के अंतर्गत रखते हैं। सन् 2014-15 में अपराधों में जो कमी आई है, उसका हमने यहां पर ब्यौरा दिया है। सन् 2014 में 114 अपराध हुए थे, जो कि गंभीर थे, उसमें 32 अपराधियों को गिरफ्तार किया गया था। सन् 2015 में ऐसे सिर्फ 28 अपराध ही दर्ज हुए हैं। उसमें टोटल 41 अपराधियों को पकड़ा गया है। पर्टिकुलरली माननीय सदस्य ने सिवान के राजदेव रंजन की हत्या होने के मामले को लेकर प्रश्न पूछा है, इसमें मैं इतना ही बताना चाहूँगा

कि इसकी पूरी जाँच के लिए राज्य सरकार की सिफारिश के अनुसार सीबीआई के माध्यम से यह जाँच चल रही है। जो भी घटनाएँ होती हैं, चाहे वे किसी भी राज्य में हों, चाहे बिहार में हों या अन्य किसी राज्य में घटनाएं हों, वहाँ की स्थानीय पुलिस इन मामलों को देखती है। केन्द्र सरकार इसमें हस्तक्षेप नहीं करती है। जहाँ भी पत्रकारों पर ऐसे हमले होते हैं, वह राज्य सरकार का मामला होता है।

श्री जनक राम : महोदया, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहता हूँ कि अपने कर्तव्य का निर्वहन करते हुए जो पत्रकार अपने प्राणों की आहूति दे देते हैं, उनके परिवारों को राहत और पुनर्वास के लिए सरकार की क्या योजना है? घर की रोजी-रोटी कमाने वाला जब इस दुनिया से चला जाता है तो उसके बच्चे अनाथ हो जाते हैं और उसकी विधवा को दर-दर की ठोकरें खानी पड़ती हैं। क्या ऐसे पत्रकारों के परिवारों से किसी एक आश्रित को सरकारी नौकरी देने का प्रावधान या ऐसे परिवार के भरण-पोषण के लिए कोई नियमित मासिक आर्थिक सहायता देने का सरकार कोई विचार कर रही है? क्या मजीठिया आयोग को सरकार लागू करने का निर्णय ले रही है? धन्यवाद।

माननीय अध्यक्ष : आपकी बात आ गयी है। अब आप बैठिए।

श्री हंसराज गंगाराम अहीर : महोदया, माननीय सदस्य ने जो प्रश्न पूछा है, इसमें मैं इतना बता देना चाहता हूँ कि जो भी पत्रकारों पर हमले होते हैं या किसी पत्रकार को अपनी जान गँवानी पड़ती है, जिस भी कम्पनी या आर्गेनाइजेशन में ये एम्प्लॉई होते हैं, उस एम्प्लॉई को मुआवजा देने का प्रावधान सम्बन्धित आर्गेनाइजेशन का होता है। अपने देश में या किसी राज्य में ऐसा कोई प्रावधान नहीं है कि पत्रकारों की ऐसे हत्या होने के बाद उनके परिवार को कुछ मुआवजा अलग से दिया जाये। ऐसा कोई प्रावधान नहीं है, लेकिन उनकी भावनाओं को देखते हुए हम समझते हैं कि एक इमोशनल ग्राउंड पर वे चाहते हैं कि ऐसा कोई प्रावधान हो, लेकिन ऐसा कोई प्रावधान नहीं है।

DR. A. SAMPATH: Thank you, Madam Speaker.

Madam Speaker, we all know that the Media is the Fourth Estate and is one of the pillars of our democracy. The question that my learned friend and I have asked is very important. I would like to know whether the number of attacks on journalists are on the rise in recent years. Here, in the reply the hon. Minister has given the State and Union Territory-wise cases registered (CR) and persons arrested (PAR) for attack on media persons under Sections 325, 326, 326A and 326B of IPC. What about Sections 302 of IPC and 307 of IPC? The learned Members of this House who have a background of legal profession very well

know about Sections 302 and 307 of IPC. They have not been mentioned in the reply. They are very serious crimes under Indian Penal Code.

Madam Speaker, this is a very important issue. This data pertains to 2014 and 2015. What about the data of 2016? Can the Minister give the latest data for the calendar year 2016? It is shameful that crimes have not been reported by certain States. I am referring to Sl. No. 29 in the answer given by the hon. Minister about CR and PAR of a particular State. I am not mentioning the name of that State. But, if the law and order is a State subject and attacks on the journalists is on the rise, how can the Government of India allow a particular State to not to report crimes against the journalists and the Media? We are saying that the Media and the journalists have the freedom. They have the Right to Freedom of Speech and Expression under Article 19 (1) (A) of the Constitution of India. We are actually limiting the scope of the Press freedom. … (*Interruptions*)

माननीय अध्यक्ष: आपका प्रश्न हो गया है। आरोप-प्रत्यारोप नहीं, आप प्रश्न पूछिए।

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, माननीय सदस्य ने स्वयं यह स्वीकार किया है कि यह स्टेट का मामला होता है, इसलिए इसके बारे में सारा डाटा हमने कभी नहीं रखा था। वर्ष 2014 में आदरणीय मोदी जी की सरकार के आने के बाद से, वर्ष 2014 से इन अपराधों का डाटा रखा जा रहा है। वर्ष 2015 का डाटा दिया गया है। वर्ष 2016 में हुए इन अपराधों का डाटा जून तक आ जाएगा। इसमें एन.सी.आर.बी. काम करती है।

इन्होंने पत्रकारों पर होने वाले हमलों के बारे में जो चिंता प्रकट की है, उससे हम सहमत जरूर हैं, लेकिन ये सारे मामले स्टेट गवर्नमेंट के अंडर होने के कारण यहां पर हम उनके बारे में अधिक जानकारी दे नहीं पाएंगे।

SHRI P.R. SUNDARAM: Madam, the safety of media persons who are covering sensitive news is a matter of concern. Hon. Minister had informed this House last year that the State Governments are responsible for protecting journalists. But the work of journalists is not limited within the States. They work across the country.

Therefore, I would like to know whether the Government will come forward to bring any legislation for giving protection to journalists from attacks by

unscrupulous elements. If so, the details thereof and if not, what kind of alternative actions have been taken by the Government in this regard.

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, पत्रकार भाइयों के लिए जो 'भारतीय प्रेस परिषद' है, इसके माध्यम से इन सारे अपराधों का संज्ञान लिया जाता है और यह अपने-अपने तरीके से 'सुओ-मोटो' कार्रवाई करने के लिए या अपराध दर्ज़ करने के लिए संबंधित स्टेट में प्रयास करती है। 'भारतीय प्रेस परिषद' की एक उप-समिति ने गृह मंत्रालय को अपनी कुछ सिफारिशें भेजी थीं, लेकिन अभी तक हमने उन सिफारिशों को स्वीकार नहीं किया है। देश में जो 'इंडियन पीनल कोड' है, उसके अंतर्गत पत्रकारों के साथ-साथ सभी नागरिकों के लिए उसमें मौज़ूदा कानून पर्याप्त माने गए हैं और उससे अलग हट कर किसी एक विशेष व्यवसाय के लिए हम लोग अलग कानून नहीं बना सकते हैं। इसलिए, हमारे देश में जितने भी गम्भीर अपराध या कुछ भी मामले होते हैं तो इस 'इंडियन पीनल कोड' के अन्तर्गत हमारे स्टेट्स में और सभी ज़गहों पर उस पर कार्रवाई होती है।

सी.आर.पी.सी. की धारा - 154 के अन्तर्गत एक और प्रावधान यह भी है कि अगर कोई पत्रकार या कोई नागरिक कम्प्लेंट करता है और अगर पुलिस स्टेशन में वह दर्ज़ नहीं की जाती है तो सी.आर.पी.सी. की धारा - 166 के अन्तर्गत उस संबंधित पुलिस अधिकारी पर कार्रवाई की जाती है, जिसमें उसे दो सालों की सज़ा भी हो सकती है। इसलिए सभी पत्रकारों और नागरिकों की सुरक्षा रहे, इसके लिए हमारे 'इंडियन पीनल कोड' में पहले से ही प्रावधान है।

श्री ओम प्रकाश यादव: अध्यक्ष महोदया, जैसा कि हमारे पूर्व के साथियों ने कहा कि पत्रकार हमारे लोकतंत्र के 'चौथे स्तम्भ' हैं। हमारे संसदीय क्षेत्र बिहार के सीवान में 'हिन्दुस्तान' के ब्यूरो चीफ राजदेव रंजन की हत्या कर दी गयी। वे एक निर्भीक पत्रकार थे। आज उनका परिवार भुखमरी के कग़ार पर है।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि ऐसे पत्रकार, जिनकी हत्या हो जाती है और जिनका परिवार भुखमरी की समस्या से ग्रसित है, उनके बाल-बच्चों की पढ़ाई-लिखाई की समस्या उत्पन्न हो जाती है, उनकी विधवा के लिए, मदद की गुहार लगाने के लिए सरकार के सिवा कोई और नहीं है तो क्या ऐसे पत्रकारों के परिवारों को आर्थिक सहयोग देने या उस परिवार के किसी आश्रित को एक सरकारी नौकरी देने का कोई प्रावधान है? अगर है, तो यह कब तक मिलेगा?

श्री हंसराज गंगाराम अहीर: अध्यक्षा जी, इसके बारे में मैं पहले ही जवाब दे चुका हूं, लेकिन सम्मानित सदस्य ने उस पत्रकार के परिवार के प्रति जो भावनाएं प्रकट की हैं, उनका हम भी सम्मान करते हैं। मैं फिर से यह कहूंगा कि संबंधित ऑर्गेनाइजेशन के माध्यम से इनके परिवारों को जो कुछ मुआवज़ा मिलना

चाहिए था, वह संबंधित ऑर्गेनाइजेशन देता है। इसमें अभी तक ऐसा कोई प्रावधान नहीं है कि संबंधित परिवार के किसी सदस्य को नौकरी के लिए सरकार सिफारिश करे या ऐसा प्रावधान करे।

SHRI BAIJAYANT JAY PANDA: Madam, though the number of attacks on journalists has gone up and down, it is worrisome. Even 41, which is the latest, puts us in the category of countries which are in a different category of non-democracies and unstable countries.

We get two types of standard responses from the Union Government. One is that this is a State subject. Of course, it is a State subject. Another is, as the hon. Minister has said, that the existing laws are adequate for the protection of citizens including journalists. But the reality is that these attacks are happening and there is a demand for new laws. For example, recently there was an attack on doctors. That was in Mumbai but it happens everywhere. It happens in my State and everybody's State. So, there has been demand for laws for special categories like doctors and journalists because the current laws probably are not adequate.

My question to the hon. Minister is this. Will the hon. Minister modernising some of these laws, or at least the rules by which the laws are implemented? Just yesterday we saw that a court summon was issued on Whatsapp which is a messaging app, which means the court themselves today are looking at modernising their processing. Will the hon. Minister commit to reviewing these laws and modernising at least the rules, if not the laws?

श्री हंसराज गंगाराम अहीर: अध्यक्षा जी, माननीय सदस्य ने प्रश्न पूछा है कि क्या विद्यमान कानून में कुछ बदलाव लाने का विचार चल रहा है। फिलहाल मैं कहूंगा कि अभी हमारा ऐसा कुछ विचार नहीं है, लेकिन विद्यमान कानून से हम सभी लोगों को सुरक्षा दे सकते हैं, ऐसा हमें लगता है। इसके बावजूद भी कई बार अमेंडमेंट आता है और यह सतत प्रक्रिया मानी जा सकती है। इस बारे में कभी ऐसा अवसर आने पर चेजेंज आ सकते हैं, मैं इतना ही कह सकता हूं।

माननीय अध्यक्ष: श्री दद्दन मिश्रा जी, कृपया शॉर्ट क्वेश्चन पूछिए, अब बहुत समय हो गया है।

श्री दद्दन मिश्रा : माननीय अध्यक्षा जी, धन्यवाद। पत्रकारों के उत्पीड़न एवं हत्याओं के मामले में उत्तर प्रदेश भी पीछे नहीं रहा है। उत्तर प्रदेश में वर्ष 2015 में पंचायत चुनाव के दौरान जिस तरह से लोकतंत्र एवं

आदर्श आचार संहिता की धज्जियां उड़ायी गई थी, उसी श्रृंखला में हमारे संसदीय क्षेत्र के जनपद बलरामपुर में चुनाव के दौरान ब्लॉक प्रमुख पर जानलेवा हमला कर सत्ता पक्ष के द्वारा ...* किया जा रहा था, जिसका स्थानीय पत्रकारों ने कवरेज करने का प्रयास किया था। परिणामस्वरुप, प्रदेश सरकार के एक मंत्री के पुत्र एवं उसके समर्थकों द्वारा पत्रकारों के ऊपर जानलेवा हमला किया गया था, जिसमें बहुत सारे पत्रकार घायल हुए थे और वे मरणासन्न स्थिति में थे।

माननीय अध्यक्ष: आपका प्रश्न क्या है?

श्री दद्दन मिश्रा: पत्रकारों का एक प्रतिनिधिमंडल हमारे माननीय गृह मंत्री जी से भी मिला था और माननीय गृह मंत्री जी ने उन्हें न्याय दिलाने का भरोसा भी दिलाया था। संघीय ढांचे की मर्यादा के अनुरूप प्रदेश सरकार को कार्रवाई करने के लिए लिखा था, जिसका हमें रिप्लाई भी आया था। चूंकि इस घटना में प्रदेश सरकार के एक मंत्री के पुत्र शामिल थे, इसलिए इस बारे में कोई कार्रवाई न करके सिर्फ लीपापोती ही की गई थी।

माननीय अध्यक्ष: बस बहुत हो गया, अभी आप क्या पूछना चाहते हैं?

श्री दद्दन मिश्रा: अब चूंकि उत्तर प्रदेश में भी कानून का राज चलाने वाली एक सरकार आ गई है।...(व्यवधान)

HON. SPEAKER: It seems you do not have any question to ask.

श्री हंसराज गंगाराम अहीर: अध्यक्षा जी, अभी माननीय सदस्य ने जो प्रश्न पूछा है, वह स्टेट का मामला है, फिर भी हमारे माननीय गृह मंत्री जी ने प्रदेश सरकार को एक चिट्ठी भेजी है और उस पर क्या कार्रवाई हुई है, यह जरूर पूछा जाएगा।

* Not recorded.

(Q. 522)

SHRI KOTHA PRABHAKAR REDDY: Madam Speaker, I would like to know whether the Government is aware that nearly 46 lakhs people are dependent on fishery cultivation. The Government of Telengana has taken up many fishery development projects in the State. Various welfare schemes are being introduced for the benefit of fishermen. What are the steps being taken by Government of India for the benefit of fishermen and also what incentives are sops are being provided for the fishermen and the details thereof?

श्री सुदर्शन भगत : अध्यक्ष महोदया, माननीय सदस्य महोदय ने अपने राज्य के बारे में मत्स्य पालन विकास के बारे में चिंता व्यक्त की है। हमारे पास राज्य सरकार की तरफ से जो प्रस्ताव आया था, उसके आधार पर तेलंगाना राज्य में मत्स्य पालन के विकास के लिए कई प्रकार के कार्यक्रम चल रहे हैं, इनमें विशेष रूप से मछली उतारने के लिए केंद्रों का निर्माण हो रहा है, नए तालाबों का निर्माण हो रहा है, मछली हैचरी की स्थापना हुई है, मछली ब्रीड बैंक की स्थापना हुई है तथा मछली बीजपालन यूनिट की स्थापना हुई है। इसी प्रकार से मछली बीज पालन हेतु आवक लागत और मछली कल्चर हेतु आवक योजना आदि का काम चल रहा है।...(व्यवधान) मैं तेलंगाना के संदर्भ में ही कह रहा हूं। वहां पर मत्स्य पालन के विकास के लिए कई योजनाओं का कार्य चल रहा है।

SHRI KOTHA PRABHAKAR REDDY: Madam Speaker, as of now, the Government of Telengana is buying the seeds from the neighbouring States and supplying to the fishermen. I would like to know if the Central Government would come forward to bear the cost of seeds and provide financial assistance to the fishermen.

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : महोदया, केन्द्र सरकार बीज उपलब्ध नहीं कराती है, बल्कि इसके लिए धनराशि देती है। विभिन्न योजनाओं के तहत तेलंगाना राज्य सरकार को तीन वर्षों के अंदर 31 करोड़ रुपये की राशि दी गई। 31 करोड़ रुपये में से इस वित्तीय वर्ष में 14 करोड़ 83 लाख रुपये राशि दी गई।

SHRI DUSHYANT SINGH: Madam Speaker, I would like to ask a specific question to the hon. Minister.

Our Prime Minister has talked about the White Revolution and also the Blue Revolution to increase fish production in our country. What is the policy of the Union Government to encourage fisheries to increase the Blue Revolution in not only one State but with respect to all the States of India? How are they promoting that? Is it by way of having technological expertise from countries like Israel or countries where there is such a cultivation of fisheries which will help our country to grow forward?

श्री राधा मोहन सिंह : महोदया, नीली क्रांति की घोषणा आदरणीय प्रधानमंत्री जी ने की और उसके बाद देश के अंदर, जो इनलैंड फिशरीज, मैरीन फिशरीज की तरह अलग-अलग योजनायें चल रही थीं, सबको एक छतरी के नीचे लाया गया और नीली क्रांति के जरिए, मुख्य रूप से जो हमारा फोकस है, वह है जल कृषि और मत्स्यिकी संसाधनों की क्षमता के दोहन पर ध्यान केन्द्रित करना और इस प्रकार से देश की निर्यात आय में भारतीय मत्स्यिकी के योगदान को बढ़ाना। यह मछुआरों और मछलीपालकों की आय में भी वृद्धि करेगा। हमने पांच वर्षों के लिए अभी जो कार्यक्रम शुरू किया है, अभी हमारा वर्ष 2016-17 का लक्ष्य 118 लाख टन का था, वर्ष 2015-16 में 107 लाख टन उत्पादन हुआ था और मुझे पूरा विश्वास है, अभी एक महीने के अंदर रिपोर्ट आएगी, कि हम इस लक्ष्य को भी प्राप्त करेंगे और वर्ष 2019-20 आते-आते हमारा लक्ष्य 150 लाख टन उत्पादन करने का है। इसी दृष्टि से हम तमाम योजनाओं को एक छतरी के नीचे लाए हैं और 5 वर्षों के लिए 3,000 करोड़ रुपये की राशि इसके लिए अनुमोदित की गई है।

SHRI K.C. VENUGOPAL: Madam, the Government of India is assisting the State Governments for construction of fishing harbours. In my constituency, there are two fishing harbours. One is in Thottappally and the other one is in Azhikkal, Kayamkulum. They have been constructed with the assistance of the Central Government. But due to design issue, both the fishing harbours are not functioning properly. One more new fishing harbour at Arthungal is under construction. That harbour is also facing the same issue.

Madam, the Government of Kerala has conducted a study in this connection by IIT, Chennai. They have given a detailed report correcting this design. After receiving the report, the Government of Kerala has sent a request to the Government of India that they should support the State by giving an additional

amount for proper functioning of the three harbours at Thottappally, Azhikkal and Arthungal. They are in my constituency. This is not only the issue of my constituency. This is a common issue for all of us.

The Government of India has now cut the allocation from 80 per cent to 50 per cent. I have already met the hon. Minister twice in this regard. He is a very good Minister.

My plea to the hon. Minister is to consider my request, as far as the fishing harbours in my constituency are concerned.

श्री राधा मोहन सिंह : महोदया, जहां तक माननीय सदस्य ने फंडिंग पैटर्न की बात की है, तो मैं उनके ध्यान में लाना चाहता हूं कि वर्ष 2009-10 से 2013-14 तक जो फंडिंग पैटर्न था, उसमें भारत सरकार 50 प्रतिशत और राज्य सरकार प्रतिशत देती थी। वर्ष 2014-15 में भी वही पैटर्न रहा, इसके बाद 2016-17 में भी यही पैटर्न है। इसमें कोई बदलाव नहीं किया गया है।

जो उत्तर-पूर्व के राज्य हैं, उनका 75-25 का अनुपात था, उसको बढ़ाकर 80-20 किया गया है और यूटी के लिए 100 पर्सेंट किया गया है। अन्य सहायताओं के पैटर्न का जहां तक सवाल है, तो मछुआ आवास के लिए जहां पहले वर्ष 2009-10 से 2013-14 तक 50,000 रुपये प्रति यूनिट दिया जाता था, उसको बढ़ाकर 2014-15 में 75,000 रुपये किया गया। आज उसे एक लाख 20 हजार रुपये किया गया है।...(व्यवधान) मैं आपको सभी योजनाओं का फंडिंग पैटर्न बता रहा हूं। हमने राज्य सरकार की योजनाओं का बताया कि उसमें 50-50 दोनों का था और वह आज भी लागू है। आवास योजना में बढ़ा है। बैन पीरियड, जिसमें हम बचत से राहत कोष मछुआरों को देते हैं, उसमें वर्ष 2009-10 से 2013-14 तक सौ-सौ रुपये प्रति माह था। उसे बढ़ाकर 2014-15 में 900 रुपये प्रति माह किया गया। आज उसे 1500 रुपये प्रति माह किया गया है। इन दो चीजों में बढ़ोतरी हुई है और बाकी 50-50 का पैटर्न आज भी चालू है।

माननीय अध्यक्ष: गजानन कीर्तिकर जी।

बंगाल में तो हर घर में पौंड है।

...(व्यवधान)

श्री गजानन कीर्तिकर: महोदया, नवगठित तेलंगाना राज्य को मत्स्य पालन के विकास के लिए निधि की निश्चित ही आवश्यकता है और वह उसे मिलनी चाहिए। महाराष्ट्र को गठित हुए 56 वर्ष बीत चुके हैं, परन्तु इतने वर्षों बाद भी राज्य के मत्स्य पालन व्यवसाय में आवश्यक वृद्धि नहीं हुई है। मेरे संसदीय क्षेत्र में आने वाले वर्सोवा खाड़ी/बीच में मलबे की सफाई होनी जरुरी है। ...(व्यवधान) मलबा सफाई के लिए ड्रेजिंग

कार्पोरेशन ऑफ इंडिया ने सर्वे किया है। मत्स्य पालन की वृद्धि के लिए यह जरूरी है। जमा मलबा हटाने हेतु किमान 80 करोड़ रुपये का आवंटन केन्द्र सरकार को नीली क्रान्ति योजना से करना चाहिए।...(व्यवधान)

HON. SPEAKER: Please ask the question.

श्री गजानन कीर्तिकर: साथ ही वर्सोवा मछुआरा बंदर जेट्टी की मरम्मत करने के लिए 310 करोड़ रुपये की निधि की आवश्यकता है।...(व्यवधान) अत: मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या केन्द्र सरकार मलबा सफाई एवं वर्सोवा बंदर की मरम्मत के लिए उपरोक्त निधि नीली क्रान्ति योजना के तहत आवंटित करेगी?

श्री राधा मोहन सिंह : अध्यक्ष महोदया, हमने आदरणीय गडकरी जी के साथ 2-3 बैठकें की हैं। निश्चित रूप से तटीय राज्यों के अंदर जो इन्फ्रास्ट्रक्चर है, अब मंत्रालय भी तैयार हो गया है और इसके लिए ज्यादा धनराशि मुहैया होगी, लेकिन तटीय राज्यों के अंदर 12 समुद्री मील में जो ट्रेडीशनल मछुआरे मछली मारते हैं, अब उसमें मछली नहीं है। डीप फिशिंग के लिए हमारे मछुआरों के पास कोई वैसल्स नहीं हैं, क्योंकि उसकी कीमत कम से कम 80 लाख रुपये है। इस दृष्टि से ब्लू रैवोल्यूशन के अंतर्गत माननीय प्रधान मंत्री जी के निर्देश में हमने डीप सी फिशिंग को बढ़ावा देने के बारे में तय किया है। इसके लिए 18 से 24 मीटर या इससे अधिक लम्बाई की डीप सी फिशिंग नौका, जो कीमती होती है, उसमें भारत सरकार 50 प्रतिशत की सहायती करेगी। तमिलनाडु सरकार से जानकारी आई है कि वह 10 प्रतिशत की मदद करेगी। हम बाकी राज्यों के सम्पर्क में भी हैं, लेकिन उत्पादन बढ़े और इसके लिए सबसे ज्यादा जरूरी डीप सी फिशिंग वैसल्स हैं, जो बहुत कीमती होता है। वह हमारे मछुआरों को प्राप्त हो, इसके लिए हमने डीप फिशिंग पॉलिसी की घोषणा कर दी है और उसे चालू करेंगे।

SHRI SURESH C. ANGADI: Madam Speaker, thank you. The State of Karnataka is facing drought continuously for the last three years. Hon. Prime Minister, Shri Narendra Modi ji, has introduced the Fasal Bima Yojana. The Government of Karnataka has appointed the insurance companies. But these insurance companies are refusing to pay the claims made by the farmers on technical grounds.

So, I would request the hon. Minister to direct the State Government to settle the issues of farmers. … (*Interruptions*)

माननीय अध्यक्ष : यह प्रश्न फिशरीज़ के बारे में है। You are asking about farmers.

… (*Interruptions*)

HON. SPEAKER: The Question relates to fisheries. If the hon. Minister wants to reply, then it is alright.

श्री राधा मोहन सिंह : अध्यक्ष महोदया, देश में मछुआरा बीमा योजना भी चलती है।...(व्यवधान) इसके लिए पहले प्रीमियम राशि ज्यादा थी। हमने उसे भी कम किया है। उसके नार्म्स पहले से तय हैं, हम निश्चित रूप से इस बारे में राज्य सरकार से बात करेंगे और जो डिजर्व करते हैं, उनको भुगतान कराएंगे।

12.00 hours

श्री मोहम्मद सलीम: मैं बंगाल से आता हूं, जहां लोग फिश खाते हैं। मेरा सवाल बड़ा स्पष्ट है। मंत्री जी ने कहा कि फिशरमैन के घर के लिए राशि बढ़ाई है, लेकिन आप तेलंगाना के सवाल के उत्तर में देखेंगे, वे जो भी घोषणाएं कर रहे हैं, उस मद में पैसा नहीं दिया जाता है। जब आप फिशरमैन को नहीं बचाएंगे तो फिशिंग नहीं बच पाएगी। फिशरमैन के लिए स्पैसिफिक योजना में बंगाल को कितना पैसा दिया है?

श्री राधा मोहन सिंह : महोदया, मैं बंगाल के विषय में बताना चाहूंगा, तेलंगाना के विषय में जिन योजनाओं के उत्तर को मैंने पटल पर ले किया है, उसका योजनावार विवरण है, लेकिन पश्चिम बंगाल का जहां तक सवाल है, इसमें बंगाल के लिए 774 लाख रुपये की राशि इस वर्ष जारी की गई है। योजनावार विवरण हम आपको अलग से उपलब्ध करा देंगे।

श्री राम चरित्र निषाद : मैडम, मैं अपने मंत्री जी और प्रधानमंत्री जी को बधाई देता हूं कि देश की आजादी के बाद भी आज तक विदेशों में फिशरीज डे मनाया जाता था। 24 नवम्बर, 2014 को पहली बार इंडिया में फिशरीज डे मनाया जाना लगा, मैं इसके लिए माननीय मंत्री जी और प्रधानमंत्री जी को बधाई देता हूं।

आज मछुआरों के लिए एक विकास बोर्ड है, 20 करोड़ मछुआरों की समस्या है। एक फिशरीज बोर्ड हैदराबाद में है। मैं चाहता हूं कि इस बोर्ड को माननीय मंत्री जी दिल्ली लेकर आएं। जो बोर्ड है उसमें किसी पॉलिटिकल व्यक्ति को चेयरमैन बनाइए तभी निषाद समाज का भला होगा, तभी वे इसे रोजी-रोटी का जरिया बना पाएंगे। बहुत-बहुत धन्यवाद।

श्री राधा मोहन सिंह : महोदया, फिशरीज बोर्ड में पॉलिटिकल व्यक्ति को चेयरमैन बनाने का जहां तक सवाल है, जो अभी उसके नार्म्स हैं, उसके तहत यह संभव नहीं है। जहां तक बोर्ड के मुख्यालय को हैदराबाद से बाहर ले जाने का प्रश्न है, मैं माननीय सदस्य के ध्यान में लाना चाहता हूं कि यदि हम ऐसा करेंगे तो नारियल विकास बोर्ड का ऑफिस जो केरल में है, उसे भी लाना पड़ेगा, कई स्थान पर बोर्ड उन इलाकों में स्थित है, इससे भारी आर्थिक क्षति होगी।

मैं इस अवसर पर आंध्र प्रदेश के माननीय सांसदों से निवेदन करना चाहता हूं कि जब से आंध्र प्रदेश अलग हुआ है, तब से लगातार यह कह रहे है कि इसे वहां से हटाकर विजयवाड़ा या दूसरा ऑफिस खोल दें, जो संभव नहीं है, यह हैदराबाद में हैं और वहीं रहेगा।

वर्ष 2014-15 में विकलांगता के लिए बीमा राशि एक लाख रुपये थी, उसे अब दो लाख रुपये किया गया है, आंशिक विकलांगता जो पहले 50 हजार रुपये थी, उसे 1 लाख रुपये किया गया है, पहले दुर्घटना में चोट लगने पर एक पैसा नहीं मिलता था, उसे दस हजार किया गया है।

12.03 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Madam, on behalf of Shri Jagat Prakash Nadda, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6947/16/17]

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2015-2016:-

(i) All India Institute of Medical Sciences, New Delhi.

(ii) Indian Council of Medical Research, New Delhi.

[Placed in Library. See No. LT 6948/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): अध्यक्ष महोदया, मैं श्री राधा मोहन सिंह की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं

(1) (एक) रानी लक्ष्मीबाई सेंट्रल एग्रीकल्चरल यूनिवर्सिटी, झांसी के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) रानी लक्ष्मीबाई सेंट्रल एग्रीकल्चरल यूनिवर्सिटी, झांसी के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा परीक्षा प्रतिवेदन।

(तीन) रानी लक्ष्मीबाई सेंट्रल एग्रीकल्चरल यूनिविर्सिटी, झांसी के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library. See No. LT 6949/16/17]

(3) रानी लक्ष्मी बाई केन्दीय कृषि विश्वविद्यालय अधिनियम, 2014 की धारा 44 की उपधारा (2) के अंतर्गत स्नातकोत्तर अध्ययन के लिए रानी लक्ष्मी बाई केन्द्रीय कृषि विश्वविद्यालय शैक्षणिक विनियम-2016 जो 22 मार्च, 2017 के भारत के राजपत्र में अधिसूचना सं. आरएलबीसीएयू/बीओएम/4/एएंडपी/2016 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6950/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2015-2016 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT 6951/16/17]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam, on behalf of Shri Anil Madhav Dave, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6952/16/17]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government C.P.R. Environmental Education Centre, Chennai, for the year 2015-2016.

[Placed in Library. See No. LT 6953/16/17]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2015-2016.

[Placed in Library. See No. LT 6954/16/17]

(5) A copy of Notification No. S.O. 388(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2017, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT 6955/16/17]

(6) A copy of Notification No. S.O.897(E) (Hindi and English versions) published in Gazette of India dated 21st March, 2017, regarding the appointment of non-official members to the National Biodiversity Authority for a period of three years from the date of publication of the notification issued under sub-section (1) & (4) of Section 8 of the Biological Diversity Act, 2002.

[Placed in Library. See No. LT 6956/16/17]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2015-2016.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 6957/16/17]

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): अध्यक्ष महोदया, मैं राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 26 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:--

(एक) का.आ. 4049 (अ) जो 15 दिसंबर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो विचारण न्यायालयों में राष्ट्रीय अन्वेषण अभिकरण द्वारा संस्थित मामलों, उत्तर प्रदेश राज्य की अधिकारिता में विधि द्वारा स्थापित पुनरीक्षण या अपील न्यायालयों में वाद से उत्पन्न अपील, पुनरीक्षण और अन्य मामलों का संचालन करने के लिए श्री इंद्र भूषण सिंह को विशेष लोक अभियोजक के रूप में नियुक्ति किए जाने के बारे में है।

(दो) का.आ. 4050 (अ) जो 15 दिसंबर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अनुसूचित अपराधों के विचारण के लिए समस्त पुदुचेरी संघ राज्यक्षेत्र में अधिकारिता वाले राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ प्रधान जिला और सत्र न्यायालय, पुदुचेरी को विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(तीन) का.आ. 4219 (अ) जो 29 दिसंबर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अनुसूचित अपराधों के विचारण के लिए सिविल जिला उत्तर बस्तर कनकेर, जगदलपुर के बस्तर, दक्षिण बस्तर (दंतेवाड़ा) और छत्तीसगढ़ के कोंडा गांव में अधिकारिता वाले राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ जगदलपुर के प्रथम अपर सत्र न्यायाधीश के न्यायालय को विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(चार) का.आ. 4220 (अ) जो 29 दिसंबर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अनुसूचित अपराधों के विचारण के लिए समस्त मध्य प्रदेश में अधिकारिता वाले राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ विशेष न्यायाधीश का न्यायालय (स्वापक ओषधि और मनःप्रभावी पदार्थ अधिनियम), भोपाल को विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(पांच) का.आ. 4246 (अ) जो 30 दिसंबर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ अधिसूचित विशेष न्यायालय में न्यायाधीश के रूप में पीठासीन होने के लिए श्री संजीव कुमार तमक को जगदलपुर के प्रथम अपर सत्र न्यायाधीश के रूप में नियुक्त किया गया है।

(छह) का.आ. 224 (अ) जो 23 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अनुसूचित अपराधों के विचारण के लिए पश्चिम बंगाल राज्य के दार्जिलिंग, जलपाईगुड़ी और कूच विहार जिलों में अधिकारिता वाले राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ सिलीगुड़ी के वरिष्ठतम अपर जिला और सत्र न्यायाधीश के न्यायालय को विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(सात) का.आ. 339 (अ) जो 2 फरवरी, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा अनुसूचित अपराधों के विचारण के लिए समस्त कर्नाटक राज्य में अधिकारिता वाले राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ 49 अपर सिटी सिविल और सत्र न्यायाधीश का न्यायालय, बेंगलुरू सिटी को विशेष न्यायालय के रूप

में अधिसूचित किया गया है।

(आठ) का.आ. 776 (अ) जो 8 मार्च, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा विशेष न्यायाधीश के विशेष न्यायालय को असम के गुवाहाटी के अपर जिला और सत्र न्यायाधीश के न्याायालय - दो, केन्द्रीय अन्वेषण ब्यूरों में एक न्यायाधीश की नियुक्ति के बारे में अनुसूचित अपराधों के विचारण के लिए समस्त असम राज्य में अधिकारिता रखने वाले राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ विशेष न्यायालय के रूप में अधिसूचित किया गया है।

[Placed in Library. See No. LT 6958/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोत्तम रूपाला) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :--

(1) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क)(एक) हरियाणा एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, पंचकुला के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) हरियाणा एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, पंचकुला का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT 6959/16/17]

(ख)(एक) महाराष्ट्र एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, मुंबई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) महाराष्ट्र एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, मुंबई का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT 6960/16/17]

(ग)(एक) बिहार एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, पटना के वर्ष 2005-2006 और 2006-2007 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) बिहार एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, पटना के वर्ष 2005-2006 और 2006-2007 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT 6961/16/17]

(घ)(एक) हिमाचल प्रदेश एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, शिमला के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) हिमाचल प्रदेश एग्रो इंडस्ट्रीज कोर्पोरेशन लिमिटेड, शिमला का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले 5 विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6962/16/17]

(3) कृषि उपज (श्रेणीकरण और चिह्नांकन) अधिनियम, 1937 की धारा 3 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) आम बीज गिरी श्रेणीकरण और चिह्नांकन नियम, 2017 जो 14 फरवरी, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 126(अ) में प्रकाशित हुए थे।

(दो) सफेद मुसली श्रेणीकरण और चिह्नांकन नियम, 2017 जो 10 मार्च, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 231(अ) में प्रकाशित हुए थे।

[Placed in Library. See No. LT 6963/16/17]

(4) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अंतर्गत उवर्रक (नियंत्रण) दूसरा संशोधन आदेश, 2017 जो 21 मार्च, 2017 के भारत के राजपत्र में अधिसूचना सं. का.आ. 895(अ) में प्रकाशित हुए थे,की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6964/16/17]

(5) कीटनाशी अधिनियम, 1968 की धारा 27 की उपधारा (2) के अंतर्गत अधिसूचना सं. का.आ. 799(अ) जो 10 मार्च, 2017 के भारत के राजपत्र में में प्रकाशित हुई थी तथा जिसके द्वारा 24 सितंबर, 2014 की अधिसूचना सं. का.आ. 2486(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6965/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay on the Table:-

(1) A copy of the Border Security Force Deputy Inspector General (Veterinary) Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.246 (E) in Gazette of India dated 15th March, 2017 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT 6966/16/17]

(2) A copy of the Directorate General of Fire Services, Civil Defence and Home Guards, Assistant Director General, Civil Defence (Communication) Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.74 in weekly Gazette of India dated 11th March, 2017 under article 309 of the Constitution of India.

[Placed in Library. See No. LT 6967/16/17]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्णपाल गूर्जर): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :--

(1) आर्टिफिशियल लिम्बस मैन्युफैक्चुरिंग कार्पोरेशन आफ इंडिया तथा सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वर्ष 2016-2017 के लिए हुए समझौता ज्ञापन की एक प्रति(हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6968/16/17]

(2) (एक) नेशनल इंसटीट्यूट फार लोकोमोटर डिसेबिलिटीज, कोलकाता के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंसटीट्यूट फार लोकोमोटर डिसेबिलिटीज, कोलकाता के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6969/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :--

(1) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) वेस्ट बंगाल लाइवस्टोक डेवलपमेंट कार्पोरेशन लिमिटेड, कोलकाता के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) वेस्ट बंगाल लाइवस्टोक डेवलपमेंट कार्पोरेशन लिमिटेड, कोलकाता का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6970/16/17]

(3) भारतीय पशुचिकित्सा परिषद अधिनियम, 1984 की धारा 66 की उपधारा (3) के अंतर्गत भारतीय पशुचिकित्सा परिषद् (केंद्रीय सरकार द्वारा राज्य पशुचिकित्सा संघों के अध्यक्षों में से एक सदस्य का नामनिर्देशन किए जाने की प्रक्रिया) नियम, 2017 जो 14 मार्च, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 242 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6971/16/17]

(4) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) एग्रीनोवेट इंडिया लिमिटेड, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) एग्रीनोवेट इंडिया लिमिटेड, नई दिल्ली का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6972/16/17]

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं :--

(1) (एक) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2013-2014 से 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2013-2014 से 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6973/16/17]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :--

(1) संविधान के अनुच्छेद 338क की धारा (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) अनुसूचित जाति उपयोजना - 2016 के अंतर्गत राष्ट्रीय अनुसूचित जाति आयोग की निधियों का प्रभावी उपयोग के बारे में प्रतिवेदन।

(दो) उपर्युक्त प्रतिवेदन पर एक व्याख्यात्मक ज्ञापन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 6974/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2015-2016, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6975/16/17]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 6976/16/17]

(b) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 6977/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6978/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6979/16/17]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2016-2017.

[Placed in Library. See No. LT 6980/16/17]

(4) A copy of Notification No. S.O.1003(E) (Hindi and English versions) published in Gazette of India dated 30th March, 2017, making certain amendments in Notification No. S.O.3577(E) dated 29th November, 2016 under sub-section (2) of Section 37 of the National Food Security Act, 2013.

[Placed in Library. See No. LT 6981/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6982/16/17]

12.05 hours

PUBLIC ACCOUNTS COMMITTEE
69th to 73rd Reports

PROF. K.V. THOMAS (ERNAKULAM): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

(1) 69th Report on the subject 'Suburban Train Services in Indian Railways'.

(2) 70th Report on the subject 'Commercial Publicity in Indian Railways'.

(3) 71st Report on Action Taken by Government on observations/ recommendations contained in 40th Report (16th Lok Sabha) on 'Management of Satellite capacity on DTH Service by Department of Space'.

(4) 72nd Report on Action Taken by Government on observations/ recommendations contained in 34th Report (16th Lok Sabha) on 'Employees Provident Fund Organisation'.

(5) 73rd Report on Action Taken by Government on observations/ recommendations contained in 48th Report (16th Lok Sabha) on 'Avoidable Expenditure on Service Tax by Insurance Regulatory Development Authority (IRDA)'.

12.05 ½ hours

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
8th Report

DR. RATNA DE (NAG) (HOOGHLY): I beg to present the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.06 hours

COMMITTEE ON GOVERNMENT ASSURANCES
48th to 58th Reports

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): अध्यक्ष महोदया, मैं सरकारी आश्वासनों संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :--

(1) नागर विमानन मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 48वां प्रतिवेदन।

(2) परमाणु ऊर्जा विभाग से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 49वां प्रतिवेदन।

(3) आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 50वां प्रतिवेदन (माने गए)।

(4) आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 51वां प्रतिवेदन (न माने गए)।

(5) पेट्रोलियम और प्राकृतिक गैस मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 52वां प्रतिवेदन।

(6) संस्कृति मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 53वां प्रतिवेदन।

(7) लक्ष्यद्वीप संघ राज्यक्षेत्र से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 54वां प्रतिवेदन।

(8) गृह मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 55वां प्रतिवेदन।

(9) शहरी विकास मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 56वां प्रतिवेदन।

(10) आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 57वां प्रतिवेदन (माने गए)।

(11) आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 58वां प्रतिवेदन (न माने गए)।

12.06 ½ hours

JOINT COMMITTEE ON OFFICE OF PROFIT
20th Report

डॉ. सत्यपाल सिंह (बागपत) : अध्यक्ष महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का 20वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.07 hours

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
(i) 38th Report

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I beg to present the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Information Technology (2016-17) on the subject 'Issues related to quality of services and reported call drops' relating to the Ministry of Communications (Department of Telecommunications).

(ii) Statements

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I beg to lay the following Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology:-

(1) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report (Sixteenth Lok Sabha) on 'Revival of Indian Telephone Industries (ITI) Limited' relating to Ministry of Communications (Department of Telecommunications).

(2) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report (Sixteenth Lok Sabha) on 'IT Induction and Modernization in the Department of Posts' relating to the Ministry of Communications (Department of Posts).

(3) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eleventh Report (Sixteenth Lok Sabha) on 'Business Development and Marketing Strategy in the Department of Posts' relating to the Ministry of Communications (Department of Posts).

12.08 hours

STANDING COMMITTEE ON LABOUR
Action Taken Statements

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : अध्यक्ष महोदया, मैं श्रम संबंधी स्थायी समिति निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:

1. 'अर्बन हाटों की समीक्षा' के बारे में समिति के 9वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में उनके 15वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला विवरण।
2. वस्त्र मंत्रालय की अनुदानों की मांगों (2016-17) के बारे में समिति के 18वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में उनके 21वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला विवरण।
3. श्रम और रोजगार मंत्रालय की अनुदानों की मांगों (2016-17) के बारे में समिति के 17वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में उनके 20वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला विवरण।

12.08 ½ hours

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT
40th to 42nd Reports

श्री रमेश बैस (रायपुर): अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2016-17) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूं:

1. सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) के 'मद्यपान और नशीले पदार्थ (दवाएं) के दुरुपयोग से प्रभावित व्यक्ति, उनका उपचार/पुनर्वास तथा स्वैच्छिक संगठनों की भूमिका' विषय के बारे में 25वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 40वां प्रतिवेदन।
2. जनजातीय मंत्रालय की अनुदानों की मांगों (2016-17) के बारे में 29वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 41वां प्रतिवेदन।
3. सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) के 'राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) के कार्यकरण की समीक्षा' विषय के बारे में 31वें प्रतिवेदन पर की-गई-कार्रवाई संबंधी 42वां प्रतिवेदन।

12.09 hours

STANDING COMMITTEE ON HOME AFFAIRS
203rd Report

DR. SATYA PAL SINGH (BAGHPAT): I beg to lay on the Table the Two Hundred Third Report (Hindi and English versions) of the Standing Committee on Home Affairs on Border Security: Capacity Building and Institutions.

12.11 hours

STATEMENTS BY MINISTERS

(i)Status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment*

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय से संबंधित अनुदानों की मांगों (2016-17) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 27वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूं।

---

* Laid on the Table and also placed in Library. See No. LT 6983/16/17.

12.12 hours

(ii) Status of implementation of the recommendations contained in the 95th and 98th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2016-17) pertaining to Demand No. 5 of the Ministry of AYUSH (Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy) *

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 95th and 98th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2016-17) pertaining to Demand No. 5 of the Ministry of AYUSH (Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy).

12.13 hours

(iii) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17) pertaining to the Ministry of Drinking Water and Sanitation*

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH JIGAJINAGI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17) pertaining to the Ministry of Drinking Water and Sanitation.

---

* Laid on the Table and also placed in Library. See Nos. LT 6984/16/17 and 6985/16/17 respectively.

12.14 hours

(iv) (a) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Chemicals and Fertilizers on 'Movement of Fertilizers and Monitoring System' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay the statement regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Chemicals and Fertilizers on 'Movement of Fertilizers and Monitoring System' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

(b) Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2016-17) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay the statement regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2016-17) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library. See Nos. LT 6986/16/17 and 6987/16/17 respectively.

(c) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Chemicals and Fertilizers on 'Functioning of Autonomous Institutions - Central Institute of Plastics Engineering and Technology (CIPET)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay the statement regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Chemicals and Fertilizers on 'Functioning of Autonomous Institutions - Central Institute of Plastics Engineering and Technology (CIPET)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

---

* Laid on the Table and also placed in Library. See No. LT 6988/16/17.

माननीय अध्यक्ष : सदस्यगण, कार्य स्थगन के कुछ प्रस्ताव प्राप्त हुए हैं, मगर किसी भी प्रस्ताव को अनुमति नहीं दी गई है।

HON. SPEAKER: Now 'Zero Hour.'

Shri Vinayak Bhaurao Raut ji.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : अध्यक्ष महोदया, मेरे निर्वाचन क्षेत्र के सिन्धुदुर्ग क्षेत्र में पिछले दो-तीन महीने से मंकी फीवर फैला हुआ है, जिसकी वजह से इस वर्ष कम से कम 11 लोगों की मृत्यु हो चुकी है। मैंने इस विषय के बारे में पिछले हफ्ते भी शून्य काल में ध्यान आकर्षित किया था और मंत्री जी से विनती की थी कि केन्द्र सरकार के डाक्टर्स की एक टीम सिन्धुदुर्ग जिले में भेजी जाए। पिछले हफ्ते तक सावंतवाड़ी और दोड़ामार्ग तहसील तक यह मंकी फीवर फैला हुआ था। इस हफ्ते में वैभववाड़ी हो, मालवान हो या कंकवली हो, पांच हजार किलोमीटर के एरिया के पूरे जिले में 'मंकी फीवर' फैला हुआ है। बंदर के माध्यम से यह फीवर आता है और आठ दिनों के बुखार के बाद रोगी की मृत्यु हो जाती है।

केवल कर्नाटक में इसकी जांच करने वाली एक्सपर्ट टीम है और बाकी अन्य जिले में यह सुविधा नहीं है। आज सिंधुदुर्ग जिले में अच्छे डॉक्टर्स नहीं हैं, जो भी डॉक्टर्स हैं, उन्हीं के माध्यम से उनकी इलाज की जाती है, लेकिन दिन-प्रति-दिन बढ़ती हुई इस बीमारी को आज रोकने की जरूरत है।

अध्यक्ष महोदया, मैं एक बार फिर इस शून्य काल में आपके माध्यम से केन्द्र सरकार से विनती करता हूं कि तुरंत केन्द्र सरकार तनय डॉक्टरों की टीम सिंधुदुर्ग जिले में भेज कर और 'मंकी फीवर' पर पाबंदी और नियंत्रण करने की कोशिश करे और जिलावासियों को राहत दें। धन्यवाद।

माननीय अध्यक्ष: श्री अरिवंद सावंत, श्री प्रतापराव जाधव, श्री राजन विचारे और श्री आधलराव पाटील शिवाजीराव को श्री विनायक भाऊराव राऊत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Thank you, Madam. The frequent changes in the pattern of examination and in the syllabus in the UPSC examination has caused a great hardship to the students, particularly from the rural background who used to take examination in their regional languages as mentioned in the Eighth Schedule.

For the last 10 years, six times, the pattern of examination and the syllabus have changed. This has caused great a great hardship to the children, the students who are particularly from the rural background and who want to take examination

in their regional languages. In fact, the Government of India has also accepted this discrimination.

There are not only frequent changes; the changes are effected just prior to the examination. Language is a very sensitive matter. It is a sensitive subject in our country. The languages and linguistic rights of the people of this country should be respected.

Since 2011, because of the frequent changes in syllabus, a lot of hardship has been caused to the students. Now, at least, they should be provided with two compensatory attempts to take the examination.

Hence, I urge upon the Government of India to allow two compensatory examinations to these students who are deprived of taking their examination because of the discrimination of the Government of India. At least, two compensatory examinations should be allowed. Thank you, Madam.

HON. SPEAKER: Shri Rajeev Satav and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shri S.P. Muddahanume Gowda.

श्री राजन विचारे (ठाणे) : अध्यक्ष महोदया, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण बात सदन में रखना चाहता हूं कि मुंबई छत्रपति शिवाजी हवाई अड्डे का नाम छत्रपति शिवाजी महाराज अंतर्राष्ट्रीय हवाई अड्डा के नाम रखा जाना चाहिए, इससे संबंधित महाराष्ट्र विधान मंडल ने भी एक प्रस्ताव पारित किया था और उसे भारत सरकार के विमान मंत्रालय को अपनी स्वीकृति प्रदान करने के लिए भेजा था, लेकिन आज तक इस महत्वपूर्ण विषय पर कोई निर्णय नहीं लिया गया है।

अध्यक्ष महोदया, इस संबंध में मेरा कहना है कि महाराष्ट्र सरकार के मुंबई छत्रपति शिवाजी अंतर्राष्ट्रीय हवाई अड्डे के नाम के साथ केवल आदर सूचक शब्द 'महाराज' को जोड़ना चाहिए। इसे सरकार को बिना किसी आपत्ति के मान लेना चाहिए। इसका सीधा संबंध महाराष्ट्र के गौरव से जुड़ा हुआ है।

अतः मैं आपके माध्यम से नागरिक उड्डयन मंत्री जी से अनुरोध करता हूं कि महाराष्ट्र विधान मंडल से सर्वसम्मति से पास किये हुए प्रस्ताव पर अपनी सहमति जल्द से जल्द मंजूर करके महाराष्ट्र सरकार को भेजे एवं करोड़ों मराठियों की भावना को ध्यान में रखते हुए, इस दिशा में सार्थक पहल करने की कृपा करें। धन्यवाद।

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री राजन विचार. द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री विक्रम उसेंडी (कांकेर): अध्यक्ष महोदया, छत्तीसगढ़ राज्य में बस्तर संभाग में सात जिले हैं और लगभग 32 विकासखंड हैं। वर्तमान में वहां पर दूरसंचार व्यवस्था ठीक नहीं है। वर्तमान में वहां पर एक ही टीडीएम पदस्थ है। जब बस्तर संभाग में टीडीएम कर्मचारियों की स्थापना हुई थी, उस समय कुछ ही व्यक्तियों के पास लैंडलाइन टेलीफोन्स और फैक्स हुआ करते थे, उसके पश्चात मोबाइल फोन्स आये और धीरे-धीरे लोगों लोगों ने मोबाइल सेवा का उपयोग करना प्रारंभ कर दिया, जिसके लाभ को देखते हुए उपभोक्ताओं की संख्या काफी बढ़ी है। आज घर-घर में लोगों के पास मोबाइल फोन्स हैं, इसके साथ ही लोग इंटरनेट सेवा का लाभ ले रहे हैं, जो आज हर व्यक्ति की जरूरत बन गयी है। यह दिन प्रति दिन लोगों के लिए अधिक उपयोगी बनता जा रहा है, इसके बिना कई लोगों के कार्य प्रभावित हो रहे हैं। आज बस्तर संभाग की ऐसी स्थिति है कि वहां लोग माह में 10-15 दिन ही बीएसएनएल की सेवा का लाभ ले रहे हैं। जिस अनुपात में बीएसएनएल की उपभोगताओं की संख्या बढ़ी है, उस अनुपात में वहां पर कार्यालय का सेट-अप नहीं बन पाया है। इस वजह से सही तरीके से वहां मोनिटरिंग भी नहीं हो पा रही है। कई बड़े अधिकारी अंदरूनी क्षेत्रों में गए भी नहीं है, जिसकी वजह से उन क्षेत्रों की समस्याओं को देख कर उन्हें दुरुस्त करने के उपाय नहीं हुए हैं। बीएसएनएल की सेवा दुरुस्त न होने की वजह से पूर्वांचल क्षेत्रों के विकास खंड मुख्यालयों में बैंकिंग सुविधा, एसबीआई की ग्राहक सेवा और ग्रामीण सेवा बैंकों का भुगतान नहीं हो पा रहा है।

महोदया, वहां बीएसएनएल की सेवा दुरुस्त करने की बहुत आवश्यकता है। कांकेर जिला मुख्यालय में टीडीएम कार्यालय खोला जाए, जिससे अच्छी तरीके से मोनिटरिंग हो सके। बस्तर संभाग उग्रवाद प्रभावित क्षेत्र है। यहां बीएसएनएल की अच्छी कनेक्टिविटी मुहैया कराने की आवश्यकता है।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री विक्रम उसेंडी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

*DR. THOKCHOM MEINYA (INNER MANIPUR): Madam Speaker, I rise to raise an important issue. On 3rd August, 2015 Government of India and NSCN (IM) signed a 'Framework of Agreement'. And it appears nobody knows the content of it. During the recent election campaign in Manipur, Hon. Prime Minister has declared in a public meeting at 'Langjing' that the territory of Manipur is not at all mentioned in this Agreement.

Now Muivah says that the Agreement contains the integration of Naga inhabited areas of Manipur, Assam and Arunachal Pradesh. People of Manipur want to know the truth. Even through RTI we are not getting the details of this Framework Agreement.

Nagaland Tribe Council (NTC) has questioned the Chief Minister of Nagaland for unconditionally supporting the Agreement without knowing the details.

The demand of NSCN (IM) for Nagalim or Greater Nagaland is unacceptable because it includes a large chunk of the territory of Manipur and other states. Government of Manipur also wants to know the details of the Agreement but to no vail.

Hon. Prime Minister's version about the Framework Agreement is contradictory to that of Muivah's. People are very anxious to know the actual content of the Agreement. I demand and urge upon the Hon. Prime Minister to make a statement in Lok Sabha to clarify the position tomorrow in this ongoing session.

Thank you.

* English translation of the speech originally delivered in Manipuri.

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : अध्यक्ष महोदया, आज हनुमान जयंती है और हनुमान जी के अराध्य देव भगवान श्री राम और सीता माता से संबंधित महत्वपूर्ण विषय पर आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं।

महोदया, रामायण हमारी आस्था का मूल आधार है और रामायण काल के कई अवशेष और प्रमुख स्थान आज भी देश में विद्यमान हैं। रामायणकालीन ऐसे कई स्थान हैं, जैसे भगवान राम का जन्म स्थान अयोध्या, उनके वनवास का स्थान, उनके आश्रम जीवन से संबंधित स्थान आदि कई पौराणिक ऐतिहासिक स्थान देश में हैं, जिनसे करोड़ों लोगों की आस्था जुड़ी है। मेरे संसदीय क्षेत्र में माता सीता अभ्यारण्य 423 स्क्वेयर किलोमीटर के भूभाग में फैला है। वहां धरती माता के आंचल में पहाड़ों का आज भी ऐसा कटाव है, जहां सीता माता धरती में समाहित हुई थीं। ऐसे बौद्धिक सर्किट या धार्मिक सर्किट सरकार ने बनाए हैं, ये केवल पर्यटन की दृष्टि से ही नहीं, बल्कि देश के लोगों की आस्था का भी विषय है।

महोदया, मेरे संसदीय क्षेत्र चित्तौड़गढ़ और प्रतापगढ़ के मध्य सीता माता अभ्यारण्य को राजस्थान के रामायण सर्किट से जोड़ा नहीं गया है। यह ऐसा प्रमुख स्थान है, जो इस सर्किट से जुड़ सकता है और लाखों-करोड़ों लोगों की आस्था इन स्थानों से जुड़ी हुई है। मैं आपके माध्यम से सरकार से मांग करता हूं कि सीता माता अभ्यारण्य को रामायण सर्किट से जोड़ा जाए, ताकि उस क्षेत्र का अच्छा विकास हो सके और लोगों को सुविधा मिल सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी, डॉ. मनोज राजोरिया, श्री सुखबीर सिंह जौनपुरिया, श्री अजय मिश्रा टेनी और श्री दुष्यंत सिंह को श्री सी.पी. जोशी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रत्न लाल कटारिया (अम्बाला) : महोदया, मैं आदरणीय रेल मंत्री जी का ध्यान अपने लोक सभा क्षेत्र अम्बाला में बनने वाली यमुना नगर-चंडीगढ़ रेलवे लाइन की ओर तथा फ्रांस की मदद से अम्बाला कैंट रेलवे स्टेशन को वर्ल्ड क्लास रेलवे स्टेशन बनाए जाने की तरफ दिलाना चाहता हूं।

महोदया, अगर अम्बाला कैंट रेलवे स्टेशन विश्व स्तर की सुविधाओं से पूर्ण होता है, तो यह चार-पांच राज्यों के लिए रेलवे हब का स्रोत बन सकता है। सरकार ने हाई स्पीड रेलवे के प्रोजेक्ट्स को भी अपने हाथों में लिया है। अगर यमुना नगर से चंडीगढ़ बनने वाली रेलवे लाइन को आधुनिक टेक्नोलोजी के आधार पर बनाया जाता है, तो यह रेलवे लाइन इस क्षेत्र के लिए गेम चेंजर हो सकती है। पिछले बजट में इसके लिए 25 करोड़ रुपये का प्रावधान किया गया था। हरियाणा सरकार व केंद्र सरकार ने मिलकर

ज्वाइंट वेंचर रेलवे कमेटी गठित की है, इसके तहत इस मामले को सुलझा कर भूमि अधिग्रहण व रेलवे लाइन बिछाने के लिए तुरंत बजटरी प्रावधान किए जाएं।

महोदया, इस क्षेत्र की जनता ने भाजपा सरकार लाने में अहम भूमिका निभाई है और क्षेत्र की जनता मोदी जी की नीतियों के साथ चट्टान की तरह खड़ी है। मेरा अनुरोध है कि विकास की नींव का मील पत्थर साबित होने वाली उपरोक्त परियोजनाओं के लिए धनराशि का प्रावधान किया जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुंवर पुष्पेन्द्र सिंह चन्देल को श्री रत्न लाल कटारिया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

12.25 hours

SUBMISSION BY MEMBERS ... Contd.

(i) Re : Unlawful and arbitrary verdict of Pakistan Military Court imposing death sentence on former naval officer, Shri Kulbhushan Jadhav

विदेश मंत्री (श्रीमती सुषमा स्वराज) : माननीय अध्यक्ष जी, आज सुबह इस सदन में प्रश्नकाल के दौरान बहुत वेदना, आक्रोश और चिन्ता के साथ श्री कुलभूषण जाधव को पाकिस्तान के मिलिट्री कोर्ट द्वारा मृत्यु दण्ड सुनाये जाने का मामला उठाया गया। सबसे पहले मैं सांसद साथियों द्वारा सदन में व्यक्त की गयी भावनाओं के साथ स्वयं को और सरकार को संबद्ध करते हुए यह कहना चाहूँगी कि अब यह मामला केवल सदन और सरकार का नहीं है, बल्कि इससे पूरा देश चिन्तित है।

मेरे वरिष्ठ सहयोगी श्री राजनाथ सिंह जी ने इस केस के संबंध में सदन में थोड़े तथ्य रखे थे। मैं आपके माध्यम से इससे संबंधित एक विस्तृत विवरण सदन में रखना चाहूँगी।

I would like to inform the House that Shri Jadhav, who was doing business in Iran, was kidnapped and taken to Pakistan. The exact circumstances are unclear and can only be ascertained if we had consular access to him. Accordingly, from the time his abduction was known, our High Commission in Islamabad has continuously pressed Pakistani authorities for such access. Although this is provided for by international law and is deemed as norm in the international relations, the Government of Pakistan did not permit this. That itself should tell us much about the strength of the case against Shri Jadhav.

Hon. Members would also recall that a senior Pakistani leader has himself expressed doubts about the adequacy of evidence in this case.

Madam Speaker, earlier this year, the Pakistan Government sought our assistance to obtain evidence and other materials for this investigation process. In doing so, they levelled ridiculous charges against senior Indian officials, who had no connection to this issue. Thereafter, they linked providing consular access to

our acceptance of their position. Nevertheless, in the hope that some forward movement could be made, our response was constructive. We pointed out that consular access to Shri Jadhav would be an essential prerequisite in order to verify the facts and understand the circumstances of his presence in Pakistan.

Madam Speaker, given this exchange, it is extraordinary that yesterday a decision is suddenly announced awarding a death sentence in this case when previous exchanges with India itself underlines the insufficiency of evidence. To make matters even more absurd, three hours after the death sentence was announced, the Indian High Commission received an official communication from the Foreign Ministry of Pakistan reiterating the Pakistani proposal for conditional consular access. That tells us a lot about the farcical nature of the alleged proceedings, which have led to an indefensible verdict against an innocent kidnapped Indian citizen.

Madam Speaker, our position on this matter is very clear. There is no evidence of any wrong doing by Shri Jadhav. He is the victim of a plan that seeks to cast aspersions on India to deflect international attention from Pakistan's well-known record of sponsoring and supporting terrorism. Under these circumstances, we have no choice but to regard this sentence, if carried out, as an act of premeditated murder.

Madam Speaker, yesterday the Foreign Secretary conveyed our position to the High Commission of Pakistan. Let me state clearly that the Government and people of India would view very seriously the possibility that an innocent Indian citizen is facing death sentence in Pakistan without due process and in violation of basic norms of law, justice and international relations. I would caution the Pakistan Government to consider the consequences of our bilateral relationship, if they proceed on this matter.

Madam Speaker, I have been in touch with the parents of Shri Jadhav and we are extending our fullest support to them in this difficult situation. A strong sense of solidarity expressed by this House will give them more courage and strength at this time.

Thank you.

HON. SPEAKER: Adv. Joice George.

ADV. JOICE GEORGE (IDUKKI): Madam, since the introduction of the National Rural Health Mission in the year 2005, it has been contributing a lot for improving the public healthcare service to the poor, the down-trodden and the marginalized people living in the remote areas of our villages.

One of the reasons for the success of this project is the commitment of the staff, doctors and nurses who are being engaged in this programme, but unfortunately, they are not being paid properly. Their salaries are meagre compared to the salaries of their counterparts in the Central Government service and the State Government services. A nurse, who is appointed under the National Health Mission, is getting only Rs. 13,900 per month whereas her counterparts in the Central Government service and the State Government services are getting more than Rs. 50,000.

Again, the allotment of staff quarters is being reduced. Because of this reduction in allotment, the staff strength is also coming down. The persons, who are in service, are compelled to work more also. In these circumstances, I urge upon the Government to improve the staff strength and allotment of staff quarters especially to nurses and doctors who are willing to work in the remote areas of our villages under the National Health Mission. The Government should also pay attention to improve the staff strength.

I also urge upon the Government to increase the salaries of nurses and doctors to bring them at par with the salaries of nurses and doctors working in the same category in the Central Government service and the State Government services.

Thank you.

HON. SPEAKER: Shri N.K. Premachandran, Shri P.K. Biju, Shri Innocent, Shri M.B. Rajesh, Shri M.K. Raghavan, Shri Bhairon Prasad Mishra, Shri Rabindra Kumar Jena and Shri Mullappally Ramachandran are permitted to associate with the issue raised by Adv. Joice George.

12.32 hours (Hon. Deputy-Speaker *in the Chair*)

श्री रवीन्द्र कुमार राय (कोडरमा) : उपाध्यक्ष महोदय, आपने मुझे मेरे क्षेत्र के एक ज्वलंत प्रश्न को उठाने का जो अवसर दिया है, उसके लिए मैं आपका आभार प्रकट करता हूँ।

उपाध्यक्ष महोदय, मेरा लोकसभा क्षेत्र कोडरमा जिला, झारखंड प्रदेश में है। वहाँ डी.वी.सी. के द्वारा बाँझेडीह पावर प्लांट खड़ा किया गया है। वहाँ की ग्रामीण जनता इस पावर प्लांट के प्रदूषण से त्रस्त है। मैं उस जनता की पीड़ा की पुकार सुनाने के लिए यहाँ खड़ा हुआ हूँ।

उपाध्यक्ष महोदय, 32 गाँवों के सैकड़ों परिवारों ने इस प्लांट को चलाने के लिए 3000 एकड़ जमीन डी.वी.सी. को दी थी। वहाँ 2000 मेगावॉट बिजली उत्पादन का लक्ष्य था। 500 मेगावॉट बिजली का उत्पादन शुरू हो चुका है। तैयार हो रही बिजली को डी.वी.सी. द्वारा बेचा जा रहा है, लेकिन वहाँ किसी भी घर में एक बल्ब तक जलाने के लिए उनके द्वारा कोई सहायता नहीं दी जाती है।

उपाध्यक्ष महोदय, मेरी सब से बड़ी पीड़ा यह है कि अभी चार दिनों तक सैकड़ों नर-नारी और बच्चे आमरण अनशन पर भूखे बैठे रहे। इस प्लांट की प्रथम यूनिट के चालू होने से उसके ऐस-पॉण्ड से प्रदूषण हो रहा है। इसके कारण वहाँ के तालाब बेकार हो गए, कुँए बेकार हो गए और खेत बेकार हो गए। आज वहाँ हालात यह हैं कि इस प्रकार का दूसरा पॉण्ड बनाने के लिए डी.वी.सी. गाँव से मात्र 100 फीट की दूरी पर तैयारी कर रही है। इस कारण वहाँ के लोगों की जिंदगी के लिए खतरा उत्पन्न हो गया है।

उपाध्यक्ष महोदय, मैं अनुरोध करना चाहता हूँ कि भारत सरकार इस विषय पर पहल करे। आज वहाँ यह हालत हो गई है कि लोग अपनी जिंदगी और अपने भविष्य के प्रति बहुत भयाक्रांत हैं। उस क्षेत्र की जनता के लिए डी.वी.सी. ने बाँझेडीह को यमराज का द्वारा बना दिया है। डी.वी.सी. अर्थात दामोदर घाटी निगम पूरे झारखंड के साथ बेइमानी और छल कर रहा है। वह अपने सामाजिक दायित्व को भूलकर सिर्फ व्यापार करने का काम कर रहा है। उनके द्वारा भूमि संरक्षण का काम नहीं हो रहा है। वहाँ करियाँवा, कन्दरापहरी, डुमरडीहा, खेरोवार, चुटियारो, सोनपुर, चरकीपहरी और गाँधी ग्राम की भाँति ऐसे 32 गाँव हैं। मैं जब रात में इन गाँवों में गया था, तो वहाँ के लोग रो रहे थे।

उपाध्यक्ष महोदय, मैं इस सभा से आग्रह करना चाहता हूँ कि हमारे माननीय ऊर्जा मंत्री इस विषय पर पहल कर डी.वी.सी. की ऐसी गैर-जिम्मेदाराना हरकतों को रोकें और उस क्षेत्र को प्रदूषण मुक्त करने का काम करें। देश में ऐसे कई प्लांट्स चल रहे हैं, जिनके द्वारा प्रदूषण नहीं होता है। डी.वी.सी., झारखंड को शिकार बना रहा है। कृपया उसे रोका जाए। धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra, Shri Om Birla, Shri Sharad Tripathi, Kunwar Pushpendra Singh Chandel and Shri Nishikant Dubey are permitted to associate with the issue raised by Shri Ravindra Kumar Ray.

डॉ. सुनील बलीराम गायकवाड़ (लातूर): माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से एक महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। मेरे लोक सभा क्षेत्र लातूर से कलम रोड पर रेल लाइन क्रॉस होती है और वहां बड़ी मात्रा में ट्रैफिक होता है, दिन भर रेल का आना जाना होता है। इसलिए लोगों को रेल लाइन पर आर.ओ.बी. न होने से तक्लीफ हो रही है। मैं आपके माध्यम से माननीय रेल मंत्री, सुरेश प्रभु जी से विनती करता हूं कि उस रोड पर रेलवे लाइन क्रॉसिंग गेट नं. 59 सी.के.एम. 525/2/3 पर जल्द से जल्द आर.ओ.बी. का निर्माण करके लोगों की समस्या को दूर करने की मांग करता हूं, धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Dr. Sunil Baliram Gaikwad.

श्रीमती रमा देवी (शिवहर): आदरणीय उपाध्यक्ष महोदय, मैं आपका धन्यवाद करती हूं जो आपने मुझे यहां पर बोलने का मौका दिया है। मैं सदन के माध्यम से सरकार को सूचित करना चाहती हूं कि मेरे संसदीय क्षेत्र शिवहर के अंतर्गत सीतामढ़ी जिले में स्थित रीगा चीनी मिल पर किसानों को 8 करोड़ रुपया बकाया है। इसी वर्ष के फरवरी तथा मार्च महीनों में इस चीनी मिल ने किसानों से गन्ना खरीदना बंद कर दिया है, जिससे इस क्षेत्र के आस पास के किसानों की आर्थिक हालत काफी दयनीय हो गयी है। किसानों द्वारा उत्पादित गन्ने का कोई कॉमर्शियल प्रयोग नहीं हो रहा है। गन्ना खेतों में सूख रहा है। इस तरह से देश की संपत्ति का नुकसान हो रहा है। साथ ही रीगा विधान सभा और बेलसन विधान सभा जो हमारे लोक सभा क्षेत्र में पड़ता है, वहां मिल के द्वारा जो काला पानी निकाला जाता है, जिससे हजारों हैक्टेयर जमीन पानी से जलमग्न है। किसान एक दाने के लिए मोहताज हो गए हैं, किसानों में त्राही मची हुई है। किसी तरह खेत व जमीन से पानी निकलवाने से हजारों किसानों के जीवन में खुशहाली आ जाएगी। वे अन्न उपजा पाएंगे। मेरा सदन के माध्यम से सरकार से अनुरोध है कि रीगा चीनी मिल के किसानों की बकाया धनराशि और जमीन में जो जल जमाव हो गया है, उसको निकालने हेतु तुरंत कार्रवाई करने की कृपा करें।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Rama Devi.

श्री विद्युत वरन महतो (जमशेदपुर): उपाध्यक्ष महोदय, मैं झारखण्ड के जमशेदपुर संसदीय क्षेत्र से आता हूं। आज उस ग्रामीण क्षेत्र के किसानों के लिए समुचित सिंचाईं व्यवस्था न होने के कारण किसानों को भारी दिक्कत का सामना करना पड़ रहा है। 40 वर्ष पहले स्वर्णरेखा बहुद्देशीय परियोजना बनाई गयी थी। उस समय महज 1,500 करोड़ रुपयें से वह शुरू हुई थी। आज तक 20 हजार करोड़ रुपये की लागत से परियोजना बनी, लेकिन अभी तक नहर में पानी नहीं आया। झारखण्ड से लेकर ओडिशा तक पानी जाना है, किंतु अब तक वह नहर तैयार नहीं हुई।

मैं आपको बताना चाहता हूं कि वहां पर विस्थापितों की स्थिति बहुत दयनीय हो चुकी है, विकास पुस्तिका बंद हो गई है, लेकिन जो लोग प्रभावित हुए, वहां निमडी प्रखण्ड के लोगों की जमीन गई। निमडी प्रखण्ड और ईचागढ़ प्रखण्ड में सिंचाईं की कोई नहर उस क्षेत्र से नहीं गई।

मैं आज आपके माध्यम से माननीय मंत्री जी से मांग करना चाहता हूं कि लावन, मुरू और हैवेन, एक साथ तीन पॉइंट्स हैं, जो केतुंग और निमडी प्रखण्ड में गांव आता है और उसके साथ काटिन और पटम्दा होते हुए बडम बंधुआ तक एक बेहतर नहर बना दी जाए तो किसान को खेती करने के लिए समुचित व अच्छी व्यवस्था होगी। मैं आपके माध्यम से किसान हित में इस योजना की तरफ माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Shri Sharad Tripathi are permitted to associate with the issue raised by Shri Bidyut Baran Mahato.

श्री अभिषेक सिंह (राजनंदगांव) : उपाध्यक्ष महोदय, धन्यवाद। महोदय, संगीत और कला की शिक्षा, शिक्षा से कहीं आगे बढ़कर साधना का स्वरूप धारण कर लेती है, और उसका ध्येय होता है, मनुष्य के अंतर्निहित जो दिव्यता है, उसकी अभिव्यक्ति। मुझे गर्व है कि ऐसा ही संगीत का महत्वपूर्ण केंद्र छत्तीसगढ़ में मेरे संसदीय क्षेत्र राजनंदगांव के खैरागढ़ में इंदिरा संगीतकला विश्वविद्यालय नाम से स्थित है।

महोदय, वर्ष 1956 से स्थापति ये केंद्र इस देश का ही नहीं, अपितु पूरे एशिया का पहला संगीत कला विश्वविद्यालय है। लगभग 1700 छात्र कैम्पस में रहकर पढ़ते हैं और 50 से अधिक छात्र विदेशों से आकर यहां साधना करते हैं। इसके अलावा 15 हजार छात्र एफिलिएटिड कालेजों के माध्यम से इससे जुड़े हुए हैं। यह विश्वविद्यालय छत्तीसगढ़ के गौरवशाली इतिहास और परम्परा का साक्षी रहा है।

मैं आज केन्द्र सरकार से और आदरणीय एम.एच.आर.डी. मिनिस्टर से निवेदन करता हूं कि इस इंदिरा कला संगीत विश्वविद्यालय को भारत के राट्रीय महत्व के संस्थान का दर्जा मिले।

मैं अपनी तथा छत्तीसगढ़ की ओर से केन्द्र सरकार और आदरणीय मंत्री जी का बहुत-बहुत धन्यवाद अदा करता हूं।

HON. DEPUTY-SPEAKER: Shri Lakhan Lal Sahu, Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra, Shri Om Birla, Shri Sharad Tripathi and Dr. Mriganka Mahato are permitted to associate with the issue raised by Shri Abhishek Singh.

*SHRI DEEPAK (DEV) ADHIKARI (GHATAL): Thank you Sir for giving me the opportunity to raise a matter of urgent public importance. I will not take much of your time. The Kharagpur South Eastern Railway Division is in my Ghatal Lok Sabha constituency. At Balichak, in Debra block there is a need for a railway overbridge and the work has been pending for the last four years. As the overbridge has not been constructed, lakhs of people of the 6 blocks are facing great difficulties. There are schools, collages, hospitals in the surrounding areas and there is always huge traffic jam throughout the day. Due to heavy traffic, even the patients are unable to reach hospitals in time. Thus, through you Sir, and on behalf of all the people of Debra block, I would like to request Hon. Railway Minister that the railway overbridge should definitely be constructed there at the earliest.

Thank you, Sir.

* English translation of the speech originally delivered in Bengali.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Sir, Koyla Sheher, Kamalpur, Khoai and Mohanpur are the four important towns in the State of Tripura which are closely related to the plains of earlier East West Bengal (now Bangladesh). These are the towns of bordering area of Bangladesh. Earlier, people of that locality had a good connection with greater part of Bengal and India but due to partition of our countries in 1947, those four towns have been facing a problem of transportation system.

As all of you know that Tripura is mainly a hilly State so that for going from one place to another, motor vehicles are the main transportation. Earlier, there were railway stations nearby those four towns but all of them now are in Bangladesh. After Independence, airports were built in Koyla Sheher, Kamalpur and Khoai. Though, they have been in the map of Civil Aviation Department yet those airports are not functional. Earlier, water connection was there through rivers but due to cut off by Bangladesh, these rivers are not useable to carry passengers and goods.

Sir, Koyla Sheher is the headquarters of Unakoti District. Unakoti is a renowned tourist place for sculptures based on mythology. People from several places of our country have been visiting this spot regularly which is only 6 kms from Koyla Sheher town. Kamalpur and all towns of Dhalai District are also renowned for its falls. In Sanaya Reang Para, export, import and border proposals are under consideration by both the countries. Khoai town is the District Headquarters of Khoai. It is a beautiful town having a cultural heritage. Mohanpur is also an old town and an important sub-division of West Tripura District to be reckoned with. People of those four important districts and towns are eagerly waiting for a new connection through railways.

I urge upon the Government of India to construct new lines covering all the four districts and towns. I also urge upon the Railway Ministry to start the survey work immediately much before the start of the rainy season so that you could not only meet the demands and expectations of the people of that area but also allow

people from other parts of the country to get the scope of viewing the unique parts of incredible India in the North-East Region of our country, particularly, in the State of Tripura.

SHRI IDRIS ALI (BASIRHAT): मैं ऑनरेबल चीफ मिनिस्टर, सुश्री ममता बनर्जी का शुक्रगुजार हूं, जिनकी वजह से मैं यहां आ पाया। यदि उनका आशीर्वाद नहीं होता तो मैं यहां नहीं आ पाता। Kindly do not disturb. It is very unfortunate that Central Government is preparing a Cabinet Note recommending for closure of several CPSUs of the country. NITI Aayog is preparing a roadmap for ailing public sector undertakings and had earlier identified 26 sick Central Public Sector Enterprises (CPSEs) for closure, of which seven received Cabinet Note.

These include Hindustan Cable, Tyre Corporation, HMT Watches, Birds Jute and Export Limited (BJEL) and Central Inland Water Transport Corporation.

It is unfortunate that *Aayog* has also identified 12 more CPSEs for strategic sale where the Central Public Sector Enterprises are meant to serve certain social causes.

Sir, 117 years old country's first pharmaceutical company, Bengal Chemicals & Pharmaceuticals Works Ltd. Is one of the prime PCSEs of the Government for sale. Bridge and Roof Company Limited, which hsa registered an average profit of Rs.32.83 crore for the last six years is also in the target of strategic disinvestment. Most surprisingly, special steel plant unit, Alloy Steel Plant, the first Indian producer which adds muscle to the "Make in India" campaign for indigenoius production of speciality products to meet Defence needs are also in the process of strategic sale plan of the Government. The fact is that all these three are from West Bengal.

Bridge & Roof Company (India) Ltd. is serving the construction industry for more than 97 years with enviable track record in making profit for years together, paying dividend to the Government of India.....(Interruptions).

Keeping in mind thenecessity of the existence of Central Public Sector Organizations for addressing social causes and tremendous scope of direct and

indirect employment dependency, I would request the Central Government, through you, the Finance Ministry to withdraw the decision to close down the Public Sector Organizations of the country and to think for revival and restructure by conducting a well-organized comprehensive research study to identify the areas of business, where these units can successfully operate and grow.

I would like to speak for a minute in Bengali. I am from West Bengal where Bengali is spoken.

* Lastly, I would like to say a few words in Bengali. Kindly allow. Bengali in my own language. The land of West Bengal is a holy land and I come from that state. Sri Sri Ramkrishna Paramhansa, Swami Vivekananda, Sir Ashutosh Mukhopadhyay, Smt. Mamata Benerjee, our Hon. Chief Minister were all born in Bengal. Therefore, such a state should never be deprived, this is my urge to the Central Government.

Thank you.

HON. DEPUTY SPEAKER: Shri Rabindra Kumar Jena is allowed to be associated with the issue raised by Shri Idris Ali.

SHRI SIRAJUDDIN AJMAL (BARPETA): Sir, incessant, unseasonal torrential rains in Assam have created havoc and it has started floods and erosion in many places of Assam. Brahmaputra and its tributaries are overflowing causing floods all around Assam especially in places like Kapili at Hojai, at Bokuguri in Kampur area besides at Guijan in Tinsukia district. Disaster management of Assam has recorded Dhubri, Dima Hasao, Kamrup and Tinsukia districts are maximum affected. Several hundred houses have been washed off in Dhubri, Barpeta, Dima Hasao, Tinsukia and Barak Valley districts. Many people have died in Hailakandi, Karimganj and Abhayapuri also. Embankment has not been restored. That is one of the reasons for occurrence of floods every time. The AIUDF has been mentioning time and again that the Central Government should allocate Rs.20,000

* English translation of the part of speech originally delivered in Bengali.

crore for flood and erosion. Our Party also demands that flood and erosion should be declared as a national calamity by the Government of India.

SHRI CH. MALLA REDDY (MALKAJGIRI): Hon. Deputy Speaker, Sir, I thank you for giving me this opportunity to mention about a matter of urgent public importance.

Ramannakunta Lake is one of the famous lakes in Secunderabad Cantonment Board Area which comes under the jurisdiction of the Ministry of Defence. This area also comes under my parliamentary constituency, Malkajgiri. This lake is of 100 years old. It used to meet the needs of the residents. Once upon a time, the water from this Lake was used by the residents for drinking purposes. But, unfortunately, the upper colonies' sewer lines were connected to this Lake by the Greater Hyderabad Municipal Corporation due to which the entire Lake has been contaminated and it has become a breeding ground for mosquitoes. Thousands of residents of surrounding colonies are facing a lot of health problems due to pollution of this Lake. It releases bad smell. The Telangana State Pollution Control Board has also certified that this Lake water has been totally contaminated and filled with toxic chemicals. Not only this, but this Lake water is seeping into the earth and the ground water in the surrounding areas has also been contaminated.

Under the dynamic leadership of our hon. Chief Minister Shri K. Chandrashekar Rao, the State Government of Telangana has started the Mission Kakatiya to repair lakes situated in the State. The State is ready to take up the repair work of Ramannakunta Lake but the same has been held up for want of 'No Objection Certificate' from the Ministry of Defence.

Therefore, I would request the Ministry of Defence to grant the NoC immediately to enable the State Government to undertake repair work of Ramannakunta Lake and to save the residents of the surrounding areas from air and water pollution.

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Ch. Malla Reddy.

श्री निशिकान्त दुबे (गोड्डा) : महोदय, धन्यवाद। अभी देश में जो सबसे बड़ी समस्या चल रही है, वह बांग्लादेशी घुसपैठिए की चल रही है। उस दिन इस सदन में भी चर्चा चल रही थी, रोहिंग्या मुस्लिम कम्युनिटी के बारे में बात हो रही थी कि बर्मा के रास्ते से वे आ रहे हैं और कश्मीर से कन्याकुमारी तक वे फैल गये हैं। हरकत-उल-मुजाहिदीन या जिस तरह की टेरोरिस्ट एक्टिविटीज हैं, उन सभी में वे लिप्त हैं। वे जो मुस्लिम हैं, वे भी बांग्लादेश से बर्मा गये और बर्मा के रास्ते वे फिर हिन्दुस्तान आ रहे हैं और बांग्लादेशी जो घुसपैठिए हैं, उसके माध्यम से हम परेशान हैं।

महोदय, यदि आप कश्मीर से कन्याकुमारी तक देखेंगे तो जो पूरा जिला है, चाहे नॉर्थ-ईस्ट का जिला है, चाहे संथाल परगनास का हमारा जिला है, चाहे बिहार है, चाहे वह बंगाल है, वह पूरा का पूरा डिमोग्राफी चेंज हो गया है और डिमोग्राफी ही चेंज नहीं हुआ, वह हमारा रोजगार छीन रहा है। यह कोई रीलिजन का सवाल नहीं है, मैं इस पार्लियामेंट में बार-बार जो बातें कहता हूँ, यह रीलिजन का सवाल नहीं है, वे हमारा रोजगार छीन रहे हैं। वे प्लम्बर का काम कर रहे हैं, वे इलेक्ट्रिशियन का काम कर रहे हैं, वे गार्ड का काम कर रहे हैं, वे घर में नौकर का काम कर रहे हैं, तो जो असंगठित सेक्टर में छोटे-छोटे रोजगार हैं, उन्हें वे ले रहे हैं। इसके अलावा वे फेक करेंसी में लिप्त हैं। इसके अलावा वे आतंकवादी गतिविधियों में लिप्त हैं। इसके अलावा वे आतंकवाद और नक्सलवाद में लिप्त हैं। जिस तरह से बंगाल में लगातार यह कलियाचेक से लेकर ये सारी घटनायें हो रही हैं, यह हमारे बॉर्डर पर है, वह पूरा का पूरा बॉर्डर खुला हुआ है, नॉर्थ-ईस्ट का बॉर्डर खुला हुआ है। भारत सरकार बार-बार कोशिश कर रही है, लेकिन हम उसको रोक नहीं पा रहे हैं। आधार कार्ड उसको रोकने के लिए एक सक्षम हथियार हो सकता था, लेकिन आधार को जिस ढ़ँग से उन्होंने उपयोग करना स्टॉर्ट किया है, जिस तरह से यह आधार कार्ड बन रहा है, उसमें वे नागरिकता लेने की स्थिति में पहुँच गये हैं। भारत सरकार का एक प्लान था, असम के जजमेंट के बाद जो सुप्रीम कोर्ट का आदेश था, सर्वानंद सोनोवाल जी जब एम.पी. थे तो वे खुद सुप्रीम कोर्ट गये थे, उस जजमेंट के आधार पर नेशनल पॉपुलेशन रजिस्टर जो है, इसका एक सबसे बड़ा सॉल्यूशन हो सकता है।

महोदय, मेरा आपके माध्यम से भारत सरकार से आग्रह है कि सबसे पहले तो कमीशन बनाया जाये। कमीशन बनाकर पिछले 20 साल में किस-किस जिले की डिमोग्राफी कितनी तेजी से बढ़ी है, चाहे ओडिशा का हो, चाहे झारखंड का हो, चाहे बिहार का हो, तो उस डिमोग्राफी के बढ़ने के कारणों का पता लगायें।

दूसरा, आधार को एनपीआर के साथ लिंक किया जाये और यदि यह चिन्हित हो जाये कि वह विदेशी है, वह बांग्लादेशी घुसपैठिया है, वह बाहर का नागरिक है, उसको कैसे देश से बाहर किया जाये और लोगों को रोजगार और व्यवस्था दी जाये, इसकी व्यवस्था की जाये। इन्हीं शब्दों के साथ जय हिन्द-जय भारत।

HON. DEPUTY-SPEAKER: Shri Rabindra Kumar Jena, Shri Om Birla, Shri Bhairon Prasad Mishra, Shri Ram Prasad Sarmah, Shri Sunil Kumar Singh, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi and Shri Dushyant Singh are permitted to associate with the issue raised by Shri Nishikant Dubey.

… (*Interruptions*)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Deputy Speaker, India has had an exemplary humanitarian record for almost 3,000 years of accepting and welcoming refugees from all our neighbouring countries and beyond. From the Arab world, from Aghanistan, from Sri Lanka, from Tibet, from Bangladesh, we have accepted refugees. It is to my mind a matter of grave concern that a disinformation campaign is being spread against helpless and vulnerable people. There are about 1,25,000 of these people in this country in desperate conditions who are deserving and getting help from humanitarian agencies and people. The fact is that unverifiable charges are being levied without the slightest shred of evidence against these helpless and defenceless people. I have written to the Home Minister requesting that we have a refugee and asylum law in this country so we can legitimately examine the claims of people to refugee status wherever they come from. Every democracy has this. India is letting itself down if we are going to act on the basis of rumours and press reports. I would urge the Government to take action. … (*Interruptions*) Mr. Sampath agrees with me, Sir.

HON. DEPUTY SPEAKER: Shri M.B. Rajesh, Shri P.K. Biju, Shri Innocent, Shri N.K. Premachandran, Shri Mullapally Ramachandran, Shri Sharad Tripathi and Adv. Joice George are permitted to associate with the issue raised by Shri Shashi Tharoor.

DR. A. SAMPATH (ATTINGAL): Mr. Deputy Speaker, Sir, regarding the issue of the Rohingyan refugees our hon. External Affairs Minister has given a statement on the floor of the House that the Government of India has donated one million US dollars for the rehabilitation of Rohingyan refugees. Among Rohingyan refugees are Hindus, Muslims and Christians also. I have personally visited four camps of Rohingyan refugees in Delhi itself. During last winter, three children died in one camp alone. This is a refugee issue. The United Nations Commission for Human Rights and also the UN Refugees Commission have taken up this issue. This issue has to be solved bilaterally by the Government of India and the Government of Myanmar. There should not be any misinformation campaign in this regard.

HON. DEPUTY SPEAKER: That is all. You have made your point.

Prof. Richard Hay is permitted to associate with the issue raised by Dr. A. Sampath.

श्री देवेन्द्र सिंह भोले (अकबरपुर): उपाध्यक्ष महोदय, मैं आपके माध्यम से उत्तर प्रदेश सहित मेरे लोक सभा क्षेत्र में पब्लिक स्कूल, माध्यमिक विद्यालय और महाविद्यालयों को जो निजी क्षेत्र के लोग चला रहे हैं, उनके द्वारा आम बच्चों से जो अवैध फीस वसूल की जा रही है, उसके संबंध में सदन और सरकार का ध्यान आकृष्ट करना चाहता हूं।

मान्यवर, हमारे लोक सभा संसदीय क्षेत्र के अन्तर्गत कल्याणपुर, घाटमपुर, महाराजपुर, अकबरपुर और विठूर विधान सभा क्षेत्र के अन्तर्गत जो विद्यालय चलाए जा रहे हैं, उनमें कई विद्यालयों के बारे में मैंने लिखित में भी आपको भिजवाया है। यहां के तमाम विद्यालयों के संचालकों के द्वार अवैध फीस और बिना बताए प्रतिवर्ष ज्यादा फीस वसूल की जाती है। साथ ही, शिक्षा के लिए कभी वस्त्रों तो कभी जूते, कपड़े, क़िताबों के नाम पर भी फीस वसूल की जाती है। जहां माननीय प्रधान मंत्री जी का 'डिजीटल इंडिया' के माध्यम से पेमेंट करने का विचार है, वहीं उनके द्वारा अवैध धन लिया जा रहा है। साथ ही साथ, उनके द्वारा लोगों के साथ अभद्र व्यवहार किया जाता है।

इसके लिए एक समिति बनाकर इसकी जांच कराई जाए।...(व्यवधान)

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Devendra Singh Bhole.

श्री शेर सिंह गुबाया (फ़िरोज़पुर): डिप्टी स्पीकर साहब, मैं एक बहुत ही हिस्टॉरिकल और इम्पॉर्टेन्ट मैटर को आपके माध्यम से सरकार के सामने रखना चाहता हूं।...(व्यवधान) हमारे देश के शहीद, जिन्होंने हमारे देश की ख़ातिर कुर्बानी दी, फाँसी पर चढ़े, उन्हीं की वज़ह से आज हम इन कुर्सियों पर बैठे हैं, पार्लियामेंट का आनन्द ले रहे हैं।

13.00 hours

मेरे संसदीय क्षेत्र फिरोजपुर के हुसैनीवाला में शहीद भगत सिंह, राजगुरू एवं सुखदेव की समाधियाँ हैं। मेरा प्रश्न बहुत ही महत्वपूर्ण है, क्योंकि यह देश के शहीदों का मामला है। वहां पर इन शहीदों की स्टैच्यू बनी हुई हैं। जब आजादी के पहले इनको फाँसी की सजा हो गई,...(व्यवधान) महोदय शहीदों की बात आप नहीं सुनेगे, तो फिर कौन सुनेगा?...(व्यवधान)

HON. DEPUTY SPEAKER: Your name was not there in the list. Still, I have given you a chance. So, you have to be very brief. … (*Interruptions*) Please take your seat. … (*Interruptions*) It is difficult to run the House. If you do not cooperate, I cannot call the other Members. I have given you a chance and you are taking advantage.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Sharad Tripathi, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Sher Singh Ghubaya.

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Hon. Deputy Speaker Sir, I would like to draw the attention of this august House to the sad fact that many colleges across the country, and especially in the State of Kerala, have become centres of corruption and unethical practices. Huge capitation fees are being collected and many of these institutions do not have good faculty or other essential facilities for providing higher education. Centres of higher education in Kerala have become centres of unrest. The reasons are manifold. Students

commit suicide and attempt to suicide has become the order of the day. There is total mess in the campuses. This has caused great anxiety and panic in the minds of common people. Under the circumstances, I would request the Ministry of Human Resource Development to come out with a stringent regulation to control and regulate the higher education institutions across the country.

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, Shri P.K. Biju, Shri Innocent and Adv. Joice George are permitted to associate with the issue raised by Shri Mullappally Ramachandran.

श्री आधलराव पाटील शिवाजीराव (शिरूर) : उपाध्यक्ष महोदय, बहुत-बहुत धन्यवाद। मैं आपके माध्यम से इस सदन में एक महत्वपूर्ण इश्यू रेज करना चाहता हूं। मेरे निर्वाचन क्षेत्र में पिछले 25 सालों से पेंडिंग रही पुणे-नासिक रेल मार्ग पिछले साल मंजूर हुई है। मैं पंद्रह साल से इसका फालोअप कर रहा था। इसका रूट पूना से चाकन, चाकन से राजगुरू नगर, पॉवल एवं निर्गुढ़सर तय किया गया था। अभी जो नया सर्वे चल रहा है, इसमें पॉवल एवं निर्गुढ़सर दो इम्पोर्टेड विल्लेजस हैं, इनको अभी ॲवाइड किया गया। मैं आपके माध्यम से विनती करता हूं कि जो ओरिजीनल सर्वे है, उसी सर्वे के अनुसार काम होना चाहिए। धन्यवाद।

DR. J. JAYAVARDHAN (CHENNAI SOUTH): Hon. Deputy Speaker Sir, due to the enactment of the amendment to the Indian Medical Council Act 1956 and the Dentist Act 1948, a uniform entrance test has become mandatory for the medical and dental college admissions at the undergraduate and postgraduate levels for the coming academic session. The NEET is out of tune with the prevailing socio-economic condition and administrative requirements of Tamil Nadu. The rural students will be put to a great disadvantage because they lack the resources to get themselves enrolled in training institutions and access material available to urban students. I urge upon the Government of India to approve the two Bills passed by Tamil Nadu Legislative Assembly immediately and the hon. President's assent may be accorded to enable the State to continue with its existing fair and transparent system of admission to government medical colleges and dental colleges in the State.

PROF. A.S.R. NAIK (MAHABUBABAD): Hon. Deputy Speaker Sir, this august House is well aware that the two children namely Malavath Purna and Anand Kumar from the Telangana State created history by scaling the Mount Everest on 25th May 2014. This House unanimously congratulated the children. The hon. Prime Minister Shri Narendra Modi and our hon. Chief Minister Shri K. Chandrasekhar Rao also congratulated the children. A Bollywood director has also made a movie based on the life of Malavath Purna. She is from Lambadi tribe. *Beti Bachao, Beti Padhao* is the slogan of the Government of India. So, I would request the Government to appoint Malavath Purna as the brand ambassador of *Beti Bachao, Beti Padhao* programme.

श्री राजेन्द्र अग्रवाल (मेरठ): उपाध्यक्ष महोदय, 7 मई, 2017 को नीट की परीक्षा होने वाली है। नीट की परीक्षा के लिए, मैं सबसे पहले केंद्र सरकार को बधाई देता हूं। पिछली बार के मुकाबले इस बार लगभग डेढ़ गुणा अधिक अभ्यर्थियों ने प्रवेश परीक्षा के लिए प्रार्थना पत्र दिया है। इसके लिए परीक्षा केन्द्रों की संख्या बढ़ाई गयी है। मेरा निवेदन है कि इसमें मेरठ को भी शामिल किया जाए। मेरठ केन्द्र नहीं है, इससे 6-7 जिलों को बहुत कठिनाई होगी। मेरा केवल यही निवेदन है कि केन्द्र सरकार मेरठ के अंदर नीट की परीक्षा का केन्द्र बनाये, धन्यवाद।

HON. DEPUTY-SPEAKER: Kunwar Punshpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Rajendra Agarwal.

श्री राजीव सातव (हिंगोली) : महोदय, आज महात्मा ज्योतिराव फुले जी की जयन्ती है। मैं उन्हें आज विनम्र अभिवादन करता हूं। पिछले दो साल से उपाध्यक्ष जी जो मांग हम रख रहे हैं, मैंने 20 मार्च, 2015 को महात्मा ज्योतिबा फुले और सावित्री बाई फुले जी को भारत रत्न देने की मांग की थी। सदन में उसका सभी ने समर्थन किया था। महात्मा ज्योतिबा फुले जी का बड़ा कंट्रीब्यूशन इस देश में समाज सुधार में रहा है। सावित्री बाई फुले जी, जो पहली शिक्षिका थीं, उन दोनों को भारत रत्न दिया जाए। मैं यह मांग करता हूं।

HON. DEPUTY-SPEAKER: Shri Om Birla, Shri P.K. Biju, Shri Innocent, Adv. Joice George, Shri M.K. Raghavan, Shri Adhir Ranjan Chowdhury and Kumari Sushmita Dev are to associate with the issue raised by Shri Rajeev Satav.

श्री धनंजय महाडीक (कोल्हापुर): महोदय, 5 अप्रैल, 2017 को केन्द्र सरकार ने शुगर इंपोर्ट 5 लाख टन ड्यूटी फ्री का एक गैजेट प्रसारित किया था। हमारे देश में शुगर की कंज्शन 240 लाख टन प्रतिवर्ष है। पिछले साल 210 लाख टन प्रोडक्शन हुआ है। 77 लाख टन इंडिया में बैलेंस है, फिर भी यह 5 लाख टन क्यों इंपोर्ट किया, यह समझ में नहीं आ रहा है।

महोदय, पिछले 3-4 साल में जो सूखा पड़ा था, जिसकी वजह से शुगर फैक्ट्रियों को केन्द्र सरकार ने 10,000 करोड़ का सॉफ्ट लोन दिया है। अगर इस तरह से शुगर इंपोर्ट होती है, तो सारी शुगर मिलों को परेशानी हो सकती है। इससे इनडॉयरेक्टली, डॉयरेक्टली किसानों को भी परेशानी होगी। सिर्फ एनाउंसमेंट करने से 100 रुपये प्रति टन शुगर का रेट कम हुआ है।

मैं आपके माध्यम से सरकार से यह रिक्वैस्ट करता हूं कि 5 लाख टन शुगर इंपोर्ट न की जाए, धन्यवाद।

SHRIMATI R. VANAROJA (TIRUVANNAMALAI): Respected Deputy-Speaker Sir, thank you.

The need of the hour is to focus more on higher education because a very meager percentage of students go for higher education in the country. The schemes such as the National Talent Search Scheme will attain its maximum only when the percentage of students going for higher education rises. Our hon. Amma Government took several steps to provide higher education to students and the efforts of the State Government has yielded better percentage of students going for higher education. So, I request the hon. Minister to detail the steps taken by the Government to enhance the percentage of students going for higher education.

SHRI PARTHA PRATIM RAY (COOCH BEHAR): Sir my constituency Cooch Behar is 52 per cent Scheduled Caste and 27 per cent Muslim minority populated. At the same time, it is an economically backward region. It is an agriculture-based area; an agriculture-based labour populated district. There are no major industries; rather, about three lakh people go to different States as labourers every year. The per capita credit and deposit are also not satisfactory in comparison to the national level.

In these circumstances, I demand that Cooch Behar district be included under the Backward Regions Grant Fund.

SHRIMATI BUTTA RENUKA (KURNOOL): Sir, the Kurnool Medical College established in my constituency caters not only to the people in the district of Kurnool but it is also serving even the people from neighbouring States like Telangana and Karnataka. I am happy to inform the House that recently the Medical College Hospital got recognised as the best medical hospital by the State Government. In such kinds of hospitals, we have very sincere working staff. Both medical staff and paramedical staff are putting in very dedicated work.

HON. DEPUTY SPEAKER: You please conclude now.

SHRIMATI BUTTA RENUKA: Sir, I have not placed my demand.

HON. DEPUTY SPEAKER: What is your demand?

SHRIMATI BUTTA RENUKA: I request the Government of India to consider sanctioning a super-specialty status hospital for Kurnool or they should set up an AIIMS in my constituency.

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shrimati Butta Renuka.

13.09 hours

SUBMISSIONS BY MEMBERS .... Contd.
(ii) Re: Need to disburse MNREGA wages to the labourers of Kerala before the 'Vishu' Festival

SHRI P. KARUNAKARAN (KASARGOD): Thank you.

I would like to raise a very serious issue with regard to MNREGA workers in our country. A large number of MNREGA workers are not getting their wages in time.

As far as Kerala is concerned, it is reported that Rs. 750 crore is pending. In my district, it comes to about Rs. 20 crore. As far is India is concerned, it has crossed about Rs. 12 lakh crore.

At the time of discussion on the Budget, the Government said that they were ready to disburse all the dues. As far as Kerala is concerned, the festival Vishu is also approaching. It is a festival of Malayalis. At the same time, the workers are not able to celebrate the festival because the wages have not been received. I would like to ask the hon. Minister when they would be able to pay the dues because the festival is falling on coming Friday.

HON. DEPUTY-SPEAKER: Shri P.K. Biju, Adv. Joice George, Shri Innocent, Shri M.K. Raghavan, Shri M.B. Rajesh, Shri Mullappally Ramachandran and Dr. A. Sampath are permitted to associate with the issue raised by Shri P. Karunakaran.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, the hon. Minister of Rural Development has given an assurance that all the dues under MNREGA will be disbursed in the first week of April. So far no due has been given and all the workers are in distress. The Government should, therefore, ensure that these dues are paid in time.

श्री बिष्णु पद राय (अंडमान और निकोबार द्वीपसमूह) : उपाध्यक्ष महोदय, हमारे देश के गृह मंत्री 6 से 8 अप्रैल तक अंडमान-निकोबार के दौरे पर गए थे। वह दौरा अंडमान-निकोबार द्वीप समूह के लिए नए आशीर्वाद के रूप में हुआ। अंडमान-निकोबार टूरिस्ट्स का द्वीप है। डीओपीटी गाइडलाइन्स के मुताबिक एयर

इंडिया में टूरिस्ट्स ऐलाउड हैं। उन्हें प्राइवेट एयरलाइन्स में भी ऐलाऊ कर दिया जाए, यही मेरा आग्रह है। जय हिन्द, भारत माता की जय।

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bishnu Pada Ray

… (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Gurjeet Singh.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Your own Member is speaking.

… (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Deputy Speaker, Sir, many of the hon. Members from the State of Kerala, my dear colleagues Karunakaran ji, Venugopal ji, K. Suresh ji, Shrimati Teacher ji, have raised an important issue regarding pending wages that have to be disbursed under MNREGA to thousands of labourers. Vishu, a Kerala festival is approaching.

SHRI K.C. VENUGOPAL (ALAPPUZHA): The hon. Minister has given an assurance that he will be disbursing the dues to the labourers.

SHRI ANANTHKUMAR: I will definitely bring the concern of all of your kind self to the attention of my dear friend, Shri Narendra Singh Tomar, the hon. Minister of Rural Development. He has already given an assurance to the hon. House. I will see to it that the entire procedure is expedited.

———————

*SHRI GURJEET SINGH AUJLA (AMRITSAR): Hon. Deputy Speaker Sir, through you, I would like to draw the attention of the Central Government towards the institutes of higher education that were allotted to Amritsar but have not yet seen the light of the day. The UPA Government had given the green signal for the establishment of a Central University in Amritsar.

However, the SAD led State Government shifted the University to Bathinda. In 2008, the UPA Government allotted a World-class University to Amritsar. However, this university has not yet seen the light of the day. Kapil Sibal ji granted Amritsar a 'Software Technology Park'. However, it has failed to materialize. In Amritsar, sectors like the horticulture, higher education and research need institutes of higher learning.

I urge upon the Government to complete the pending projects. New projects should be allotted to Amritsar. Money due for pending projects must also be released at the earliest. The setting up of an AIIMS hospital at Amritsar had been announced but the erstwhile Government shifted it to Bathinda. Who is responsible for this? I demand an explanation.

* English translation of the speech originally delivered in Punjabi.

श्रीमती प्रियंका सिंह रावत (बाराबंकी) : उपाध्यक्ष जी, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद। मेरे लोक सभा क्षेत्र बाराबंकी में मैंथा ऑयल की खेती भारत में सबसे अधिक होती है और वहां का तेल ज्यादातर विदेशों को निर्यात किया जाता है। परन्तु मैंथा की उन्नत किस्म के अनुसंधान का कोई संस्थान नहीं है और न ही निर्यात संवर्धन के लिए निर्यात संवर्धन समिति की कोई शाखा है। मैंथा ऑयल वहां के किसानों की मुख्य नकदी फसल है। उन्हें अपनी फसल का उचित मूल्य नहीं मिल पाता। मैंथा ऑयल की खेती फसल बीमा योजना के अंतर्गत आच्छादित नहीं है जिसकी वजह से प्राकृतिक आपदा की स्थिति में किसानों को फसल नुकसान का मुआवजा नहीं मिल पाता। अत: जनपद में एक अनुसंधान संस्थान निर्यात संवर्धन समिति की शाखा खोली जाए।

HON. DEPUTY-SPEAKER: S/Shri Bhairon Prasad Mishra, Sharad Tripathi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Priyanka Singh Rawat.

13.14 hours

SUBMISSIONS BY MEMBERS ....Contd.

(iii) Re: Need to include freedom fighters from Punjab in the Light and Sound Show performed in Cellular Jail in Port Blair (Andman & Nicobar Islands)

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : डिप्टी स्पीकर साहब, आप जानते हैं कि इंडियन फ्रीडम मूवमैंट में ब्रिटिश रूलर जिन्हें खतरनाक समझते थे, सख्त सजा देना चाहते थे, उन्हें अंडमान-निकोबार सैलुलर जेल में भेजा जाता था। जो देशभक्त हैं, उनका किसी धर्म या रिलिजन के साथ कोई रिश्ता नहीं होता। मैं कह सकता हूं कि फ्रीडम मूवमैंट में सबसे ज्यादा योगदान पंजाबियों का रहा है। अंडमान-निकोबार में गदरी बाबे, कामागाटा मारू के लोग और करतार सिंह जब्बर जैसे लोग रहे, लेकिन मुझे दुख है कि 1979 में उसे नेशनल मौन्यूमैंट डिक्लेयर किया गया।...(व्यवधान)

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Prem Singh Chandumajra.

श्री अरविंद सावंत (मुम्बई दक्षिण) : डेप्यूटी स्पीकर सर, इंडियन नेवी में आईएनएस एयरक्राफ्ट कैरियर विराट नाम का एक जहाज था, यह जहाज वर्ष 1959 में रॉयल नेवी में आया और ...(व्यवधान) यह वर्ष

1985 तक सक्रिय रहा। इसका पहला नाम एचएमएस हरमीस था, यह वर्ष 1986 में भारतीय नौसेना में आया, इस जहाज की सेवा अब समाप्त हो गई है। सबसे बड़े जहाजों विराट और विक्रांत को खत्म कर दिया। ...(व्यवधान)

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Rajeev Satav and Shri Devji M. Patel are permitted to associate with the issue raised by Shri Arvind Sawant.

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): उपाध्यक्ष जी, माननीय सांसद प्रेम सिंह चंदूमाजरा जी ने जिस विषय को उठाया कि अंडमान निकोबार द्वीप समूह में सैल्लुर जेल में लाईट एंड साऊंड शो होता है, उसमें भारत के स्वतंत्रता संग्राम में पंजाबी और सिख भाईयों ने जो कुर्बानी दी, उन्होंने जो संर्घा में भाग लिया, उसका उल्लेख होना चाहिए। देश के पर्यटन और संस्कृति मंत्री महेश शर्मा जी के संज्ञान में इस बात को लेकर आऊंगा और हम इस त्रुटि को ठीक करने की कोशिश करेंगे।

HON. DEPUTY SPEAKER: Shri Bhartruhari Mahtab, do you want to speak? You only make a point.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, the point is that the Odisha Government had raised an issue on 19th November, 2016 relating to the illegal construction by the Chhattisgarh Government on the River Mahanadi. We had asked the Union Government to constitute a Tribunal which would go into this issue. But, instead of forming a Tribunal, the Union Government, in a very unprecedented way, had formed a Negotiation Committee. The Government of Odisha had responded to the Union Government to do away with this Negotiation Committee and requested to form a Tribunal which will go into this issue. I would again request the Government to form a Tribunal in this regard.

HON. DEPUTY SPEAKER: The House stands adjourned to meet again at 2 p.m.

13.19 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.06 hours

The Lok Sabha re-assembled at Six Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table

(i) Need to set up a committee to improve the designs of Road Over Bridge and Road Under Bridge on National Highways intersecting railway lines

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर) : देश में परिवहन रेल, सड़क और हवाई मार्ग में गुणात्मक सुधार के लिए मोदी जी के नेतृत्व में सरकार विशेष प्रयास कर रही है। यातायात को सुगम बनाने के लिए क्षेत्रीय हवाई यात्रा का विकास, सड़कों का चौड़ीकरण और आरओबी व आरयूबी का निर्माण युद्ध स्तर पर सम्पूर्ण देश में किया जा रहा है। इस संरचनात्मक सुधार से देश निश्चित रूप से विकास की पटरी पर दौड़ेगा। परन्तु नेशनल हाइवे पर रेलमार्गों पर जो आरओबी व आरयूबी बनाये जा रहे हैं उनके डिजाइन वक्राकार हैं जिसके कारण दुर्घटनाओं की संभावना बनी रहती है तथा आरयूबी में उचित जल निकासी का भी प्रबंध न होने के कारण जलभराव की स्थिति बनी रहती है जो वर्षा ऋतु में और भी गंभीर हो जाती है। आरओबी और आरयूबी यदि डिजाइन में वक्राकार न बनाकर सीधे बनाये जाए तो निर्माण लागत के साथ-साथ होने वाली दुर्घटनाओं में भी कमी आएगी और यात्रा अधिक सुगमता से हो सकेगी।

अतः मेरा केन्द्र सरकार से यह निवेदन है कि आरओबी और आरयूबी के डिजाइन के संबंध में उच्चस्तरीय कमेटी का निर्माण किया जाए और डिजाइन में सुधार के लिए हर संभव प्रयास किए जाएं।

(ii) Need to look into the functioning of UC internet browser and its potential impact on national security

श्री प्रहलाद सिंह पटेल (दमोह) : ''यूसी ब्राउजर'' एक चाइनीज कम्पनी है, जिसका एक और हिस्सा ''यूसी न्यूज'' है जो मोबाइलों और कम्पयूटर पर चलता है। इस पर भारत के विभिन्न अखबारों के डिजिटल अंक और विभिन्न न्यू पोर्टल जुड़े हुए हैं। इस पर कौन-सी खबर भारत में दिखानी है और कौन-सी खबर नहीं दिखानी है, उसका फैसला चीनी ऑन लाइन सेंसर तय करता है। इसकी पुष्टि स्वरूप मेरे संसदीय क्षेत्रान्तर्गत दमोह जिले में आईटीबीपी पुलिस प्रशिक्षण केन्द्र के शुरू होने से संबंधित खबर को यूसी ब्राउजर द्वारा रोक दिया गया, उनके अनुसार "Review Comments of your Article from UC News Editorial tearm: Sorry this article has sensitive words" यानि की समाचार में संवदेनशील शब्द हैं। दोनों ही खबरों को संवेदनशील शब्द का इस्तेमाल बताकर रोका गया है। जबकि यूसी ब्राउजर पर अन्य आपत्तिजनक खबरें डाली जाती हैं। तिब्बत शब्द के चलते खबरें रोकी जा रही हैं। उनमें यूसी ब्राउजर यूसी न्यूज पहले से मोबाइल निर्माता कम्पनियां डाल कर दे रही हैं। उसका मुख्य कारण है, अधिकांश मोबाइल कम्पनियां चीनी हैं और वे चीन सरकार के कहे अनुसार कार्य करती हैं और उनको यूसी ब्राउजर प्री-लोड करके देने पर यूसी ब्राउजर से एक तयशुदा रकम मिलती है। वर्तमान में हमारे जितने भी सुरक्षा बलों के कर्मचारी सीमा क्षेत्रों में कार्यरत हैं, उनके स्मार्ट फोनों में यूसी ब्राउजर और यूसी न्यूज हैं उनकी लोकेशन ट्रेस करना सीमा पार से बहुत ही आसान है। इन हालात में हमारी सुरक्षा से पूरी तरह समझौता हो रहा है।

मैं सरकार से मांग करता हूँ यूसी ब्राउजर और राष्ट्रीय सुरक्षा से खिलवाड़ जैसे पर्दे के पीछे के खेल को गंभीरता से लेते हुए इस संबंध में कोई कारगर कार्यवाही शीघ्र की जाये।

(iii) Need to ban the operation of wind energy projects in forest areas particularly in Amreli district, Gujarat

श्री नारणभाई काछड़िया (अमरेली) : देश में नवीन और नवीकरणीय ऊर्जा मंत्रालय की देख-रेख में सौर ऊर्जा संसाधनों का विकास बहुत जोरों से हो रहा है। कुछ निजी कम्पनियां पवन चक्की लगाने की आड़ में वन विभाग क्षेत्र में कहीं भी पवन चक्की लगा लेती हैं तो बहुत तेजी से आवाज आती है तो वहां जंगल में पशु-पक्षी को विचरण करने में समस्या आती है और कभी-कभी चक्की के पंखे में बहुत से पक्षी फंस कर मर जाते हैं विशेषकर अमरेली जिले में संबंधित विभाग से बिना अनुमति लिए निजी कम्पनियां पवन चक्की लगाये हुए हैं।

अतः ऐसी पवन चक्की जो अवैध तरीके से जंगल में है उनके खिलाफ सरकार का क्या कार्यवाही करने का विचार है?

(iv) Need to set up a Programme Generating Centre of Dharwad in Northern Karnataka

SHRI PRALHAD JOSHI (DHARWAD): Hubballi-Dharwad is the second largest city in Karnataka second only to Bengaluru. Dharwad is considered to be the cultural capital of the State. Many Jnanapeeth awardees like, Dr. Da. Ra. Bendre and music personalities like Dr. Gangubai Hangal, Pt. Basavaraj Rajguru, Bharat Ratna Pt. Bhimsen Joshi, hailing from the place, enriched the culture of the country by their unparalleled works. There is a pending demand for establishing a Programme Generating Centre at Dharwad with a full-fledged studio and a news room as presently the Doordarshan Chandan is not properly reflecting the art and culture of people of Northern part of Karnataka. In this background, to reflect the culture of people of Northern part of Karnataka and widening their cultural exposure and also giving wider coverage of news from the region, there is an immediate need for establishing a Programme Generating Centre at Dharwad for which I have been repeatedly demanding.

(v) Need to expedite setting up of Wagon Repair Workshop in Dalmianagar, Bihar

श्री छेदी पासवान (सासाराम): रोहतास (बिहार) के डालमियानगर उद्योग पूंज के बंद हो जाने के परिप्रेक्ष्य में मेरे विशेष आग्रह पर खाली उद्योग परिसर में कारखाना स्थापित करेन हेतु रेल मंत्रालय द्वारा लिए गए निर्णय का मैं स्वागत करता हूँ। मेरे द्वारा डालमियानगर उद्योग परिसर के स्थल निरीक्षण 12.01.2017 के क्रम में आपको अवगत कराना चाहता हूँ कि डालमियानगर उद्योग परिसर में रेल मंत्रालय द्वारा आवधिक वैगन मरम्मत कारखाना स्थापित करने का कार्य वर्कशाप प्रोजेक्ट ऑर्गेनाईजेशन (डब्ल्यू.पी.ओ.) पटना को सौंपा गया है। किन्तु इच्छाशक्ति के अभाव के कारण उक्त संस्था द्वारा कारखाना स्थापित करने में अनावश्यक विलम्ब किया जा रहा है।

उल्लेखनीय है कि उक्त परिसर में कबाड़ हटाने के बाद कार्य शुरू करने की दलील दी जा रही है। जबकि कबाड़ की मात्रा में नीलामी की प्रत्याश में भारी गिरावट आई है और पदार्थ का काफी नुकसान एवं क्षरण हुआ है। वहाँ स्टील बाउण्ड्री एवं बम्बू यार्ड को साफ करके कार्य शुरू किया जा सकता है। जिससे आवश्यक 100 एकड़ भूमि की उपलब्धता आसान होगी। संबंधित रेल अधिकारियों द्वारा कारखाना शुरू करने में विलम्ब का कारण युक्तियुक्त एवं तर्कसंगत नहीं है तथा केवल इच्छाशक्ति के अभाव में अकारण विलम्बकारी है।

अतः मेरा विशेष अनुरोध है कि कृपया संज्ञान लेते हुए लोकहित के महत्वपूर्ण प्रोजेक्ट को स्थापित करने हेतु स्पष्ट दिशा-निर्देश कालबद्ध रूप से संपादित कराए जाए।

(vi) Need to provide land to landless people out of land-pool received during Bhoodan Movment

श्री रामदास सी. तडस (वर्धा): मुझे माननीय गृह मंत्री जी का ध्यान राष्ट्रीय महत्व की समस्या की ओर आकृष्ट करते हुए कहना है कि महात्मा गांधी जी से प्रेरणा लेकर विनाबा भावे जी ने जो भूदान आंदोलन किया जिससे देश के विभिन्न प्रदेशों में लगभग 3.5 लाख हैक्टैयर जमीन किसानों ने दान दी थी, वह भूमि जस की तस पड़ी है। जैसी कि मुझे जानकारी मिली है। जबकि इस जमीन को विभिन्न प्रकार के विकास कार्यों हेतु उपयोग में लाने की आवश्यकता थी जो बेरोजगारी एवं भुखमरी से बचाने में सहायक होता। जिस संस्था ने भूदान मंडल का निर्माण किया था और जो आज अस्तित्वहीन हो गई है, उसको अस्तित्व में लाने की भी आवश्यकता है।

अतः मैं माननीय गृह मंत्री जी से पुनः आग्रह पूर्वक निवेदन करता हूँ कि भूदान से अर्जित जमीन की सही व्यवस्था कर उससे लाभ लेने हेतु कार्यक्रम बनाने की कृपा करें जिससे कि आम नागरिक को लाभ हो एवं देश के सर्वांगीण विकास में सहायक हो।

(vii) Need to impress upon Government of Bihar to redress the grievances of agitating state employees

श्री जनक राम (गोपालगंज): मेरे गोपालगंज जिला एवं पटना में पिछले कई दिनों से समान कार्य एवं समान वेतन के लिए माध्यमिक शिक्षक एवं नियोजित शिक्षक संघ, आंगनवाड़ी सेविका एवं सहायिका, वित्त रहित शिक्षक और बिहार गृह रक्षा वाहिनी, होम गार्ड के जवान अपनी-अपनी निम्नलिखित मांगों को लेकर शांतिपूर्ण ढंग से अनशन कर रहे हैं। इनकी संख्या करीब हजारों में है। बिहार में सुरक्षा व्यवस्था, शिक्षा, महिलाओं के स्वास्थ्य, नवजात शिशुओं की देखभाल, ग्रामीण विकास आदि कार्य की जिम्मदारी इन्हीं लोगों पर टिकी हुई है। समान कार्य और समान अधिकार के मानदेय को लेकर ये लोग कई दिनों से लोकतांत्रिक तरीके से धरना-प्रदर्शन कर रहे हैं। अनशनकारियों से बातचीत करने के बदले बिहार सरकार लाठीचार्ज एवं बर्बरतापूर्ण तरीके से उनकी मांगों को दबाने का प्रयास कर रही है।

मैं माननीय प्रधानमंत्री जी से आग्रह करता हूँ कि इस संबंध में तत्काल निर्णय लेने की कृपा करें और साथ ही बिहार सरकार को आदेश दें कि इस मामले में जल्द से जल्द समुचित कार्यवाही एंव मांगों को पूरा करें।

(viii) Need to include Meerut in Uttar Pradesh in the UDAN scheme

श्री राजेन्द्र अग्रवाल (मेरठ): रीजनल कनैक्टिवटि स्कीम 'उड़ान' के अंतर्गत देश के 15 छोट-बड़े शहरों को जोड़ने वाले 70 हवाई अड्डों के 128 रूटों पर पांच एयरलाइनों को सस्ती हवाई सेवायें उपलब्ध कराने की स्वीकृति नागरिक उड्डयन मंत्रालय द्वारा गत सप्ताह में ही प्रदान की गई है। आधारभूत ढांचागत व्यवस्था की कमी के कारण मेरठ की हवाई पट्टी को फिलहाल इस स्कीम में शामिल नहीं किया गया है।

तीन साल से एयरपोर्ट ऑफ इंडिया (एएआई) के अधीन होने के बावजूद न तो मेरठ की हवाई पट्टी की चौड़ाई इत्यादि बढाई गई तथा न ही एयर टर्मिनल बिल्डिंग तैयार की गई। एएआई ने मेरठ में हवाई सेवाओं की संभावना तलाशने के लिए केरल की कम्पनी किटकों को अवश्य जिम्मेदारी सौंपी है, परन्तु यह सब कार्य अत्यंत धीमी गति से चल रहा है।

पश्चिम उत्तर प्रदेश के मुख्यालय मेरठ के महत्व को देखते हुए इसे उड़ान में शामिल किया जाना अत्यंत आवश्यक एवं उपयोगी है। मेरा सरकार से अनुरोध है कि मेरठ की हवाई पट्टी पर अधारभूत ढांचे का निर्माण शीघ्र पूरा कराते हुए इसे उड़ान योजना में शामिल कराने का कष्ट करें।

(ix) Need to probe cases of sabotage of railway lines in the Country

श्री मुकेश राजपूत (फरूखाबादद): उत्तर प्रदेश के जनपद फरूखाबाद में पिछले वर्ष स्टेशन पर टाइम बम मिला था और 28 मार्च को फतेहगढ़-फरूखाबाद रेलवे स्टेशन के मध्य संदिग्ध लोगों द्वारा रेलवे ट्रैक पर दो दर्जन से अधिक पेण्डल क्लिप निकाले गये, जिस पर कई ट्रेनें भी गुजर गईं और बड़ा हादसा होते-होते बचा। यह हरकत किसी आंतकी संगठन की भी हो सकती है। इस बात को नकारा नहीं जा सकता। इससे पहले कानपुर, महोबा में इसी प्रकार की हरकत को अंजाम दिया जा चुका है जिसमें धन-जन की काफी हानि हुई। फर्रूखाबाद में हुई इस घटना को स्थानीय प्रशासन ने बहुत हल्के से लिया है, जो कि चिंताजनक है। मैं यह नहीं कहता कि यह घटना आतंकियों से जुड़ी है। केन्द्र व राज्य सरकार को बदनाम करने के लिए राजनैतिक पूर्वाग्रह से भी यह हरकत की जा सकती है। मेरा अनुरोध है कि मामले की गंभीरता को देखते हुए इस मामले की उच्च स्तरीय जांच कमेटी बनाकर मामले की जांच कराई जाए।

(x)Need to extend Ranchi-Barkichanpi passenger train (58653/58654) upto Garhwa road railway station in Jharkhand.

श्री विष्णु दयाल राम (पलामू): माननीय प्रधानमंत्री जी के नेतृत्व में केंद्र सरकार प्रत्येक राज्य के चहुंमुखी विकास के लिए कृत संकल्पित है। इसी क्रम में हाल में रेल मंत्री श्री सुरेश प्रभु जी ने 9 मार्च, 2017 को रेल भवन से वीडियो कांफ्रेंसिंग के द्वारा बड़कीचांपी-टोरी खंड पर एक नई पैसेंजर ट्रेन संख्या 48653/48654 के परिचालन होने का शुभारंभ किया। वहीं रांची से मुख्यमंत्री माननीय रघुवर दास जी ने ट्रेन को हरी झंडी दिखाकर रवाना किया। रांची वाया लोहरदगा टोरी तक इस ट्रेन का परिचालन होने से लोहरदगा जिले के विकास को रफ्तार मिलेगी और लोगों को अवागमन में सुविधा भी होगी। मेरे संसदीय क्षेत्र की जनता रांची-टोरी पैसेंजर ट्रेन को गढवा रोड तक विस्तारित किये जाने हेतु क्षेत्र भ्रमण के दौरान माननीय रेल मंत्री जी से अनुरोध करने की मांग कर रही है ताकि पलामू और गढ़वा के लोगों को भी रांची जाने में सुविधा हो।

मेरा रेल मंत्री जी से अनुरोध है कि मेरे संसदीय क्षेत्र की जनता की सुविधाआं के दृष्टिगत गाड़ी संख्या 48653/48654 रांची-बड़कीचांपी पैसेंजर ट्रेन को गढ़वा रोड तक विस्तारित किया जाए।

(xi) Need to develop Tezpur in Assam as a Smart City and introduce daily air service from Delhi

SHRI RAM PRASAD SARMAH (TEZPUR): Tezpur is the headquarters of Sonitpur district of Assam and the most important city on the North bank of Brahrnaputra river. In the recent time, Tezpur city has become main commercial hub for adjacent district of Assam and Arunachal Pradesh. Tezpur city is adorned by lush green hills and hillocks, decorated with beautiful parks and rivers in the city. Recently Tezpur was awarded the "Most Clean city in the North Eastern region". It is to be noted that here there are over hundred tea gardens / estates, Army 4 Corps HQ, Army Brigade, SSB Frontier HQ, CRPF Sector HQ, ITBP Battalion and famous Indian Air Force Eastern Command HQ.

Tezpur is one of the best tourist destinations of North Eastern India and once regular air service starts on this route, it will have great impact boosting tourism sector in the region. It may be noted that in particular flow of tourists visiting Tawang (being re-christened as the "Switzerland" of the East) in Arunachal Pradesh, for its natural beauty and the second biggest Buddhist Monastery in the world, will provide heavy rush of air passengers. Commencement of regular air service to Tezpur from Delhi via Kolkata will not only boost tourism, but also employment generation in the region.

I demand from the Union Government to grant sufficient amount for beautification, enhancement of public amenities and daily air service between Delhi - Tezpur to develop the city as Smart city of North Eastern Region.

(xii) Need to start construction of road over bridge and under pass at level crossing No. 12-C in Kirari in North West Delhi Parliamentary constituency, Delhi

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली): मेरे संसदीय क्षेत्र उत्तर पश्चिम दिल्ली के किराड़ी में रेलवे फाटक सं.- 12सी पर फ्लाई ओवर पुल एवं अंडरपास बनना है जिसकी अनुमानित लागत 25 करोड़ रू. है। इस संबंध में वर्ष 2015 में मैंने माननीय रेल मंत्री महोदय से निवेदन किया था और उन्होंने 2015-2016 के बजट में 5 लाख रू., 2016-2107 के बजट में 10 लाख रू. और उन्होंने 2017-2018 के बजट पुनः 10 लाख रू. का प्रावधान किया था लेकिन संबंधित अधिकारियों की लापरवाही से इसमें देरी हो रही है और अभी तक इसका निर्माण कार्य शुरू नहीं हुआ है। इसके बनने में हो रही देरी से किराड़ी और नांगलोई विधान सभा के निवासियों सहित लाखों को परेशानियों का सामना करना पड़ रहा है।

माननीय रेल मंत्री महोदय से निवेदन है कि उपरोक्त मामले में तेजी लाने संबधित अधिकारियों को निर्देशित करें।

(xiii) Need to expedite construction of new power plant in Giridih Parliamentary constituency, Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): हमारे संसदीय क्षेत्र गिरिडीह (झारखंड) अंतर्गत डीवीसी की बोकारो थर्मल स्थित 'ए' पावर प्लांट के प्रदूषण नियंत्रण मानदण्डों पर खरा नहीं उतरने के कारण 13 जुलाई, 2000 में इसे बंद कर दिया गया, और इसके बाद उसके स्थान पर 500 मेगावाट के नये पावर प्लांट के निर्माण की शुरूआत वर्ष 2009 में प्रारंभ हुई जिसे 2012 में पूरा होना था और उसकी निर्माण लागत 2370 करोड़ रूपये थी। पावर प्लांट का निर्माण वर्ष 2017 तक पूरा नहीं हुआ और वर्तमान लागत 2370 करोड़ रूपये से बढ़कर 4600 करोड़ हो गई है, जबकि इस पावर प्लांट को पूरा होने में और 2 वर्ष लगने की संभावना हैं। लागत बढ़ने से बिजली दर में बढ़ोतरी से भी इनकार नहीं किया जा सकता है। पावर प्लांट के निर्माण में जिन कारणों से विलंब हुआ, क्या इस पर निर्माण कार्य शुरू होने से पूर्व समीक्षा नहीं की गई थी। विलंब के कारणों में मुख्य रूप से स्थानीय समस्याओं के अलावा स्विच यार्ड एवं कूलिंग टॉवर के निर्माण नहीं होने को बताया गया है। निर्माण स्थल के अभाव के कारण निर्माण कार्यों के लिए पहले स्थान बनाया जाता था, इसके बाद ही निर्माण कार्य शुरु किया जाता था, परन्तु इसके लिए ऐसा नहीं किया गया, जिसके कारण परियोजना के समय पर पूरा नहीं होने के साथ-साथ लागत भी बढ़ गई जिससे सरकार का करोड़ों का नुकसान हुआ है।

अतएव केंद्र सरकार से आग्रह होगा कि नये पावर प्लांट के निर्माण में हुई विलम्ब एवं बढ़ी लागत की जांच कराते हुए इसे शीघ्र पूरा कराने हेतु आवश्यव कार्रवाई की जाए।

(xiv) Need to withdraw the new charges and penalties announced by the State Bank of India

SHRI M.I. SHANAVAS (WAYANAD): The decision by SBI to impose charges and penalties for shortfall on Minimum Average Balance and levies on ATM transactions exceeding preset limits is unjustifiable. This draconian move affects more than 31 crore account holders including pensioners and students and even people belonging to tribal areas are not spared. The circular by SBI cites steep and unjustified charges for ATM card KIT returned by courier due to wrong address and duplicate account statement. The steep charges are justified by the SBI as a balancing of "burden" of managing a large number of Jan Dhan accounts.

This move by the SBI is anti-people and it stands in contravention to the professed ethics of nationalized banks which are to provide fair services to all beneficiaries. I urge upon the government to immediately repeal the new charges levied by the banks in the interest of the common man.

(xvi) Need to retain the 171.93 acres of land acquired for construction of railway junction near Oorukere in Tumkur district, Karnataka

SHRI B.N. CHANDRAPPA (CHITRADURGA): 171.93 acre of land was acquired for railway junction near Oorukere in Tumkur District in Karnataka. This junction is for two important railway projects namely Tumkur - Rayadurga and Tumkur - Davangere. Both railway lines pass through my parliamentary Constituency Chitradurga in Karnataka. These two projects are on 50-50 cost-sharing basis by railways and state Government. The above railway junction is must keeping in view the future of railway interest into consideration. But some vested interests are making attempts in collusion with some officials to de-notify 144.31 acre of land out of 171.93 acres reserved for formation of Railway junction near Oorukere. There is no request by the Original land owners.

Hence, I urge the Hon'ble Railway Minister to retain 171.93 acres of land for railways without allowing any de-notification.

(xvi) Regarding railway projects in Mayiladuthurai Parliamentary Constituency of Tamil Nadu

SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI): Government has plans to introduce a new express train service between Ganganagar in Rajasthan and Tiruchirapalli is Tamil Nadu. If this train is extended up to Mayiladuthurai via Thanjavur and Kumbakonam, it will be highly beneficial to thousands of people living in Papanasam, Kumbakonam and Mayiladuthurai, particularly to the lots of pilgrims visiting from North India. It will also connect Salem. I, therefore, request the Hon'ble Railway Minister to extend the proposed Ganganagar express up to Mayiladuthurai.

There is a long pending demand of the people of my Mayiladuthurai constituency to extend the Platform Nos. 2 and 3 at Kumbakonam Railway Station to accommodate 24 coaches. The General Manager, Southern Railway has submitted proposals for Rs. 2.80 crore towards extension of platform Nos 1,2,3 and 4 to hold 26 bogies at Kumbakonam Railway Station which is also the main line between Villupuram and Tiruchirapalli via Mayiladuthurai and fetches an income of Rs. 60 crore annually. There is a constraint due to single track in increasing the speed of existing trains on this line. Therefore, the Thanjavur-Villupuram section needs to be doubled with electrification.

So, I urge the Hon’ble Minister to take necessary steps to fulfill the genuine Railway demands of the people of Mayiladuthurai Constituency as early as possible.

(xvii)Regarding medical insurance and monetary benefits for organ transplant and organ donation

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Tamil Nadu is now the leader in organ donations and organ transplants and awarded for best performing State in the country. In Tamil Nadu apart from 257 heart transplants, 130 Lungs, 836 Liver and 1615 kidney transplants are done. Altogether 4938 organ transplants were successfully performed which is 10 times higher than all other States put together in the country.

The Tamil Nadu Government is encouraging people to promote organ donations and facilitate hospitals to perform organ transplants to save the life of people who are in desperate need for organ transplant. Through the Transplant Authority of Tamil Nadu, Cadaver Transplant Programme, Tamil Nadu Network for Organ Sharing a detailed organ donor registry is maintained and the website is providing all the necessary details for the people to know about organ donation and organ transplants. Tamil Nadu has the most efficient and effective cadaver transplant programme in India.

Apart from Government Hospitals, many private hospitals where the organ transplants are done in Tamil Nadu strictly follow the laws pertaining to organ donation. This has become possible because of active involvement of transplant centres and transparent functioning of the programme.

To sustain and increase the momentum, there is an urgent need for the Union Government to initiate Special Medical Insurance and monetary incentive schemes for the benefit of poor people who require organ transplant and help organ donation.

(xviii) Need to frame a policy for welfare of farmers in the country

DR. RATNA DE (NAG) (HOOGHLY): A number of farmers have been committing suicide day after day due to drought, flood or being unable to pay farm loans. There is no end to this tragedy. Even the apex court has asked the Central and State Governments to frame a policy to attend to the issues concerning farmers. It is high time the Government of India should come out with a National Policy to address the grievances of farmers who have been hit hard. I consider it odd to point out that farmers who are providing food to the nation have been left high and dry and we allow them to commit suicides. Under the circumstances, there is a need to announce a national policy to safeguard farmers without any further loss of time.

(xix) Need to take steps to conserve the Sun Temple of Konark in Odisha

DR. PRABHAS KUMAR SINGH (BARGARH): The Sun Temple, a World Heritage Monument built in 13th Century AD is famous for its sculptural and ornamental works. It has been declared as a World Heritage Monument by UNESCO in 1984. This monument is facing severe conservation problems like saline ingress, water logging, erosion and vegetative intrusions into the temple. The main temple has collapsed but the Pidha Deula i.e."Jagamohana" is still intact. The ASI is the custodian of the monument since 1939. A Steering Committee formed under the Chairmanship of DG, ASI has recommended various measures. A Technical Committee has inspected the Temple and discussed steps for structural stability and drainage. The Central Building Research Institute, Roorkee was engaged to examine the structure so as to ascertain the interior reality and to identity problems related to the structure.

I would like to request the Ministry of Culture to take regular steps through the ASI to conserve and protect the Sun Temple from saline action, water logging, erosion and vegetative intrusions.

(xx) Regarding providing regional TV channels to customers all over the country

श्री अरविंद सावंत (मुम्बई दक्षिण): केवल आपरेटरों को सेटअप बॉक्स लगाये जाने के निर्देश से आज उपभोक्ताओं को सेटअप बाक्स जारी तो किए गए है, परन्तु उनसे ऑपरेटरों द्वारा मन माफिक चार्ज लिए जा रहे हैं, तथा उपभोक्ताओं को उनकी आवश्यकता के अनुसार चैनेल नहीं दिए जा रहे हैं, यह स्थिति देश की राजधानी दिल्ली सहित देश के सभी राज्यों में हो रही है, जैसे कि हमारा देश बहुभाषी है तथा रोजगार के लिए एक शहर से दूसरे शहर में लोग जाते हैं लेकिन उनको अपनी भाषा का चैनल नहीं दिया जा रहा है।

जैसा कि आपको भी विदित है कि अनेक भाषा/प्रान्त के लोग हैं और वो किसी अन्य राज्य का चैनल इसलिए देखना नहीं चाहते हैं कि उन्हें उस राज्य की भाषा का ज्ञान नहीं है। केवल ऑपरेटरों से अनुरोध के बाद भी उपभोक्ताओं को उनके जरूरत के चैनल जारी नहीं किए जा रहे हैं।

अतः मेरा सरकार से अनुरोध है कि देश की राजधानी दिल्ली सहित देश के सभी राज्यों के केबल ऑपरेटरों को उपभोक्ताओं को इच्छानुसार चैनल देने का निर्देश दें।

(xxi) Need to construct a dam on the swamp between Mulapets and Naupada in Srikakulam district of Andhra Pradesh

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): I would like to bring to your kind notice that there is a half swamp region which is a connecting link to around one hundred villages to the sea at Bavanapadu Port in Santhabommali Mandal, Srikakulam District. The water moves from Gareebulagedda to sea at Bavanapadu through this swamp which is my constituency. In my home State of Andhra Pradesh there is a need for construction of a dam on that swamp. Between Mulapeta to Naupada as it covers a number of villages i.e Lingudu, Sandipeta, Sunnapalli, Rajapuram, S. Patha Meghavaram, Meghavaram villages. If the dam is constructed by the Government of India it will be useful for fishermen community. This is important for people for improving road connectivity and to provide hospital, police and other communication in Tekkali Divisional Headquarters which is mainly inhabited by fisherman community. In this regard, I request the Government to kindly sanction construction of dam on the swamp in place of an old dam which was constructed temporarily between Mulapets and Naupada.

(xxii) Need to include heat wave in the list of natural disasters

SHRI B. VINOD KUMAR (KARIMNAGAR): Heat Wave is a period of abnormally high temperatures that occurs during the summer season typically between March and June. The extreme temperatures adversely affect people living in Gujarat, Rajasthan, Odisha, Telangana and Andhra Pradesh, In recent years, the death toll due to heat waves has witnessed a consistently rising trend. There was a 61% increase in the number of deaths due to heat stroke across India between 2004 and 2013. According to National Crime Records Bureau (NCRB) data between 2010 and 2014, a total of 5778 people lost their lives because of Heat Stroke, an average of 3 deaths per day. The situation is particularly grave in the Telangana and Andhra regions, which account for about 20-30% of these deaths. Although the National Disaster Management Authority (NDMA) acknowledges cold wave as a natural calamity, when it comes to heat waves, it doesn't have any prevention or relief plans except a few generic guidelines. Classifying a heat wave as a national calamity is logical given the number of deaths reported across the country. The classification would help, as the onus would then be on both the Centre and the State governments to make sure that prevention, rehabilitation and compensation measures are effectively provided through a collaborated approach. Therefore, I request the Centre to include heat wave in its list of natural disasters and to direct the NDMA to issue specific guidelines to deal with this peril in the future.

(xxiii) Need to provide digital class rooms in institutions run by Tribal Welfare Department in Araku Parliamentary Constituency of Andhra Pradesh

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I wish to bring to your kind notice that my constituency Araku in Andhra Pradesh is the only tribal constituency in the state. Educational facilities provided in the tribal and rural areas are very poor and the tribal children are deprived of quality education.

The tribal welfare department is running Ashram, Gurukulams and mini Gurukulams to cater to the needs of tribal children. The Union Government is committed to provide quality education to the children and is evolving many programmes and schemes.

Hence, to provide quality education to the students in the agency area, I would like to request the Hon'ble Minister for tribal affairs to provide for Digital classrooms/smart class rooms in all the tribal welfare managed institutions. This will be a great step forward in providing educational opportunities on par with people studying in the urban areas. Hence I request the Hon'ble Minister to kindly consider my request in the interest of the tribal children and provide for Digital classrooms.

(xxiv) Regarding increase in Minimum Average Balance requirement announced by the State Bank of India

SHRI P. KARUNAKARAN (KASARGOD): The State Bank of India (SBI) has started charging more from its account holders for not maintaining minimum balance as well as for services like cheque books and lockers. The decision of SBI to raise charges on various services is likely to be followed by other banks thereby hitting customers across the country. The Monthly Average Balance (MAB) requirement has been increased to as high as Rs 5,000. MAB for metro branches increased to Rs 5,000 and penalty for non-maintenance of minimum balance will be between Rs 50 and Rs 100. For urban and semi-urban branches, the MAB has been fixed at Rs 3,000 and Rs 2,000 respectively. Accordingly, you are requested to kindly look into the matter to safeguard the interest of the common people.

(xxv) Regarding work relating to National Register for Citizens in Assam

SHRI SIRAJUDDIN AJMAL (BARPETA): I would like to draw the attention of the Government towards a very serious issue of Assam. You may know that the updating and preparation of National Register for Citizens (NRC) is going on in Assam under the supervision of Hon'ble Supreme Court of India.

Earlier, Supreme Court directed state government of Assam to prepare a modality for NRC after which the state government formed a cabinet-sub committee for the purpose. The committee after discussion with all political parties and other stakeholders prepared a modality which was accepted by the Supreme Court of India and the Registrar General of India. But now the Guwahati High Court has passed an order that Panchayat Secretaries have no power to issue any linkage certificates and certificates issued by them have no legal authenticity. The Hon'ble Court has not given any alternative option in this regard. Meanwhile, Supreme Court of India ordered that barring those 48 lakh person, NRC preparation process to be continued and should be published. The current scenario has created extreme anxiety among the affected persons.

Therefore, I humbly request the Government of India to pass instructions to Hon'ble Home Minister, Hon'ble Law Minister and Registrar General of India to find out a positive solution of the problem as soon as possible and give justice to 48 lakh people of Assam to get their names registered their in the ongoing preparation of National Register for Citizens.

(xxvi) Need to provide e-rickshaws to differently-abled persons in Nalanda Parliamentary Constituency, Bihar

श्री कौशलेन्द्र कुमार (नालंदा): मेरे संसदीय क्षेत्र नालंदा में बड़ी संख्या में विकलांग रहते हैं। अनुमान एव जिला में उपलब्ध रिकॉर्ड के अनुसार दिव्यांगों की संख्या लगभग 7,975 है, जिसमें 80 प्रतिशत विकलांगता या इससे अधिक वाले व्यक्तियों की संख्या लगभग 6,270 है। उन्हें आने-जाने, शिक्षा ग्रहण करने और नौकरी-रोजगार-पेशा आदि करने में काफी परेशानी उठानी पड़ती है। यदि ई-रिक्शा (मोटराईज्ड) उपलब्ध कराया जाता है, तो उन्हें काफी सहूलियत मिलेगी ओर उनकी आर्थिक स्थिति भी सुदृढ़ होगी। वे दिव्यांग जो आज किसी के ऊपर आश्रित हैं, अपने पैरों पर खड़ा होकर अपने परिवार का भरण-पोषण करने में सक्षम होंगे। यदि उन्हें आवागमन के लिए यह सुविधा उपलब्ध करा दी जाती है, तो वे भी खुशहाल जीवन जी सकते है।

अतः मैं मांग करता हूँ कि मेरे संसदीय क्षेत्र नालंदा में दिव्यागों को सरकार पूर्ण सहायता प्रदान कर उन्हें ई-रिक्शा (मोटराईज्ड) उपलब्ध करायें। इसके अतिरिक्त सामाजिक न्याय एवं अधिकारिता मंत्रालय सांसद निधि के द्वारा दिव्यांगों को ई-रिक्शा देने का प्रावधान सुनिश्चित करें जिससे कि उनकी मदद की जा सके।

(xxvii) Need to issue letter of permission to Government Medical College, Paripally in Kollam district of Kerala for academic year 2017-18

SHRI N.K. PREMACHANDRAN (KOLLAM): Government Medical College Parippally, Kollam, submitted application for new medical college for the academic year 2017-18. The Medical Council of India (MCI) sent a report to the Central Government recommending its disapproval. After hearing, the Ministry recommended MCI to review their decision. MCI is not reviewing the matter on merit. On technical grounds, the MCI sticks to their earlier decision and recommended for return of the application. The ESIC spent an amount of Rs. 580 crores for providing infrastructure facilities. If permission is not given it will be resulting in waste of public money. The public should not be penalized for the delay on the part of officials in submitting compliance as per the time schedule. The Medical College is entitled for letter of permission for admission during the academic year 2017—18 as per the existing norms.

Hence, I urge upon the Government to issue letter of permission to Government Medical College, Parippally during the academic year 2017-18.

———————

14.07 hours

HUMAN IMMUNODEFICIENCY VIRUS AND ACQUIRED IMMUNE DEFICIENCY SYNDROME (PREVENTION AND CONTROL) BILL, 2017

HON. DEPUTY-SPEAKER: The House will now take up item no. 31 — The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Hon. Deputy-Sir, I beg to move:*

> "That the Bill to provide for the prevention and control of the spread of Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome and for the protection of human rights of persons affected by the said virus and syndrome and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

उपाध्यक्ष जी, आपकी अनुमति से आज हम लोग सदन में एचआईवी प्रोटेक्शन की दृष्टि से यह बिल लेकर आए हैं। इस पर चर्चा करने के लिए आपने समय दिया है, इसके लिए मैं आपको धन्यवाद देता हूं।

उपाध्यक्ष जी, यह बिल राज्य सभा में पारित हुआ है और इस पर काफी एग्जास्टिव कंसल्टेशन की गयी है। इस प्रोसेस में स्टैंडिंग कमेटी द्वारा सबसे पहले स्टेकहोल्डर्स, डेवलपमेंट पार्टनर्स, इस क्षेत्र के साथ जुड़े हुए लोगों और यहां तक कि जो लोग एचआईवी पॉजिटिव हैं, उनके साथ भी इस पर कंसल्टेशन की गयी है। इस पर स्टेट रिप्रजेंटेटिव्स के साथ कंल्सटेशन की गयी और इंटर-मिनिस्टीरियल कंसल्टेशन भी हुई है। 29 Inter-Ministerial consultations were done; 21 Departmental consultations were done. स्टैंडिंग कमेटी ने 11 रिकमेंडेशन्स दी हैं, उनमें से दस रिकमेंडेशन्स को बिल में इनक्लूड कर लिया गया है। इसलिए मैं कहूंगा आज जो बिल सदन के सामने विचार के लिए आया है, उसमें एग्जास्टिव कंसल्टेशन के बाद, सभी लोगों से बातचीत करने के बाद, ग्रुप ऑफ मिनिस्टर्स के साथ बातचीत करने के बाद यह बिल राज्य सभा में आया और वहां से पारित होकर आज यह बिल लोक सभा में आया है। यह उनको स्ट्रेंथेन करता है, those who are involved in fighting the virus of HIV and it

* Moved with the recommendation of the President

empowers them and also really to give them the strength and also give them the legal sanctity to fight against this menace. इसके अंदर जो सामाजिक दिक्कतें आती हैं, उससे लड़ने की ताकत यह बिल देता है। यह पीपुल सेंट्रिक बिल है। यानी people living with HIV, उनको भी यह एम्पावर करता है, स्ट्रेन्देन करता है, ताकि वे अपने अधिकार को हासिल कर सकें। इस तरह का इसमें प्रावधान है।

मैं यहां यह भी स्पष्ट करना चाहूंगा कि अभी तक हमने उनको एम्पावर नहीं किया था, ऐसा नहीं है। People fighting and working in the field of arresting the disease and reversing it, उनको हम गाइडलाइन्स के थ्रू एम्पावर कर रहे थे। आज इस बिल के पास होने के बाद, हम उनको लीगल सैंक्टिटी देंगे। उनको लीगल सैंक्टिटी मिलने का मतलब यह होगा कि कानूनी तौर पर अब वह प्रतिबाधित होंगे, इसके साथ-साथ जो इनको नहीं मानेगा, उनके ऊपर पेनल्टी लगेगी और पेनाल्टी दोनों तरह की होंगी, फाइन की पेनल्टी होगी और इम्प्रिजनमेंट की भी पेनल्टी होगी, यानी क्रिमिनल प्रोसिडिंग्स होंगी और सिविल प्रोसिडिंग्स भी होंगी, हम इसमें दोनों तरीके का प्रावधान कर रहे हैं। इसमें सबसे बड़ी बात यह है कि इस बिल के पास होने के बाद एचआईवी पेशेन्ट्स के साथ किसी भी किस्म का डिस्क्रिमिनेशन नहीं किया जा सकेगा, यह एक ऐतिहासिक विषय है।

हेल्थ की फैसिलिटीज, इम्प्लॉयमेंट, किसी पब्लिक ऑफिस को होल्ड करने में और समाज में किसी भी तरह का, प्रजातंत्र की व्यवस्था में एक व्यक्ति और एक नागरिक के लिए जो प्रावधान हैं, वे सारे प्रावधान लीगल सैंक्टिटी से प्रोटैक्ट किये जायेंगे और जो इसके बीच में रोड़ा बनेगा, उसके खिलाफ एक्शन लिया जायेगा, पेनल्टी लगेगी। इसमें फाइन और इम्प्रिजनमेंट का प्रावधान है।

दूसरा, एचआईवी पेशेन्ट्स के खिलाफ वातावरण बनाने वालों के खिलाफ एक्शन लिया जायेगा। Nobody will be allowed to create an environment against people living with HIV. उनके साथ प्यूनिटिव ऐक्शन लिया जायेगा। उनके साथ कोई डिस्क्रिमिनेशन न हो, इसका प्रावधान किया जायेगा। अगर उनके खिलाफ कोई दुर्भावना फैलाने का प्रयास हो तो उनके खिलाफ एक्शन लिया जायेगा। इन सभी को हम लीगल सैंक्टिटी दे कर, इस बिल के पास होने के बाद रोकने का प्रयास करेंगे। इसका यह एक मकसद है।

इसका दूसरा मकसद है, creating an enabling environment at the work place and society, कोई व्यक्ति एचाआईवी पॉजिटिव हो, उसको किसी भी संस्थान में काम करने से रोका जाये या उसके साथ तिरस्कार करने वाला व्यवहार हो तो यह कानूनन अपराध होगा और इस बिल के पास होने के

बाद, इस तरह का व्यवहार कोई भी किसी के साथ नहीं कर सकेगा। इतना ही नहीं, बल्कि हमें उसको एनवायर्नमेंट देना पड़ेगा, ताकि उस एनवायरनमेंट में वह हमेशा अपने-आप को सुरक्षित समझे और उस समाज का पार्ट समझे, इस तरह का एनैबलिंग एनवायर्नमेंट क्रिमिनल प्रोसिडिंग्स और सिविल प्रोसिडिंग्स के माध्यम से स्टेट प्रोवाइड करेगा। इंस्टीट्यूशंस और ऑर्गेनाइजैशंस इस बात को ऐश्योर करेंगी और इस एश्योरैंस के साथ-साथ हम उनको एक कंजीनियल एनवायर्नमेंट देंगे, इस बात का हम प्रयास करेंगे।

हम इंस्टीट्यूशंस में इस तरह का वातावरण रखेंगे, जिससे एचआईवी के केसेज में, जैसे मान लीजिए कि हेल्थ इंस्टीट्यूशंस हैं, वहां जो काम करने वाले लोग हैं, उनको हम हर तरीके का प्रोटैक्शन देंगे, ग्लव्स, सेफ नीडल्स और सेफ एनवायरनमेंट, ये मैनडेट्री होंगे। इंस्टीट्यूशन में और इंस्टीट्यूशन में काम करने लोग, जो हेल्थ से जुड़े हुए हैं, उन्हें एक अच्छा वातावरण और सारी सुविधाएं देनी पड़ेंगी, यह इसमें प्रावधान है। इसके साथ-साथ सरकार प्रमोट करेगी कि किस तरीके से हम एचआईवी के वायरस को रोक सकें, उसके लिए हमें इग्जॉस्टिव और एग्रेसिव स्ट्रैटजी एडॉप्ट करनी पड़ेगी, यह सरकार पर बाध्य होगा कि समय-समय पर सरकार ऐसी स्ट्रैटजीज को एडॉप्ट करे। जैसे हाई रिस्क एरियाज़ में इंटरवेंशन को बढ़ाए, आईईसी को बढ़ाए, फैसिलिटेट करे, उनकी टैस्टिंग करे और समय-समय पर उनकी काउंसलिंग करे। यह सरकार की जिम्मेदारी होगी कि यह काम करना ही पड़ेगा। इस तरह से एक एग्रेसिव स्ट्रैट्जी को प्रमोट करने वाला बिल है। इसी तरह से people living with HIV उनके इंटरेस्ट को भी सेफगार्ड करता है। If the mother is HIV positive, then we have to see to it that it is not transmitted to the child. यानी प्रेगनेंसी की स्टेज पर कंसेन्ट के साथ ब्लड स्क्रीनिंग की जाएगी और उसे रोकने का प्रयास होगा। इसी तरह से एचआईवी पोजिटिव लोगों के प्रापर्टी राइट्स हों, दूसरे राइट्स हों, बच्चों के प्रोपर्टी राइट्स हों, इन सब को भी कानूनी तौर पर सेफगार्ड किया जाएगा, इस तरह की व्यवस्था की गई है।

जो लोग स्टेट्स की कस्टडी में हैं, जैसे इमप्रिजन्मेंट में है। उन्हें Right for health facility, उनकी कांफिडेंशिएलिटी मेंटेन करना और उन्हें समय-समय पर दवाई देना और उनकी काउंसलिंग करना स्टेट्स की जिम्मेदारी होगी, because they are in custody. That also has to be taken into consideration. जैसा मैंने कहा कि जो आक्यूपेशन में हैं, वे कहीं इस वायरस से ग्रसित न हो जाएं, इसका इनवायर्नमेंट भी क्रिएट करना पड़ेगा। हैल्थ इंस्टीट्यूशंस को for every 20 employees, they will have to keep one complaint officer. In general institutions, for 100 employees, they will have to keep one complaint officer, जो इस कंजीनियल इनवायर्नमेंट को देखेगा, इस

तरह की व्यवस्था भी की गई है। मैंने पैनल्टी की बात कही है कि तीन महीने से लेकर दो साल तक पैनल्टी हो सकती है। A fine which may extend to Rs. 1 lakh or both, meaning thereby imprisonment also and fine also.

उपाध्यक्ष महोदय, मैं एक बात बताना भूल गया कि स्टेट्स ओम्बडसमैन लगाएंगे। अगर किसी के साथ अन्याय हो जाता है, तो राज्य ओम्बडसमैन लगाएगा और ओम्बडसमैन डिसाइड करेगा कि किस मरीज के साथ किसने अन्याय किया है और उसे तीस दिन में एक्शन लेना पड़ेगा। मैं बताना चाहता हूं कि स्टैंडिंग कमेटी की इच्छा थी कि 15 दिन में एक्शन होना चाहिए। हमने इस को 30 दिन किया है। इसमें भी फाइन 10 हजार रुपये का है और न मानने की स्थिति में प्रतिदिन पांच हजार रुपये का फाइन एक्सटेंड होता जाएगा। कोर्ट की प्रोसीडिंग्स और दूसरी प्रोसीडिंग्स में एचआईवी से ग्रसित व्यक्ति की गोपनीयता रखी जाएगी, स्टेट रिकार्ड्स में भी गोपनीयता रखी जाएगी और मेडिकल रिकार्ड्स में भी गोपनीयता रखी जाएगी। जो इसे डॉयवल्ज करेगा, वह कानूनी अपराध होगा और उसके खिलाफ दोनों तरीके से एक्शन हो सकता है, फाइन भी हो सकता है और जेल भी हो सकती है।

महोदय, मैं आपके माध्यम से सभी लोगों से कहना चाहता हूं कि यह पीपल्स सैंट्रिक बिल है। यह पीपल लीविंग विद एचआईवी को प्रोटेक्ट करने वाला बिल है और उन्हें लीगल सैंक्टिटी देने वाला बिल है। नेचर में प्रोग्रेसिव बिल है और एक एग्रैसिव स्ट्रैटेजी के लिए अडॉप्ट करता है, स्टेट को बाइंड करता है कि समय-समय पर नई स्ट्रैटेजी हो कि यह सरकार की जिम्मेदारी हो कि हर पेशेंट को देखे और हर पेशेंट के बचाव की दृष्टि से दवाई दे और दवाई की व्यवस्था करे। इस तरह से यह बिल सरकार को भी बाध्य करता है। मैं चाहूंगा कि इस बिल पर माननीय सदस्य अपने विचार रखें और इस बिल को पास करें।

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill to provide for the prevention and control of the spread of Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome and for the protection of human rights of persons affected by the said virus and syndrome and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Mr. Deputy Speaker, Sir, I rise to support the legislative document under the title the Human

Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017.

The hon. Minister has already dwelt on this issue in an elaborate way. He has also said that it is an exhaustive, aggressive and progressive legislation. We do not differ with the contention of the Minister. But there may be inexhaustive suggestions and there may be inexhaustive promises and demands which also should be taken note of.

Sir, decades have passed when we are still undergoing the HIV and AIDS epidemic and still profound stigma and discriminations are attached with the lives of those suffering from this disease. The name of HIV and AIDS conjures up all the spectre of horror and discrimination which are still inflicting our psyche. That cannot be denied. I agree with the Minister that it is a progressive and aggressive legislation as he mentioned. First of all, my suggestion to the hon. Minister is that mass awareness is the need of the hour. Without proper mass awareness programme and comprehensive mass awareness programme, you would not be able to get the common people away from the spectre of the stigma and discrimination.

This Bill is in continuation of an earlier legislation which was introduced in this House by his predecessor Shri Gulam Nabi Azadji and thereafter, the Minister has been kind enough to take into confidence the suggestions given by various forums including the concerned Standing Committee. Most of the recommendations of the Standing Committee have been accommodated in this legislation. So I must appreciate the endeavour made by the hon. Health Minister Naddaji.

Sir, in July, 2000, the United Nations Security Council adopted Resolution 1308 calling for urgent and exceptional actions to mitigate the threats posed by HIV and AIDS. These exceptional actions refer to the need to provide exclusive responses and resources to mitigate the threats posed by HIV and AIDS. As the first disease to be the subject of a United Nations Security Council Resolution, the

exceptional status of HIV and AIDS has brought about unprecedented levels of international funding allocated primarily in developing countries where responses to the disease have historically been scarce or non-existent.

Sir, integration of HIV and AIDS intervention in Primary Healthcare System has taken place in India from 2010 onwards and during 2016, in the high level meeting at the United Nations General Assembly, India pledged to follow targets to fast track the pace of progress towards ending HIV/AIDS as a public health threat in the next five years, and ending the epidemic by 2030.

Already, it has been recognised by the global body as an epidemic. We are also aware that this Government is pursuing the Sustainable Development Goal whereby it has been committed that by 2030, the AIDS and HIV epidemic will be wiped out. To that end, we have already discussed in this House, the Sustainable Development Goal.

Sir, to implement the Sustainable Development Goal, the Government requires funds to the mind-boggling extent of Rs. 55 lakh crore. Out of it, still Rs. 19 lakh crore are remaining as gap to be funded. So, I do not know, how the funds will be mobilised, how the Government and the Health Minister will mop up the resources to implement these goals including the Sustainable Development Goal by the year 2030.

Sir, still out of 10 HIV infected people in the world, India shares 4. So, you can easily ascertain the alarming dimension of HIV and AIDS prevailing in our country.

Sir, I would like to quote the former Secretary-General, United Nations, Mr. Ban Ki-moon. He said:

> "Stigma is the main reason why too many people are afraid to see a doctor to determine whether they have the disease, or to seek treatment if so. It helps make AIDS the silent killer, because people fear the social disgrace of speaking about it, or taking easily available precautions. Stigma is a chief reason the AIDS epidemic continues to devastate societies around the world."

Sir, may I know from the hon. Health Minister about his fast-track target? What are the fast-track targets that he has conceived? I am asking it because the Member-States begin to implement the 2030 Agenda for Sustainable Development Goal, it was acknowledged that ending the AIDS epidemic by 2030 would only be possible if Fast-Track Targets are met by 2020.

The 2016 Political Declaration calls on the world to achieve the following goals in support of the 2030 Agenda for Sustainable Development:

1. Reduce new HIV infections to fewer than 500 000 globally by 2020;
2. Reduce AIDS-related deaths to fewer than 500 000 globally by 2020;
3. Eliminate HIV-related stigma and discrimination by 2020.

Sir, the Bill misses the Fast-Track target of 2020. So, I would like to be enlightened by the hon. Minister during his reply.

Secondly, I would also like to know the rate of HIV that has turned into full-blown AIDS in India. I do not have this record. May the hon. Minister enlighten us about the rate of HIV turning into a full-blown AIDS so that we can determine our future course of action more prudently? We know that 2,000 new HIV infections occur everyday in the world among young people, a third of all new infections, but only 28 per cent of young women have accurate knowledge about HIV.

Leaders have committed to supporting and enabling young people to play a critical role in leading the response by promoting the full realization of their right to health and comprehensive education on sexual and reproductive health and HIV prevention. The Political Declaration also recognizes the importance of universal access to sexual and reproductive health and reproductive rights. The other goal is to strengthen national social and child protection systems to ensure that, by 2020, 75 per cent of people living with, at risk of, and affected by HIV benefit from HIV-sensitive social protection.

The Government should give a clarion call to each and every Indian that we are striving for and we need a vision of zero new HIV infection, zero discrimination and zero AIDS related deaths.

Sir, India records around 68,000 fatalities every year from Acquired Immune Deficiency Syndrome and related infections. The Government decided to merge the Department of AIDS Control with the National Health Mission in August, 2014 despite an alarming rate of deaths and around 2 million people being vulnerable. The National AIDS Control Organisation's budget has been reduced by a whopping 22 per cent which left the State Governments to fend for themselves. The Minister has suggested that respective State Governments should also come forward in an aggressive way to deal with this prevalence of AIDS.

There is a controversy over Section 14(1) of this legislation. I think, the Minister is well aware with Section 14(1) of this legislation. The Bill has not addressed the demand for the removal of four-word phrase 'as far as possible' of Clause 14(1) which pertains to the treatment of HIV affected people. Related organisations argue that in the present form the Bill does not ensure free and complete treatment to people living with HIV. The Bill, under Section 14(1), only states that the Centre and State Governments shall take measure to "as far as possible" provide Anti-Retroviral Treatment, diagnostic facilities and treatment for opportunistic infection management to people living with HIV. They even regretted for it.

Sir, universal access to treatment is a stated goal of National AIDS Control Organisation under the Ministry of Health. But the four words "as far as possible" dilute the objective with which India's AIDS control programme has worked so far. It has registered major achievements such as reduction of death. One affected person has quoted in a regretted way: "My virus inside only listens to ARV (HIV medicines), not verbal assurance from the Government. Therefore, I would urge upon this Government that to dispel the fear or to dispel the apprehension of the

affected people these four words “as far as possible” should be deleted from this legislative document.

The non-Governmental organisations are demanding that there should be statutory meanings so that they will not land in any further problem. It is because tomorrow if a patient would not get free drugs, the Government will tell that they did “as far as possible”.

Sir, it is also observed that on various occasions the shortage of drugs has been affecting the treatment of AIDS and HIV-affected people. I would like to know from the hon. Minister whether our blood banks in States are equipped enough to screen the blood which is not tainted with or which is not infected with HIV and AIDS. This is a big question whether State Governments do have the infrastructure. It is because, you do not have the facility in district hospitals which is required to detect and determine HIV and AIDS patients. Therefore, I would also request the hon. Minister that he needs to take comprehensive measures so as to make a fool-proof legislation in order to achieve the desired goals.

At present, not all persons diagnosed with HIV are eligible for free antiretroviral drugs. Only patients whose CD4 count is less than 250 units are provided with free treatment under the programme run by National AIDS Control Organisation or National AIDS Control Organisation. Therefore, I would also like to warn the Minister that if the Bill does not address concern to protect rights of most-at-risk population like sex workers, men having sex with men, injected drug users and transgender persons, the Minister may enlighten us on this issue. The Minister need not gossip right now.

The 2006 draft of the Bill was comprehensive. It not only protected the rights of PLHIV but also the most-at-risk population. The original Bill did not talk about diagnostics at all; the amended version has mentions of diagnostics but the scope and extent is unclear.

The Bill does not have elements regarding the outlines of policy change, funding and normalisation of HIV plus individuals in society. To make things

worse, the Act has severe drawbacks in terms of fiscal responsibility. The Bill provides for the establishment of only one ombudsman. However, we need more ombudsmen.

I would also suggest to the hon. Minister that the expression of HIV/AIDS should be avoided, whenever possible, because it can cause confusion. Most people with HIV do not have AIDS because AIDS does not have, right now, any way to escape death.

Again tuberculosis, a disease caused by Mycobacterium tuberculosis bacterium that attacks the lungs, is the leading cause of death for people with HIV worldwide. HIV compromises the immune system and thus increases the likelihood of TB infection, progression and relapse. People living with HIV are estimated to have between 20 to 37 times greater risk of developing TB than those not living with HIV. It is estimated that one-third of the 40 million people living with HIV worldwide are co-infected with TB. Unlike AIDS, however, TB can be cured. I have found nothing in this legislation in regard to my contention about TB.

However, it is a huge legislation comprising 50 clauses. I must appreciate the Minister that he has exhausted his energy; he has burnt his midnight oil. However, there is many a slip between the cup and the lip. I am supporting the legislation.

Thank you.

डॉ. किरिट पी. सोलंकी (अहमदाबाद): माननीय उपाध्यक्ष महोदय, मैं आपका आभारी हूं तथा आपका हृदय से अभिनंदन करता हूं कि आपने मुझे एक हिस्टोरिकल बिल, एच.आई.वी. एड्स प्रिवेंशन एंड कंट्रोल बिल, 2014, जो आज सदन में लाया गया है, पर बोलने की अनुमति दी है।

मैं हमारे यशस्वी प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी और हमारे विद्वान मंत्री, श्री जे.पी.नड्डा जी का बहुत आभारी हूं कि वह सदन में इस बिल को लाये। यूं देखें तो नरेंद्र मोदी जी की सरकार जब से आई है, तब से कई सारे जो कानून बने हैं, उन पर इस सदन ने कई सारे फैसले लिए हैं, वे आम आदमी के लिए हैं, गरीबों के लिए हैं। चाहे एक गरीब हो, किसान हो, मरीज हो, महिला, हो युवा हो, सभी जो पिछली पंक्ति में बैठे हुए लोग हैं, उनके लिए ये फैसले लिए गए हैं। आज इस सदन में हमारे मंत्री जी इस बिल को ले कर आए हैं। मैं समझता हूँ कि यह बिल पीपुल्स सैंट्रिक बिल है, गरीबों के लिए है। ऐसे मरीज़ हैं, जो एक ऐसी संक्रामणिक बीमारी से जुझते हैं, उनके उद्धार के लिए, उनके रीहैबिलिटेशन के लिए, उनके कल्याण के लिए यह बिल लाया गया है। मैं मंत्री जी का हृदय से बहुत-बहुत धन्यवाद करता हूँ।

महोदय, मैं पेशे से सर्जन हूँ। जब सर्जिकल प्रोसेस होती थी, तब हम प्री-ऑपरेटिव इंवेस्टिगेशन करते थे और किसी पेशेंट को, चाहे अपेंडिक्स हो, हर्निया हो या कोई अन्य ऑपरेशन हो, तब उसका प्री-ऑपरेटिव प्रोफाइल किया जाता था। अगर उसमें एच.आई.वी. एड्स पॉज़िटिव आता था तो मुझे जानकारी है कि डॉक्टरों की ओर से उसको अलग-अलग जगहों पर बाहर जाने के लिए कहा जाता था। उनका केस कोई हाथ में नहीं लेता था। उनकी सर्जरी कोई नहीं करता था। अलग-अलग बहाने बता कर उनको एक हॉस्पिटल से दूसरे हॉस्पिटल तक भटकने के लिए मजबूर किया जाता था। उसी वक्त मुझे एक ऐसा विचार आया था, उस वक्त तो मैं सांसद नहीं था, मगर मुझे ऐसा लगा था कि ऐसे रोगियों कि लिए कानून में कुछ प्रावधान होना चाहिए। आज हमारे माननीय स्वास्थ्य मंत्री श्री नड्डा जी इस विचार को मूर्त रूप देने के लिए इस बिल को सदन में ले कर आए हैं। मैं दोबारा उनका बहुत-बहुत आभार व्यक्त करता हूँ। मैं उनका बहुत-बहुत अभिनंदन करता हूँ।

जहां तक भारत का सवाल है, भारत में एच.आई.वी. का जो पहला केस डिटेक्ट हुआ था, एच.आइ.वी. में इम्युनिटी सप्रेस होती है। किसी मरीज के रोग के अगेंस्ट लड़ने की जो ताकत होती है, जब वह ताकत सप्रेस होती है, तब वह इम्युनिटी सप्रेस होती है, वह एच.आई.वी. वायरस की वजह से होती है। मैं इस बात का अभिनंदन भी करता हूँ कि सबसे पहले भारत में ऐसे केस को रिपोर्ट किया गया था। सन् 1986 में तमिनाडु के चेन्नई में डॉ. सुमिति सोलोमन और उनके एक स्टूडेंट, डॉ. सेलेपन निर्मल ने यह पहला केस किया था। पूरे विश्व में अगर पहला केस दर्ज हुआ था तो वह भारत में हुआ था। इसके लिए मैं

भारत के डॉक्टर्स को बधाई देता हूँ, क्योंकि क्लिनीकल एक्युमैन के जरिए भारत के डॉक्टरों की एक पहचान बनी है, पूरे विश्व में भारत के डॉक्टरों को सम्मान की नज़र से देखा जाता है। एच.आई.वी. का भी पहला केस भारत में ही रिपोर्ट हुआ था। इसके बाद जिस प्रकार से कानून बने और भारत में सन् 1999 में नेशनल एड्स कंट्रोल प्रोग्राम फेज़ टू का अनुपालन किया गया था। आज इस बिल के माध्यम से एच.आई.वी. के मरीजों के लिए एक बहुत कड़क कानून बनेगा और उनके कल्याण, उनके रीहैबिलिटेशन और उनके ट्रीटमेंट के लिए बहुत अच्छे मार्ग पर इसमें आगे बढ़ सकते हैं। इस कानून में इतनी क्षमता है, क्योंकि उनके प्रति स्टिगमा था, उनके प्रति एक प्रकार से भेदभाव किया जाता था। उनको कोई स्कूल में दाखिला नहीं देता था। अगर अस्पताल में जाता था तो उनको कोई सुविधा नहीं मिलती थी। उनके लिए ट्रीटमेंट फ्री नहीं था। इन सब बातों को ले कर कानून में जो यह प्रावधान किया गया है, मैं समझता हूँ कि वह बहुत ही अच्छा किया गया है। कानून में पेनल्टी का प्रावधान किया गया है। मैं माननीय मंत्री जी को इस बात के लिए बधाई देता हूँ कि उन्होंने कानून में दोनों प्रकार के प्रावधान किए हैं। जुर्माने का भी प्रावधान किया है और अगर एच.आइ.वी. लोगों के प्रति कोई वर्तन करते हैं तो उन पर जुर्माना भी होगा और उनको क्रिमिनल एक्ट के तहत सजा भी होगी। इस बात के लिए हम मंत्री जी का बहुत-बहुत अभिनंदन भी करते हैं।

जहां तक यूएनएड्स का सवाल है, उन्होंने पहली रिपोर्ट दी थी कि सब-अफ्रीका, सब-सहारा और अफ्रीकन देशों के बाद सबसे ज्यादा अगर एच.आई.वी. की जनसंख्या है तो वह एशिया पेसिफिक देशों में है। अगर मैं देश का नाम बताऊँ तो 90 परसेंट एड्स के लोग चाइना में हैं, इन्डिया में हैं, इन्डोनेशिया में हैं, म्यांमार में हैं, थाइलैंड में हैं और वियतनाम में हैं। मैं समझता हूँ कि इस क्षेत्र में एचआईवी का इंफेक्शन तेजी से बढ़ता जा रहा है। हमारी सरकार यह कठोर कानून लायी है और इसमें सरकार की तरफ से ट्रीटमेंट में भी प्रावधान किया गया है। स्टैन्डिंग कमेटी ऑफ हेल्थ ने पूरी तरह से इसके बारे में चर्चा की थी और 11 सजेशंस दिये थे। सरकार ने उन 11 में से 10 सजेशंस को स्वीकार किया है। मैं समझता हूँ कि यह बहुत बड़ी बात है। जहाँ तक ट्रीटमेंट का सवाल है, इसमें मरीज को एन्टी वायरल ट्रीटमेंट दिया जाता है। यह एन्टी वायरल ट्रीटमेंट प्राइमरी और सेकेण्डरी दो तरह का होता है। सेकेण्डरी एन्टी वायरल ट्रीटमेंट बहुत महँगा होता है। सरकार ने दोनों प्रकार के ट्रीटमेंट्स फ्री करने का जो कार्य किया है, मैं समझता हूँ कि यह बहुत बड़ा कार्य है और इसके लिए मैं अपनी सरकार का बहुत-बहुत अभिनन्दन करता हूँ।

हमारी सरकार ने अभी-अभी जो हेल्थ पॉलिसी सामने रखी है, हेल्थ पॉलिसी में सभी के लिए हेल्थ का अधिकार दिया गया है। इस दिशा में सरकार आगे बढ़ रही है और मैं समझता हूँ कि इसकी वजह से आने वाले समय में एड्स के मरीजों को बहुत बड़ा फायदा होने वाला है। मेरा यह भी कहना है कि बिल

लाने से बहुत बड़ा काम होता है, लेकिन इसके साथ-साथ जनभागीदारी भी होनी चाहिए। हमारे प्रधान मंत्री जी अक्सर कहते हैं कि अकेली सरकार कोई कार्य नहीं कर सकती है, जब तक लोग इसमें नहीं जुड़ते हैं। जब तक इसमें जनभागीदारी नहीं होती है, तब तक हम सफलता नहीं पा सकते हैं। रिपोर्ट कहती है, HIV treatment coverage is only 35 per cent in India, where 51 per cent of AIDS—related deaths occur. In India, the numbers of new HIV infections declined by 19 per cent – हमारी नाको और एड्स कन्ट्रोल सोसायटी की वजह से 90 परसेंट डिक्लाइन हुआ है, yet it still accounts for 38 per cent of all new HIV infection in the region. मैं समझता हूँ कि जनभागीदारी की वजह से हम उसको और भी ज्यादा कर सकते हैं, क्योंकि एचआईवी यौन संक्रमण की वजह से होता है, इन्फेक्टिड ब्लड डोनेशन होता है, इसकी वजह से होता है। अगर इंजेक्शन की सिरिंज या ड्रग लेने की इन्फेक्टिड सिरिंज लेते हैं, उसकी वजह से भी एचआईवी हो सकता है। मैं समझता हूँ कि इसमें प्रिवेन्शन एक बहुत बड़ा आधार है। आप प्रिवेन्शन करो और ट्रीटमेंट करो। जो इंफेक्शन की वजह से मरीज बनते हैं, उनके इलाज के लिए तो प्रयास करने ही हैं, मगर दूसरे लोगों को यह इंफेक्शन न हो, इसके लिए हमें जनभागीदारी और सरकार की नीतियों को साथ रखते हुए आगे बढ़ना पड़ेगा। मैं समझता हूँ कि यूज ऑफ कंडोम, यूज ऑफ बायोमेडिकल हैजार्डस वेस्ट का बहुत कड़ा पालन करना जरुरी है। इसमें नागरिकों को जोड़ा जाता है।

मेरा सरकार से यह निवेदन है कि इसमें हमें अपने रिलीजियस लीडर्स को भी जोड़ना चाहिए, क्योंकि इस देश में लोग रिलीजियस लीडर्स से बहुत जुड़े हुए होते हैं। रिलीजियस लीडर्स का लोग बहुत ही सम्मान करते हैं, इसलिए रिलीजियस लीडर्स को भी इसमें जोड़ना चाहिए। मैं अभी इंडोनेशिया गया था, इंडोनेशिया में जो पॉपुलेशन कन्ट्रोल है, they have a success story in population control. हम कुछ सांसद लोग वहाँ गये थे और हमने अभ्यास किया था। अपने देश में पॉपुलेशन कन्ट्रोल के पाँच क्राइटेरिया हैं, वहाँ दो ज्यादा क्राइटेरिया हैं, एक इंजेक्शन का क्राइटेरिया है, एक इम्प्लॉट्स का क्राइटेरिया है और एक रिलीजियस लीडर्स को जोड़ने का क्राइटेरिया है। मैं समझता हूँ कि इस बीमारी में जब हम लोक भागीदारी को जोड़ेंगे, रिलीजियस लीडर्स को जोड़ेंगे तो हम उसके प्रिवेन्शन के लिए बहुत कार्य कर सकते हैं। सरकार इस बिल को लेकर आयी है, मैं इस बिल का समर्थन करता हूँ और मुझे पूरा विश्वास है कि यह पूरा सदन इस पीपुल सेन्ट्रिक बिल का, गरीब मरीजों के कल्याण के लिए यह जो बिल लाया गया है, एक सुर से इसका समर्थन करेगा।

आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत आभार व्यक्त करता हूँ।

DR. K. KAMARAJ (KALLAKURICHI): Hon. Deputy Speaker, Sir, I thank you for giving me an opportunity to speak on the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017.

As a medical student, it was in the 1980s that the first case of HIV-AIDS was reported in Africa. As the previous speakers have said, the first HIV case was reported in the prestigious Madras Medical College where I was a student. As the earlier speaker mentioned, it was reported by Professor Suniti Solomon who was working in the Department of Microbiology at that point of time. When the first case was reported, it created awareness at that point of time about the disease. When the disease was diagnosed, the fear was that HIV infection would wipe out the world since there was no treatment for HIV infection. Even after many years, still the same state continues where you can control the disease but you cannot cure it.

There are certain problems associated with HIV infection. First, you have to identify the case. Once you identify the case, how are you going to treat the case? The problem with the AIDS is that you have to treat the disease when the patient's CD4 count goes down. The second thing is how to treat the patient when the patient gets infected with this opportunistic infection (super-infection). The treatment of the disease *per se* and the complications is very costly. The burden lies on the Government and the patient. The third thing is the discrimination against the person affected by the disease. The fourth thing is that the person gets an infection not due to his fault but for various other reasons. A child can get the infection from his mother. Medical personnel, like a staff nurse, working in a hospital may get the infection. A patient, while getting blood transfusion, may get infection transferred into his blood. These are the problems.

Even though this Bill has come late, it is a right step. Initially, it was introduced by Shri Ghulam Nabi Azad when he was the Health Minister. This Bill was referred to the Standing Committee on Health and Family Welfare which had an extensive discussion with different stakeholders. It finally recommended the

Bill to the Government with certain recommendations. I appreciate the effort of the Minister in accommodating all the views of the Standing Committee on Health and Family Welfare.

This Bill seeks to prevent and control the spread of HIV and AIDS, prohibit discrimination against persons infected with HIV and AIDS, provide informed consent and confidentiality with regard to their treatment, place obligation on the establishments to safeguard their rights and create mechanisms for addressing their complaints. The self-respect and dignity of persons infected with HIV and AIDS should be protected.

Two decades ago, India was considered a hotspot. Initially, in States like Tamil Nadu, Maharashtra and Andhra Pradesh, many cases were detected, but all the State Governments, with the help of the Central Government, took all the measures to control the disease. Since then, India has made tremendous progress in controlling HIV and AIDS infection through continued efforts to include targeted programmes with the support of donor agencies. We can understand the amount of effort put in by the Melinda Gate Foundation in aiding the control of disease in India and other various donor agencies and also the efforts of the State Governments and the Central Government. With the help and support of affected communities, India has demonstrated that the course of an epidemic can be reversed by public education, mass awareness and wide-scale availability of testing and treatment.

Today, approximately 21 lakh people are living with HIV infection in India as per Government estimates. Out of this, 50 per cent of these cases are due to no fault of theirs. As I had previously said, HIV infection is due to their acts of commission or omission, in reality the numbers may be much higher.

It is really unfortunate and sad to see that social stigma and discrimination against HIV-affected individuals in India remains widespread. India made some efforts at stigma reduction in the early part of the epidemic. Yet, social attitudes do not transform easily. It is very sad to note that discrimination against HIV positive

persons is still there in society. This negativity in mindset has to be wiped-out completely from society.

As a medical student, I had observed that many of the doctors had a fear to treat HIV patients because of the facilities available in the setup, which were not adequate at that point of time. But in the present day, every facility is available to protect the medical professionals while they are treating the HIV patients.

The present Bill lists the various grounds on which discrimination against HIV-affected persons and those living with them are prohibited. These include denial, termination, discontinuation or unfair treatment with regard to employment, educational establishments, healthcare services, residing or renting property, standing for public or private office and provision of insurance. The requirement for HIV testing as a pre-requisite for obtaining employment or accessing the healthcare or education is also prohibited. I feel this should be executed on the ground-level without any compromise.

Every HIV-affected person below the age of 18 years has the right to reside in a shared household and enjoy the facilities of the household. It is good that the Bill prohibits any individual from publishing information or advocating feelings of hatred against HIV positive persons and those living with them.

The Bill requires that no HIV test, medical treatment or research will be conducted on a person without his or her informed consent. No person shall be compelled to disclose his HIV status except with his / her informed consent and if required by a court order. Informed consent for an HIV test will not be required in case of screening by any licensed blood bank, a court order, medical research, and epidemiological purposes where the HIV test is anonymous and not meant to determine the HIV status of a person. Establishments keeping records of information of HIV positive persons shall adopt data protection measures.

The Union Government should provide adequate financial and logistic support to State Governments to take effective measures to prevent further spread of HIV or AIDS; to provide anti-retroviral therapy, especially, in case of

opportunistic infections where the treatment cost is very high; infection management for persons with HIV; to facilitate their access to welfare schemes, especially, for women and children; to formulate HIV/AIDS education communication programmes that are age-appropriate, gender-sensitive, and non-stigmatizing; and to lay guidelines for care and treatment of children with HIV infection. Every person in the care and custody of the State shall have right to HIV prevention, testing, treatment and counseling services.

The Bill advocates for the appointment of an Ombudsman by each State Government to inquire into complaints related to the violation of the Act and the provision of healthcare services. The Ombudsman shall submit a report to the State Government every six months stating the number and nature of complaints received, the actions taken, and orders passed.

A person between the age of 12 and 18 years who has sufficient maturity in understanding and managing the affairs of his HIV or AIDS-affected family shall be competent to act as a guardian of another sibling below 18 years of age. The guardianship will apply in matters relating to admission to educational establishments, operating bank accounts, managing property, care and treatment amongst others.

The Bill provides provision for cases relating to HIV positive persons that shall be disposed of by the court on a priority-basis. In any legal proceeding, if an HIV-infected or affected person is a party, then the court may pass orders that the proceedings be conducted (a) by suppressing the identity of the person; (b) in camera; and (c) to restrain any person from publishing information that discloses the identity of the applicant.

When passing any order with regard to a maintenance application filed by an HIV-infected or affected person, the court shall take into account the medical expenses incurred by the applicant.

13.00 hours

The provision of this Bill ensures the Government accountability and commitment to providing HIV prevention, testing, treatment and care to those at risk because every Government irrespective of the political affiliations must commit to fighting the HIV infection. For the first time, the Bill brings together a human rights perspective to public health and makes Anti-retroviral treatment a right of HIV/AIDS patients. The Governments of the day are duty bound to provide for treatment and also arrange for the management of risk reduction of vulnerable populations. This will ensure that in future no Indian has to struggle for diagnosis or treatment.

Considering widespread stigma and the need for privacy, the Bill also mandates that no HIV test, medical treatment, or research can be conducted on a person without their informed consent. This ensures that those affected by HIV have the right to privacy and confidentiality. The Bill also mandates that no person can be compelled to disclose their HIV status report except with informed consent, and if required by a court order.

While social change will take time and stigma will not end immediately, it is a much needed and long awaited measure that will work to reduce stigma and discrimination towards people living with HIV. It will also ensure enhanced access to and privacy for those seeking care. The Bill intends to ensure that those living with HIV do so with dignity and respect enjoying all their rights as citizens. In the long-term, our goal is an India where no new HIV infection occurs and where living with HIV is neither a matter of fear or of shame. With these words, I support the Bill.

DR. RATNA DE (NAG) (HOOGHLY): The Bill aims to provide essential support to National AIDS Control Programme in arresting new infections and thereby achieving the target of "Ending the Epidemic by 2030" according to Sustainable Development Goals.

India has the third largest HIV epidemics in the world after South Africa and Nigeria. As per the Report of 2015, there are 21.17 lakh persons estimated to be living with HIV in India, out of which 6.54 per cent accounts for children. The adult prevalence is in the range of 0.3 per cent, of which around 40 per cent are women. An estimated 68,000 population died from AIDS-related illnesses in 2015. However, at present, India's HIV epidemic is slowing down. In 2015, 44 per cent of adult eligible for Antiretroviral Treatment received treatment, which was 36 per cent in 2013. Despite the rise, the number of people on ART remains low. The introduction of the new 2013 World Health Organization treatment guideline has made many more people eligible for Antiretroviral Treatment, forcing treatment access to be the priority area.

The Bill highlights the provisions to safeguard the rights of the people living with HIV and affected by HIV. It also lists various grounds on which discrimination against HIV positive persons and those living with them is prohibited. These include the denial, termination, discontinuation or unfair treatment with regard to employment, education establishment, heathcare services, residing and renting property, standing for public and private office and provision of insurance. The requirement for HIV testing as prerequisite for obtaining employment or accessing healthcare or education is prohibited. The Bill seeks to provide a legislative framework to the existing state of non-discrimination against people living with HIV/AIDS. Alongside, the aim is also to enhance the legal accountability and establish formal mechanism for redressing grievances. Under this Bill, every HIV infected or affected person below the age of 18 has the right to reside in shared household and enjoy the facilities of the household.

The Bill prohibits any individual from publishing information or advocating feelings of hatred against HIV positive persons and those living with them. The Bill states the provision of guardianship for minors. The Bill requires that "No person shall be compelled to disclose his HIV status except with his informed consent, and if required by court order." According to the Bill, the Central and State Governments should undertake measures to prevent the spread of HIV and AIDS, provide Anti-Retroviral Therapy and infection management for persons with HIV and AIDS, facilitate their access to welfare schemes especially for women and children, formulate HIV/AIDS education communication programmes that are age appropriate, gender sensitive and non-stigmatising, and lay guidelines for the care and treatment of children with HIV and AIDS.

The Bill makes provision for appointment of an Ombudsman by the State Governments. Cases relating to HIV positive persons shall be disposed of. Most of the recommendations made by the Standing Committee have been inserted in the Bill. Some amendments during the discussion in Rajya Sabha, adoption of medically advised safeguards and precautions to minimize the risk of infection from an HIV positive person shall not amount to discrimination; Central and State Governments shall frame schemes to address the needs of all protected persons under the Bill as opposed to only HIV and AIDS affected women and children; and in case of an emergency, the Ombudsman will pass an order within 24 hours. Otherwise, the Ombudsman shall pass an order within a period of 30 days.

The Bill in a way is a landmark Bill as it extends first ever explicit rights based legal endorsement in the context of a specific health condition of people living with HIV and AIDS in our country.

There cannot be two opinions about the exalted aim of the Bill. While this Bill and amendments mentioned therein represent important steps in the struggle against tackling HIV and AIDS, there are certain limitations which creates further gaps in catering to the main aim of the Bill.

Firstly, the Bill brings a right-based approach to AIDS treatment, making it imperative for both Central and State Governments to provide treatment as far as possible. Under Section 14(1), though the Bill lays down that treatment is the right of the patient, it restricts its reach to convert it to a legal right and thus, a person with HIV and AIDS who is denied ART treatment cannot ordinarily initiate any legal proceedings against the Government authorities.

Secondly, the prevention programme does not look at how women's bodies are different from men. Sexual violence heightens the risk of HIV transmission and the infection traveling from mothers to children during pregnancy or breastfeeding are factors that deserve more attention. A UNICEF Report states that only 23 per cent of pregnant women living with HIV undertook ART in 2009 because of factors like social customs and family restrictions. UN AIDS Report 2015 highlights that 39.5 per cent of HIV infected adults in India were women, and that this was a growing proportion, while two years ago it was reported that HIV prevalence for women who inject drugs was almost double that of men.

Thirdly, the Bill fails to include provisions for the protection of people who are most vulnerable to contracting the disease, for instance, people frequently using contaminated injection equipment. Under Section 2 of the Bill, definition should have included vulnerable people, what is known as the most at risk population (MARP), which would include transgender women, men who have sex with men, female sex workers, and people who inject drugs. Also, proposed deletion of clause 22, which relates to strategies for reduction of risk of HIV transmission, is needed as it protects the legality of needle and syringe exchange.

Civil courts have the rights to fully address the employment discrimination only in public sector. It is important that courts should be conferred power to address discrimination in private sector as well to make it inclusive and effective. The Bill does not elucidate on the legal dissonance between its provisions of non-discrimination and other Acts and case laws that discriminate against sex workers, homo-sexual and transgender.

In conclusion, the stigma attached to HIV/AIDS victims in India remains intense despite the ongoing effort of the Government. The stigma is not only confined to social obstacles but economic too. With the advent of the Bill, the first step has been initiated to stop the spread of disease and also help those who have been infected by HIV and AIDS through ART. Even if it cannot do away with the stigma itself, the law offers a clear legal recourse. To successfully eradicate HIV/ AIDS by 2030, the process would require a high degree of commitment and thus would equally require steps to address the shortcomings. We should fill up the gap and ensure far-reaching impact of the Bill.

In the end, I would like to mention as to what has been done by the Chief Minister of West Bengal Kumari Mamata Banerjee. She has initiated a programme called *'MuktirAlo'* for the sex workers, that is, skill development and vocational training for the sex workers. Thank you.

SHRI LADU KISHORE SWAIN (ASKA): Hon. Deputy Speaker, Sir, I rise to speak in support of the HIV/AIDS (Prevention and Control) Bill, 2017.

I commend the efforts of the Government and the hon. Minister for coming up with this Bill. This Bill has been placed for safeguarding the rights of people living with HIV or affected by HIV. The provisions of the Bill seek to address HIV-related discrimination, strengthen the existing programme by bringing in legal accountability and establish formal mechanisms for inquiring into the complaints and redressing the grievances.

The Bill seeks to prevent and control the spread of HIV and AIDS, prohibits discrimination against persons with HIV and AIDS, provides for informed consent and confidentiality. With regard to their treatment, it places obligations on establishments to safeguard the rights of persons living with HIV and having mechanisms for redressing complaints. The Bill also aims to enhance access to healthcare services by ensuring informed consent and confidentiality for HIV-related testing, treatment and clinical research.

The Bill lists various grounds on which discrimination against HIV positive persons and those living with them is prohibited. These include the denial, termination, discontinuation or unfair treatment with regard to employment, establishments, healthcare services, residing or renting property, standing for public or private office, etc.

Further, the Bill also prohibits any individual from publishing information or advocating feelings of hatred against HIV positive persons and those living with them. The Bill requires that no person shall be compelled to disclose his/her HIV status except with his/her informed consent, and if required, by a court order. Establishments keeping records of information of HIV positive persons shall adopt data protection measures.

There are more than 20 lakh persons estimated to be living with HIV in India. Even though the prevalence of HIV is decreasing over the last decade, the Bill would provide essential support to National AIDS Control Programme in

arresting new infections and thereby achieving the target of 'Ending the Epidemic by 2030', according to Sustainable Development Goals.

I would like to draw the attention of the hon. Minister towards my parent district Ganjam, Odisha which I am representing in this august House. It is more often known as the top-most HIV and AIDS prone district in the country due to huge number of out-migration of labour to distant places of Gujarat and Maharashtra. Usually, the male members of the family migrate, and the rest of the family left behind at the place of origin also suffers this disease in due course. There are no sophisticated hospitals to check this fatal disease and no new jobs are created in those areas to minimise the migration of labourers.

Hence, I would like to reiterate that this Bill puts an obligation on those institutions that keep personal records of patients to keep them confidential for a variety of reasons. That is a welcome step. However, there are instances in which, in stark contrast to this, the Government is asking patients to reveal their AADHAAR numbers in order to avail certain kinds of services and benefits. This Bill does not mandate any disclosure that patient should make for availing services. In respect of the privacy of personal information, institutions should not ask for AADHAAR numbers or any such information which will push these patients into an uncomfortable zone.

Reports say several patients in Madhya Pradesh and elsewhere have refused to take free medicines and other services owing to the fear that linking their AADHAAR numbers will reveal their identity and expose them.

I would request the hon. Minister to give clarity on this aspect as to how the Government intends to deal with this situation.

Thank you.

DR. RAVINDRA BABU (AMALAPURAM): Thank you, Mr. Deputy Speaker, Sir, for giving me this opportunity. On behalf of Telugu Desam Party, we wholeheartedly support this Bill and congratulate the Minister for bringing forward a lot of historical Bills like the ones on Mental Healthcare, etc.

Sir, when we talk about AIDS, we are always reminded of the stigma that goes with it. A stigma is something which cannot be eradicated with a law. It has to be eradicated through many other means too. So, let us change the name first. The predecessor of AIDS is Sexually Transmitted Diseases (STD). After that, we have named a certain group of diseases as a syndrome which is called Acquired Immune Deficiency Syndrome. A syndrome always means a number of diseases put together. Before AIDS there is another precondition which is called HIV Positive. Once a person is tested HIV Positive, for him to develop AIDS it may take 10 years to 20 years and in some cases he may not even get AIDS while remaining HIV Positive. Therefore, these two stages of the disease – HIV Positive and HIV becoming AIDS – should have been dealt with separately.

The countries which have been listed as having been more prone to this condition are Nigeria, South Africa and India. If you see the profiles of patients of AIDS, most of them suffer from chronic malnutrition and under nutrition. Most of the symptoms and signs of AIDS just mimic tuberculosis. These symptoms are exactly like those of tuberculosis like losing weight, losing appetite, suffering from diarrhea and patients ultimately die of weightlessness. They die like AIDS or tuberculosis patients only.

In the history of human civilization if you look at the stigmatized diseases or disorders, one of them is leprosy. Whenever somebody was tested as Lepra Bacilli Positive, he used to be excommunicated from the society, kept outside the village or outside the towns. Another disease is tuberculosis. When a person becomes a patient of tuberculosis, people used to shunt him out of houses. Now it is the AIDS which has come and AIDS will go too.

Virulence of AIDS virus has come down drastically off late, and detection of AIDS cases also has come down drastically. That is because an WHO report by a scientist said that it is to be debated whether AIDS is really AIDS or it is a transformed phase of tuberculosis. There is a debate on this. There is a big confusion among the medial scientists also. A big debate is going on whether AIDS is a separate disorder as distinct from tuberculosis or it has only to do with the Sexually Transmitted Diseases. If that is so, let us call it Sexually Transmitted Diseases. Why do we label it separately as AIDS and make the patients suffer from stigma? People acquire AIDS whenever they indulge in unsafe sexual practices; same thing used to happen in STDs also. Diseases like syphilis, gonorrhea, chanchroid etc. are transmitted whenever people indulged in unsafe sexual practices. AIDS also spreads like this only. The only difference is that in case of STDs, the symptoms come within one week of the exposure whereas symptoms of AIDS appear after 15 or 20 years.

Therefore, I urge upon the Health Minister to have a little research on this issue. Instead of labelling it AIDS, can we not rename it as Sexually Transmitted Diseases or some other malnutrition or under-nutrition related symptom? It is because I feel that sexual exposure is only incidental or ancillary to the development of AIDS. Otherwise, there are so many people who are exposed to unsafe sexual practices, especially the homosexuals. Dr. Ratna De (Nag) has spoken about it. Homosexuals indulge in unsafe sexual practices but majority of them do not develop AIDS; very few of them will become HIV positive and even fewer of them will develop AIDS. Is there any mutation of the tubercle bacilli which can be called AIDS? There is a big confusion. So, instead of dwelling on AIDS *per se*, let us also think of renaming it as Sexually Transmitted Diseases. Of course, we are passing this Bill in pursuance of some memorandum or some international agreement. In the international medical fraternity also, there is an intense debate whether AIDS is really caused by Sexually Transmitted Diseases or it is a state of tuberculosis wherein sexual exposure is accidental or incidental.

I definitely support this Bill which has excellent provisions. But I would urge upon the Health Minister to please look into the matter backed by professional research.

DR. BOORA NARSAIAH GOUD (BHONGIR): Hon. Speaker Sir, I thank you for giving me the opportunity to speak on the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017. At the outset, let me say that we fully support the Bill and I also congratulate the hon. Health Minister who has brought this Bill which was pending for a long time.

Before I speak on the Bill, I would like to say a few words about the hon. Health Minister Shri Jagat Prakash Nadda. When he took charge as the Health Minister, we had a little apprehension that a medical person was leaving and a non-medical person was taking charge of the Health Ministry. But to the dismay of many people, he brought tremendous changes recently with the introduction of new health policy. I also take this opportunity to thank him on behalf of my Government for allotting the AIIMS to Telangana State. I would also urge upon the Government to give financial sanction for the AIIMS in this budget only.

Regarding the AIDS, to be specific, it is not a disease alone. In short, I want to say, यह दिल की, दिमाग की और बदन की बीमारी है। It affects the body, it affects the mind and it affects the social status. That makes it different from the other diseases. When somebody has a cancer, he does not have any problem of social dislocation. If somebody has diabetes, he does not have social dislocation. But even today, after so many years of intensive campaign, any person who goes for a blood test would be shivering with fear till he knows that the blood report is negative for HIV. That is the fear psychosis of the AIDS. This Bill gives a lot of rights.

We in the medical profession many times see patients who are suffering and coming for surgical procedures. Unfortunately, most of these people are from the lower and middle income groups. They are made to run from one hospital to another. Various excuses and reasons are given for not giving treatment. This Bill will effectively deal with it as it has punishment provisions for people who avoid rendering services for these people. That is the most important aspect of this Bill which I wholeheartedly welcome.

The next provision is regarding the healthcare providers. Most of the time, people who already know that they are HIV positive but may not be having transmissive AIDS would not like to disclose the information to the various healthcare providers. That is where we say universal precautionary measures should be taken treating every person as a potential positive person. That is a teaching and indication as per protocol given by the WHO.

There is a clause you have for healthcare establishments to take up precautionary universal healthcare provisions for the healthcare providers where you have reduced the number from 100 to 20. That is good but I would like to say that there are various establishments like blood sample collection centres where there would be only a maximum four persons. Blood banks which are very risk-prone are not manned by even two or three persons. If we stick to only 20 as a figure, we are going to deny the healthcare providers who are working in small institutions where otherwise the owners of such institutions must be taking all the steps to provide universal precautions. I request that while formulating the guidelines or framing the rules you ensure that in every establishment wherever there is a potential threat of transmission universal precaution shall be provided.

My next point is regarding the tests. In our country, most people are uneducated and do not know what tests are being done. If you go to a hospital, you have got the master health check up. Every master health check up has a HIV test; a test for Hepatitis virus is also a part of every master health check up. Invariably, most of the people who undergo the tests do not know that they are also being tested for HIV. We cannot find fault only with the establishment. A high awareness creation of this law among the healthcare providers should be done so that every diagnostic centre and hospital takes the precaution that people who come for routine and regular health check up also need to be informed about these tests.

We regularly attend various marriages. Still arranged marriages take place in our country. Most of the times we see social tensions and violence after the

marriage where a person who knows that he is HIV positive prior to the marriage but does not disclose to the spouse's family. That causes a severe psychological strain on the entire family of the spouse. This Bill has a provision to address that. Here, I am not finding fault with the HIV positive person but I am finding fault with those who know about it but do not disclose it to the family of the innocent girl or boy. That is absolutely a crime and there should be a provision for punishment. The punishment should be much more than what we have provided in this Bill. I hope, the hon. Minister will take care of it.

I will take only two or three more minutes and conclude. This Bill has been drafted very nicely. Even if it were given to a doctor, we may not have done such a good job.

The job of ombudsman is very nice. Most of the time people cannot go to the court and file a case. They do not have time for this. Somebody may have some health emergency like Appendicitis and if the hospital denies him the treatment, he cannot go and fight the legal battle. Not only the State Government institutes, any institution engaging more than 25 people or having a 50-bed hospital, should have the ombudsman so that people can get their grievances redressed. In fact, I would like to add a provision here to the effect that compensation shall be paid to the HIV positive person if he undergoes mental stress because of denial of treatment. There should be an element of economic liability on the part of the establishment. It will be helpful if you take this into account.

As one of my colleagues has told earlier, AIDS does not come alone. We know that this happens because of social and biological reasons or because of migration. Adequate nutrition and adequate protection should be mandatory. With good nutrition we can prolong death and in some cases even prevent it. Not only HIV, AIDS is also preventable. State and Central Government should be mobilised to extend special welfare measures to these people. With these words, I wholeheartedly support the Bill. Thank you very much.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Like many of my other colleagues, I also congratulate the hon. Minister for bringing out a wonderful legislation.

In fact, we believe that prevention is better than cure and I think we have to put that into practice. It is extremely essential. Although the number of deaths is coming down, every year the number of people with AIDS is increasing, which means the control is not very effective. I would say that both control and prevention should be made very effective. The more vulnerable group is women and children who need a special focus. We should have some roadmap to help these two vulnerable people because most of them are innocent. Except very few, most of the women are victims because of their husbands or male spouses. Therefore, some special care should be taken for the women and the children.

We do not have comprehensive coordinated efforts on part of the State Governments and the Central Government. We need a comprehensive coordinated effort at the regional as well as at the national level. This only can result in effective control of the disease.

Sir, as I mentioned earlier, the number of deaths is coming down but the number of people having AIDS is increasing every year. For instance, in 2015 alone as many as 86,000 new cases have been added, which means we have to be extremely careful. We believe that we are taking a lot of efforts but they are not really yielding results. We need results only.

I think we have to give special attention to the female sex workers, particularly at few places like Mumbai and Kolkata where the female sex workers are more. We need to have a special programme, both in terms of awareness and treatment, for them. Denial of treatment or other things should also be made a criminal offence because only then the officers concerned or the doctors would be careful in giving treatment to them.

With regard to ombudsman, I would say that though we are bringing out such a big legislation there is not even a single pie commitment on behalf of the

Government. We have been doing it earlier but as far as this Bill is concerned, there is no financial commitment. So, I would suggest that instead of putting the responsibility of Ombudsman on the State Governments, the Government of India should take this responsibility. So far as the nodal officer's responsibility is concerned, at least in big establishments having more than 100 people, some incentive may be given to the companies which appoint exclusive nodal officers so that awareness could be created and some redressal mechanism could be evolved in the company itself.

Sir, no doubt insurance is extremely essential and it has to be made compulsory and the premium has to be paid by the Government for the simple reason that most of the victims are poor and illiterate. To safeguard the families and the children, I think the premium has to be paid and the minimum sum assured has to be fixed so that the families could be benefited.

We have been saying that we should have a complete eradication of AIDS by 2030, but we do not have any roadmap. Unless we have a clear-cut plan in a comprehensive manner, I do not think that we will be achieving it, but the years will roll on.

Unfortunately, India has the lowest allocation in the world for health as a percentage of GDP. We should give more priority to education and health. But, unfortunately, the Government of India is not giving more priority as far as the allocation is concerned both for health and education. So, for health, I think we need to have more allocation as a percentage of GDP.

Sir, penal action should also be there for non-compliance. Otherwise, some of the doctors could always deny and some of the druggists could always say that they do not have the provision of the stock of drugs. So, the penal action should be taken against the doctors who deny and also against those people who are responsible for stocking the drugs.

One more important thing is about the provision of immediate administration of the anti-retroviral drug. I think instead of using this word, it is

being rectified. It should be made compulsory for all the people immediately so that the disease does not spread and become acute. I am sure that the hon. Minister will take care of that.

In many cases, we have been seeing in the newspapers that there is shortage of drugs particularly in the rural areas as well as in the semi-urban areas. I think that the shortage should be avoided totally because even one loss of life is precious. We have also seen that the pediatric drug, particularly concerning HIV, is not available in many places. So, that is also extremely important. As hon. Members who spoke earlier have mentioned, India is the third largest country in terms of the incidence of this disease. I am sure that we need to have special attention as far as this is concerned. With these few points, I once again thank the Chair and I fully support the Bill.

HON. DEPUTY SPEAKER: Now, Shri P.K. Biju. Only five minutes.

SHRI P.K. BIJU (ALATHUR): Hon. Deputy Speaker, Sir, this is a very important subject. I do not find the Financial Memorandum and the Statement of Objects and Reasons in the Bill. But the Government is trying to pass this Bill. Some NGOs are doing this work. This Bill will allot more money to improve the situation in our country.

The hon. Supreme Court of India has directed the Central Government to give ART medicine to all HIV victims. But, the Government is not able to explain what it is going to do in this regard. As per the representation filed before the highest court of this country, the Government has said that the ART medicine for each patient would cost around Rs.28,500. If we cannot give that much of amount for the victim of HIV, how can we cure the patients in this country? We have started our journey in 1986 and established a National HIV and AIDS Policy and we have also established National AIDS Control Organisation (NACO). We have seen 50 per cent reduction in the number of new HIV infection. It is very good. Besides the Government, some NGOs are also taking part in this big work.

India has demonstrated reduction of 57 per cent in estimated anti-new HIV infections from 0.274 million in 2000 to 0.116 million in 2011. The total estimated HIV affected persons in our country are 2.08 million as per a report of 2011. We had started the National AIDS Control Programme in 1992 and again in 1999. In 2009, India established the National HIV and AIDS Policy and the World of Work.

In 2011, the United Nations directed various Governments to manufacture generic ART in their respective countries. What steps have been taken in our country to manufacture generic antiretroviral drug in our country?

This Bill has been drafted nicely. It is a good Bill. HIV is very much influencing our population. It is also influencing our GDP and economy. This Bill aims to end this epidemic by 2030 in accordance with the Sustainable Development Goals that we are discussing. Last year also, we had discussed ten Goals which we are going to achieve as per the directive of global community.

We are now discussing the Sustainable Development Goals. We are aiming to achieve an HIV-free nation by 2030 which is one of the goals.

Presently, around one lakh persons are living with HIV in our country. This Bill has been drafted to safeguard the rights of the people who are affected by HIV. The provisions of the Bill seek to address the HIV related discriminations. In my State of Kerala, we have seen that the rehabilitation of an HIV-affected person is very difficult. Some of the NGO are working in this field but the rehabilitation process is very difficult. The education of the HIV-affected persons and their children is very much difficult in schools. The schools are not ready to allow those children to study along with other students in their schools. Some such incidents also happened in Kerala in some places. The Government has taken a strong step so that those students can study in the same schools where other children study.

The Bill also aims to enhance access to healthcare services by ensuring consent and confidentiality for HIV-related testing, treatment and other counselling research services. This is very much important. Sometimes it is disclosed that such and such person is affected by HIV without his consent. With the result, they are not able to rent their houses. They are not allowed to work. Their situation becomes very bad. Every HIV-affected person below the age of 18 years has the right to reside in a shared house and enjoy the facility of the household. But that is not happening throughout the country. So many awareness programmes are going on in the country but they are not workable. I think not only the Government but the entire nation should be involved in awareness programmes with the help of brochures and classes. Then only we can create a situation for the betterment of HIV-AIDS affected persons.

Sir, this Bill prohibits any individual from publishing information or advocating or nursing hatred against HIV positive persons and those living with them. No person shall be compelled to disclose his or her HIV status except with their informed consent and if required by the court order. The State and Central

Government should ensure prevention of spread of HIV and AIDS and anti-retroviral virus and also ensure access to welfare schemes, especially for women and children. Every person in the care and custody of the State shall have right to HIV prevention, testing, treatment and counselling services. These are very much lacking today. Even in case of dialysis, no hospital is ready to accept their requests. Even the Government hospitals are not ready to accept requests of dialysis patients and some other patients. The HIV patients are not getting proper medical treatment in our hospitals. This is something very alarming. I think, Government should come out with some financial support to the States to ensure protection of the HIV patients and their rehabilitation and treatment in their respective States.

Thank you.

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to participate in the discussion on the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017. I rise to support the Bill. This is one of the very good Bills drafted by the Ministry of Health and Family Welfare. Last week we passed the Mental Health Care Bill and this week we are passing the HIV and AIDS (Prevention and Control) Bill. I think this shows the commitment of this Government and I would like especially thank our hon. Prime Minister, Modi ji and also our hon. Health Minister Nadda ji for having taken this initiative of working and getting Bills like Mental Health and HIV and AIDS (Prevention and Control) Bill because these people, the people affected with these diseases, are one of those who are isolated, ignored and neglected in the society and are not given the human rights they deserve as an individual. So, I would like to congratulate the hon. Minister for having brought forward this Bill.

Sir, I would like to highlight as to why this Bill is so important. My other colleagues who spoke before me have already said that India has the third highest number of patients infected with HIV. I would like to also highlight some data here. In 2015, 2.1 million people were living with HIV; 0.3 per cent adult HIV prevalence; 86000 new HIV infections; 68000 AIDS related deaths and 43 per cent adult on antiretroviral treatment. The Bill has very good provisions.

First of all, I would like to mention that when a person who is suffering with HIV is not given respect and there is a social stigma attached to this disease. That has been removed by the provisions of this Bill. This Bill says that there is a prohibition of discrimination of a person. We have seen what happens in most of the work places. Earlier when somebody who was HIV infected was working, he was purposely for some or the other reason was removed from that employment. The simple reason was that the person was HIV infected. Also, if we look at children studying in schools they are not treated like other children just because their parents or they are HIV infected. This stigma that comes with HIV and AIDS

has been removed and I would like to thank the hon. Minister for taking this remarkable step as far as the HIV and AIDS patients are concerned.

Sir, I, myself, am a physician and I have seen that a patient who has already made his health and insurance policy and later on if he or she gets HIV infected, there is a clause in the insurance policies which excludes HIV. It says that insurance would be provided to all patients excluding HIV patients. My request to the hon. Minister is, this clause should be removed because that person who has taken that health policy or the life policy should not be discriminated on the basis of HIV infection. This point should be given importance.

Secondly, if a couple is HIV infected and their health status is good, their CD4 count is good, they have not acquired any opportunistic infection and they are leading a good life, such a couple should be given the right of adoption. This has not been covered under this Bill. I request the hon. Minister that such couples, after doing medical examination, should be given an opportunity for adoption. Adoption rights should be given to such couples after their medical examination.

Another important issue that has been highlighted is, any testing relating to HIV would be done on informed consent. This is very good step that the Ministry has taken.

The Bill also says about certain cases where consent is not required. It says that if a court says that HIV test needs to be done, no consent is required. If any part of the HIV infected person like blood, semen, etc. is used for therapy or research, consent is not required. I think, this is a welcome step.

All the points covered in the Bill are very good. My suggestion is, in some medical conditions, when we admit a patient to a hospital, we do not do HIV testing. But in cases where a patient is having fungal infection like PCP pneumonia, if a person is having cryptococcal meningitis, such other kinds of infections that are not responding to treatment and we are suspecting that the patient may have HIV, then HIV testing should be done irrespective of consent. It

is to save the life of the patient whom the physician is treating. All these things should be taken into consideration.

My colleague mentioned about medical establishments like blood banks. For screening purposes, in licensed blood banks, we have made a provision that no consent is required. Similarly, we should also have this law applicable to all the blood banks which are collecting blood under this law.

We have seen that when a patient is going to a hospital and he is HIV positive, most of the time, the private hospitals deny admitting that patient. They say that they do not have ventilators, they do not have hemodialysis machines for these patients. My request is, it should be made mandatory in every hospital to have a ventilator and a hemodialysis which they have for other patients who are non-HIV infected. If they are having ventilators for them, then for HIV infected patients also, they should have this facility. If only on the ground that the patient is HIV infected, admission is denied in that hospital, then that case also should be considered.

Government of India has taken up test and treat policy. Under this, we should also see to it that, if a doctor or a staff member who is working in a hospital get a prick of any patient who is not diagnosed of HIV and that person has got a prick, the patient's HIV testing should be done. In the Bill, we have the post exposure profile access. If a doctor or a staff member gets a needle prick of a HIV infected patient, we give a post exposure profile access but for patients who are not diagnosed HIV positive, if a doctor or a staff member or any healthcare provider gets a needle prick or gets injected by the needle, I think, it should be made mandatory that that patient's test should be done. It is not only for the doctor or the staff but if that patient is accidentally found HIV positive, then it will be in his benefit also. His treatment will be started and we can save the life of the patient whose prick is being given.

I have seen that outside most of the tertiary healthcare Government hospitals, there are many private labs. Anybody in these private labs, without

taking consent, takes the blood sample and does the HIV testing. This Bill has made a very good provision that no HIV test shall be conducted or performed by any testing or diagnostic centre or pathology lab or blood bank unless such centre or laboratory or blood bank follows the guidelines. This is very important. Any laboratory, a very small laboratory established outside these big hospitals, does these tests without taking the consent of the patient. So, I think, this is very important.

Today, what is important in the country is educating the youth, educating the school-going children about these diseases. These diseases are not only infected by sexual transmission but also by IV drug abuse. So, it is very important for us to include all these curriculums in the school syllabus also.

My request to the hon. Minister is about the disclosure of HIV status. We have made a provision in the Bill that doctors can disclose the HIV status to the partner in case the HIV infected partner is not willing. This is a welcome step. … (*Interruptions*)

My next point is about confidentiality of data. Many a times what happens is that we hold the hospital responsible if the data is leaked about any HIV infected person. My request is that instead of holding the hospital responsible, we should hold the person who has leaked the data and he should be punished.

I have worked in a Government hospital and I would like to share my experience here. I am a physician and so I would like to especially share this experience. We have treated a lot of HIV infected patients. When a patient comes to the Emergency, the doctor's duty is to first save the life of the patient. Many a times in Government hospitals, gloves are not there. We are talking about universal precautions. If a patient comes, say with diarrhoea, he is almost about to die if we do not treat him, should the doctor wait for the gloves to come or should he go ahead and treat the patient? So, what is the priority? Should we follow the universal precautions? During that course, if the doctor or the staff gets infected with the HIV, then who should be held responsible? Should it be the doctor who

did not follow the universal precautions or should it be the medical establishment, the hospital, which has not provided the gloves? There are many cases where even doctors and staff have been infected with HIV in the course of saving the lives of the patients. So, I think in such cases compensation should be given to the doctor or the staff who has got infected with this.

I would like to raise a very important point. We have post exposure profile access for doctors or nurses who have got pricked with HIV infected person. But in sexual assault cases, like in rape cases, we do not give post exposure profile access to the affected girl or the affected female. This should be made mandatory that if a rape case or a sexual assault case is noticed and brought to the police station, the first thing we should do is we should give this post exposure profile access.

My colleague was talking about CD4 count. I would like to mention here that CD4 count is important for giving ART treatment. I would like to specially mention that these days viral load is more important while giving ART before CD4 takes time to drop. But viral load increases faster. We do not have adequate facilities for doing the viral load.

All the complicated cases come to the JJ Hospital which is the centre of excellence for the State of Maharashtra. I have worked in that Hospital. So, I would like to especially give that example. When a patient who is HIV infected and complicated, comes to this centre of excellence and we send the sample for viral load, there are not adequate kits available for viral load. This is very important because early detection of treatment failure can be addressed at an earlier stage. So, my request to you is that this issue should be taken up on priority.

Lastly, I would like to mention here that pre-marriage counselling is very important. In the Bill we have mentioned HIV related diseases. But it should be health related diseases because not everybody will be ready HIV related pre-marriage counselling. So, health related pre-marriage counselling should be done.

With these words, I support the Bill. Thank you.

16.00 hours

श्री जय प्रकाश नारायण यादव (बाँका) : महोदय, आपने मुझे मानव रोगक्षम अल्पता विषाणु और अर्जित रोगक्षम अल्पता संलक्षण (निवारण और नियंत्रण) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

यह विधेयक सदन में आया है, मैं इसके लिए माननीय मंत्री नड्डा साहब को बधाई देता हूँ। आज जिस विषय पर बहस हो रही है और चिन्ता जाहिर की जा रही है, उसके लिए विश्व स्वास्थ्य संगठन ने भी चिन्ता जाहिर की है। इसके लिए हमारे देश ने भी चिन्ता जाहिर की है और हम चिन्तित हैं। स्वाभाविक रुप से लाइफ लाइन हमारा स्वास्थ्य है। जब हम स्वस्थ रहेंगे, तभी हम देश की भी सेवा कर पायेंगे, समाज की भी सेवा करेंगे और परिवार की भी सेवा करेंगे, इसलिए स्वास्थ्य पर हमें विशेष ध्यान देना है और स्वास्थ्य की जानकारी और जागरुकता हमें बेहतर तरीके से समाज को देनी है।

महोदय, समाज में जो कुरीतियाँ हैं, हमें उन कुरीतियों से लड़ना है और निजात पाना है। पुराने जमाने से ही हमारे दादा, पिता और हमारे पुरखे कुरीतियों से हमेशा लड़ते रहे हैं और कुरीतियों के विषय में हमें शिक्षा और ज्ञान देते रहे हैं कि कैसे हमें समाज में जीना है। मन बड़ा बेईमान होता है और मन ही तन को खराब करता है, इसलिए मन को रोकना बहुत बड़ी बात है। तभी हमारा दिमाग स्वस्थ बनेगा और हमारा स्वास्थ्य ठीक रहेगा। अंग्रेजी में कहावत है कि if wealth is lost, nothing is lost; if health is lost, something is lost; but if character is lost, everything is lost. यह जो बिल आया है, इसे कहीं न कहीं हम हेल्थ और कैरेक्टर से जोड़ते हैं। अगर राष्ट्र का निर्माण करना है तो सबसे पहले हमें चरित्र का निर्माण करना है और हमें सिर्फ चरित्र का निर्माण ही नहीं करना है, हमें चरित्रवान बनना है और स्वस्थ रहना है।...(व्यवधान)

महोदय, मैं दो-तीन मिनट में अपनी बात समाप्त कर रहा हूँ। बाल विवाह पर आज भी रोक है, लेकिन बाल विवाह हो जाता है। इसके लिए शिक्षा जरुरी है। यह तनाव के कारण होता है। आज भूख है, बेकारी है, आज रोजगार नहीं है, इससे तनाव बढ़ता है और इससे मन में गलत भाव जगता है। कई तरह के व्यसन, बीड़ी, तम्बाकू आदि हैं। आज स्वच्छता का अभाव है, पेय जल में फ्लोराइड है और कई ऐसी चीजें हैं, जिनसे परेशानी होती है। हमें जागरुकता पैदा करनी है। हमें स्कूलों से लेकर अन्य सभी जगहों पर जागरुकता पैदा करनी है। आधुनिकता की चकाचौंध में हम अपनी परम्परा, अपनी सभ्यता, अपनी संस्कृति, जो भारतीयता है, अगर उसको नजरअन्दाज करते हैं तो पश्चिमी यूरोपीय सभ्यता हमें जितनी शक्ति देगी,

वह उससे अधिक विनाश भी करती है। हमें इसका ख्याल रखना पड़ेगा। कुपोषण की समस्या है, इसके लिए जाँच केन्द्र खुलने चाहिए। इसके लिए हमें विशेष ध्यान देना चाहिए। समाज में नर-नारी का आपस का जो एक रिश्ता है, वह हमारी सभ्यता में रचा-बसा एक बेहतर रिश्ता है। इसमें हम कई तरह की भूल करते हैं, जिसका नतीजा बहुत बुरा होता है।

हमारा अन्त में यही कहना है कि जो यह बिल आया है, यह बहुत ही अच्छा आया है और हम सभी लोग स्वास्थ्य के प्रति जागरुक रहें। इस पर सरकार ने भी चिन्ता जाहिर की है और हम लोगों ने भी चिन्ता जाहिर की है। यही बात मुझे कहनी थी। धन्यवाद।

HON. DEPUTY SPEAKER: Dr. Shrikant Eknath Shinde, please speak very briefly and conclude your speech within three minutes.

DR. SHRIKANT EKNATH SHINDE (KALYAN): Mr. Deputy Speaker, Sir, I thank you for giving me an opportunity to speak on this important Bill.

I would like to congratulate the Health Minister for introducing this Bill. Nearly 21 lakh people live with HIV in India and looking at this 21 lakh population, the Bill has been drafted to safeguard the rights of the people living with HIV and affected by HIV, address HIV related discrimination and strengthening the existing programme by bringing in legal accountability. After this Bill becomes law, no HIV person can be treated unfairly to live his day-to-day life whether at work or educational institutes or public or private offices. No person shall be compelled to disclose his or her HIV status except with their informed consent. But at the same time, as Dr. Heena Gavit rightly said, that pre-marital HIV counselling should be made mandatory so that we can, in future, save not one life, but two lives – life of the partner as well as of the child.

Sir, the Bill mentions about "providing ART and management of related infection 'as far as possible.'" As also being a Member of the Standing Committee on Health, we all strongly objected this word 'as far as possible' because by 'as far as possible', it does not give treatment to every HIV infected person.

Sir, as we see, there are 21 lakh HIV-positive persons; and only 25.82 per cent receive ART treatment against the global percentage of 41. There are 1.96 lakh new infected patients with HIV. In the year 2015, 1.31 lakh persons lost their lives due to AIDS. So, when we talk about strengthening our existing infrastructure, we should also look at these alarming figures and we should strengthen all our PHCs, hospitals and clinics. This ART should be made available to each and every HIV-infected person.

Sir, I also understand the financial burden in the health sector, but the life threatening infections/conditions related to HIV should be covered, and treatment should be given free of cost including treatment of tuberculosis and hepatitis.

Sir, another very good and welcome step taken by this Government is about the role of the Ombudsman. But the Bill does not specify a timeframe within which the Ombudsman must pass an order. The Standing Committee recommended that 'in case of medical emergency, the order should be passed within 15 days, and in case of life saving treatment, the order should be passed within 24 hours.'

The Bill also provides for that 'every HIV-infected or the affected person below of age of 18 years has the right to reside in the shared household and enjoy the facility of the household'. It is also a welcome step by the Government. But at the same time, I would like to know as to what about 'after 18 years'. We should also try to give social security and social rehabilitation to the HIV-infected persons. This should also be considered in the Bill.

Sir, I feel that all other points have already been covered by my previous speakers. So, all these points as also the recommendations of the Standing Committee should be given a serious thought in the Bill.

With these words, I conclude. Thank you very much.

श्री कौशलेन्द्र कुमार (नालंदा) : उपाध्यक्ष महोदय, आपने मुझे एच.आई.वी. एड्स विधेयक, 2017 पर चर्चा में भाग लेने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

उपाध्यक्ष महोदय, विश्व स्वास्थ्य संगठन के आंकड़ों के अनुसार भारत में लगभग 22 लाख लोग एच.आई.वी. एड्स रोग से पीड़ित हैं। यह बीमारी महामारी का रूप लेती जा रही है। ऊपर से, सामाजिक बहिष्कार के कारण पीड़ित और भी परेशान होते हैं। समाज क्या, उनका परिवार भी उनका साथ नहीं देता है। अभी दो दिनों पहले एक न्यूज़ आई थी कि एक महिला ने अपनी बहू और पोते को एच.आई.वी. एड्स की बीमारी के कारण घर से निकाल दिया। इस तरह के समाचार आते रहते हैं। इस भयावह और लाइलाज़ बीमारी को डॉक्टरों ने ही पहले एक-दूसरे में फैलाने वाला बताकर लोगों को डरा दिया है। अब इसके लिए लोगों की मानसिकता को बदलना कठिन हो गया है। इसके लिए जागरूकता अभियान चल रहा है, कानून बन रहे हैं, लेकिन लोगों में इसका डर कैसे समाप्त हो, इस पर विचार करने की आवश्यकता है। बीमारी होने की बात तो छोड़िए, मात्र लक्षण के कारण ही लोगों का सामाजिक और पारिवारिक बहिष्कार होने लगता है। बीमार व्यक्ति असहाय हो जाते हैं। उनके बच्चों को दाखिला दिलाने में मुश्किल हो रही है। जहां बच्चे स्कूल जा रहे हैं, वहां से वे हटाए जा रहे हैं। नौकरी में भी यही हाल है। अगर उक्त व्यक्ति को एच.आई.वी. एड्स से ग्रसित होने के बारे में दूसरों को जानकारी है तो आप किसी के पास या किसी की दुकान पर भी बैठते हैं तो लोग उसे वहां से हटा देते हैं। सरकार द्वारा यह विधेयक लाकर कानून बनाने का काम एक सकारात्मक कदम है।

आपने रोगियों को उपचार की सुविधा देने का प्रावधान किया है, किंतु बीमा पर प्रीमियम की राशि सामान्य से अधिक करने का जो प्रस्ताव है, वह उचित प्रतीत नहीं होता है। इसे वापस लेना चाहिए। एच.आई.वी. एड्स ग्रसित रोगियों का बीमा भी सामान्य प्रीमियम पर ही होना चाहिए। इस संबंध में शिकायत अधिकारी की भी नियुक्ति होनी चाहिए, जिससे शिकायत का निपटारा हो सके।

सरकार के पास सभी रोगियों का पूर्ण डाटा उपलब्ध हो और उनको समय पर सुविधा मिले, यह भी ध्यान रखना होगा। डाटा को किसी भी प्रकार से उजागर नहीं किया जाना चाहिए। एच.आई.वी. एड्स पीड़ित व्यक्तियों के लिए कल्याणकारी योजनाएं चलानी चाहिए और इस बीमारी के प्रसार को रोकने का हर संभव उपाय होना चाहिए।

सर्वेक्षण के आंकड़े बताते हैं कि वर्ष 1992 में 17 फीसदी यौनकर्मियों के शरीर में एच.आई.वी. वायरस था, जो वर्ष 2001 में बढ़कर 43 फीसदी हो गया और पिछले वर्ष के आंकड़े बताते हैं कि यह 50 फीसदी से अधिक हो गया है। यह एक खतरनाक संकेत है।

विश्व स्वास्थ्य संगठन का लक्ष्य है कि विश्व से एच.आई.वी. एड्स को वर्ष 2030 तक खत्म कर देना है। अतः सरकार यह सुनिश्चित करे कि वर्ष 2030 तक अपने देश से पोलियो की तरह ही एच.आई.वी. एड्स का भी उन्मूलन हो जाए।

धन्यवाद।

SHRI ASADUDDIN OWAISI (HYDERABAD): Sir, I support the Bill which has been moved here.

My request to the hon. Minister through you is this. Clause 6 is regarding the 'informed consent'. If the healthcare provider strongly suspects that HIV is present, which will lead to more problems, can such a provision be added wherein the health provider can go ahead and take the test without informed consent?

My second point is related to Clause 14 – "as far as possible". Why can the Government not remove "as far as possible" and make it for all patients?

Clause 10 relates to duty to prevent transmission of HIV. Why can the Government not add some penal actions, I mean, some punishment provisions?

The other issue is about the foreign funding. Usually, the foreign NGOs were doing HIV prevention services. Now, it has declined a lot. Will this Government enhance budgetary spending for this? Despite effective ART, it is only 64 per cent. Can the Government enhance it to 94 per cent so that we can achieve the goal of ending AIDS epidemic by the year 2030?

At the same time, one major reason of death in HIV is presence of opportunistic infection such as TB. Unfortunately, India has a very high prevalence of TB. So, the Government or the Health Ministry should also strengthen TB services and the ICT services. Thank you, Sir.

डॉ. यशवंत सिंह (नगीना) : उपाध्यक्ष महोदय, आपने मुझे दी ह्यूमन इम्युन डेफिशिएंसी वायरस एंड एक्वयार्ड इम्युन डेफिशिएंसी सिंड्रोम (प्रिवेंशन एंड कंट्रोल) बिल, 2017 पर बोलने का मौका दिया है, मैं आपका बहुत-बहुत धन्यवाद करता हूं।

इस बिल को लाने के लिए मैं माननीय मंत्री जी का भी धन्यवाद करता हूं। यह बिल बहुत जरूरी था, क्योंकि हमारे देश में एच.आई.वी. की संख्या काफी ज्यादा है। हमारे देश को इस मामले में विश्व में तीसरे नंबर पर देखा जाता है। अगर हम इस बिल के बारे में देखे, तो इसके दो आसपेक्ट्स हैं, एक ह्यूमन इम्युनिटी डेफिशिएंसी वायरस और दूसरा एक्वयार्ड डेफिशिएंसी सिंड्रोम है। जहां तक हम एच.आई.वी. की बात करते हैं, यह एक वायरस है, यह रिट्रो-वायरस है। यह आदमी की इम्युनिटी को कम करता है, टी-4 पल्स सैल्स को डिसट्रॉय करता है और आदमी को प्रोन करता है, इन्फेक्शन प्रोन बनाता है। इस प्रकार से इन्फेक्शन प्रोन होने के बाद आदमी बहुत सारी बीमारियों से ग्रस्त हो जाता है। वह बीमारी इन्फेक्टिव हो सकती है, वह बीमारी ब्रेन की हो सकती है, वह बीमारी मैलिग्नेंसी से संबंधित हो सकती है, तो ये दोनों आस्पेक्ट्स अपने आप में अलग-अलग हैं। एक अस्पेक्ट को हम प्रिवेंटिव आसपेक्ट के तरीके से ले सकते हैं।

अगर हम एच.आई.वी. वायरस की बात करें, तो यह एक ऐसा वायरस है, जिसके बारे में कहा जाता है कि जिस आदमी को भी इसका इन्फेक्शन होता है, जिसको भी इसका मैनीफेस्टेशन होता है, वह अनजाने में होता है। इसके बारे में भ्रांति है। यह कहा जाता है कि सैक्स के द्वारा यह फैलता है। निश्चित रूप से सैक्स के द्वारा, सैक्स वर्कर्स के द्वारा इसको फैलाने में एक भूमिका रही है। 88 प्रतिशत सैक्स के द्वारा इम्यून डिफीसिएंसी वायरस का इन्फेक्शन होता है। इसके अलावा अगर बच्चों में देखें, जो मदर-फादर से ट्रांसफार्म होकर आता है, वह 5 पर्सेंट की एक बड़ी संख्या होती है। ड्रग एब्यूजर्स, जो ड्रग्स लेते हैं, 1.7 पर्सेंट संख्या उनकी भी होती है, जिनको यह पता नहीं चलता। ब्लड प्रोडक्ट्स से भी 1 पर्सेंट लोग ग्रसित हो जाते हैं, जिनको यह खुद मालूम नहीं होता है कि उन्होंने इन्फेक्टिव ब्लड ले लिया है या ब्लड प्रोडक्ट्स ले लिए हैं। अभी भी हम कह सकते हैं कि तीन पर्सेंट ऐसे लोग हैं, जिनका हम यह नहीं बता पाते कि उनकी बीमारी किस कारण से हुई है।

ऐसे में हम लोग एक तरफ प्रिवेंटिव आस्पेक्ट्स लेते हैं, दूसरी तरफ ट्रीटमेंट के लिए जो एक्वयार्ड डेफिशिएंसी वायरस सिंड्रोम हो जाता है, जब मैनिफेस्टेशन के साथ बीमार आता है, तो हम उसका हॉस्पिटल में ट्रीटमेंट करते हैं। महोदय, मरीजों के साथ डिस्क्रिमिनेशन होता था। एचआईवी नाम आते ही आदमी यह मानने लग जाता है कि पता नहीं कितनी गंभीर बीमारी से वह ग्रस्त है। यह एक तरह का जो वातावरण इस देश में फैला हुआ है, उसकी वजह से इन बीमार मरीजों को बहुत सी सुविधायें नहीं मिल

पाती थीं। इस बिल के आने के बाद निश्चित रूप से मरीजों को अपना ट्रीटमेंट लेने में सुविधा मिलेगी। हॉस्पिटल के कर्मचारी उसको डिनाई नहीं कर पाएंगे।

मैं एक-दो सजेशंस के साथ माननीय मंत्री जी को कहना चाहता हूं कि इसके ज्यादातर मैनिफेस्टेशन ट्युबरकुलोसिस के साथ आते हैं। जितने भी एचआईवी के मरीज होते हैं, वे मरीज जरूर कहीं न कहीं ट्युबरकुलोसिस से ग्रस्त होते हैं। मैं यह चाहता हूं कि डॉक्टर्स को एक प्रोविजन दिया जाए कि ट्युबरकुलोसिस के मरीजों का वे मैनडेट्री टेस्ट करा सकें। आपने प्राइवेसी की बात कही है। मैं यह भी चाहता हूं कि जब तक मरीज को बीमारी का पता नहीं चलेगा, उसकी एड्स की हम डॉयग्नोसिस नहीं कर पाएंगे, तो उसको प्रॉपर ट्रीटमेंट कैसे दे पाएंगे?

मान्यवर, यह बिल अपने आप में देश के बहुत सारे मरीजों के लिए और हमारे लक्ष्य को, जिसे 2030 में हमें प्राप्त करना है, जो हमें डब्ल्यूएचओ द्वारा दिया गया है, उसके लिए यह बिल बहुत ही सार्थक सिद्ध होगा। मैं इस बिल के लिए माननीय मंत्री जी को बधाई देते हुए अपनी बात समाप्त करता हूं।

डॉ. मनोज राजोरिया (करौली-धौलपुर): उपाध्यक्ष महोदय, मैं आपको धन्यवाद देता हूं कि आपने मुझे ह्यूमन इम्युनोडेफिसिएंसी वायरस एंड एक्वायर्ड इम्युनोडेफिसिएंसी सिंड्रोम प्रिवेंशन एंड कंट्रोल बिल, 2017 पर बोलने का अवसर दिया। मैं माननीय मंत्री जी का बहुत आभार व्यक्त करता हूं।

यह बड़े कलंक का विषय है कि हमारा देश भारत, इस कलंक में, इस एड्स की बीमारी में विश्व में तीसरे नंबर पर आता है। इस समय पूरी दुनिया में लगभग 3 करोड़ 67 लाख लोग इससे पीड़ित हैं। हमारे देश में लगभग 21 लाख लोग इस बीमारी से पीड़ित हैं। खुशी की बात यह है कि हमारी सरकार ने माननीय प्रधानमंत्री जी के नेतृत्व में आते ही समाज के प्रत्येक तबके का ख्याल रखने का काम किया। पिछली सरकार में राज्य सभा में जब यह बिल आया था, तो जिस तरीके से यह रह गया था, उससे ऐसा लगता था कि पता नहीं इन पीड़ित और गरीब लोगों की कब सुनवाई होगी। मैं धन्यवाद देना चाहूंगा, हमारी हेल्थ स्टैंडिंग कमेटी के प्रत्येक सदस्य को, मैं भी उसका एक सदस्य हूं, जब स्टैंडिंग कमेटी में बिल आया था तो प्रत्येक सदस्य ने संपूर्णता से अपनी जो भी मेहनत थी, वह इसमें की। अभी जो दो सदस्य बोले, उन्होंने भी बताया कि उन्होंने बहुत मेहनत की और जो सुझाव दिए, मैं समझता हूं कि बहुत महत्वूपर्ण सुझाव हेल्थ की स्टैंडिंग कमेटी में दिए गए हैं। मैं माननीय मंत्री जी से अनुरोध करूंगा कि उन्होंने जो सुझाव शामिल किए हैं, वे अधिकतर शामिल कर लिए हैं, लेकिन अभी जो मेरे कुछ साथी लोगों ने, डॉ. शिंदे और डॉ. हिना ने सुझाव दिए, उनको भी वह शामिल करें।

इसके साथ ही एक दुःखद विषय यह है कि लगभग 11 लाख लोगों की मृत्यु इससे प्रतिवर्ष हो जाती है। इनको किस तरीके से रोका जाए, इसमें हमारी सरकार बहुत गंभीर है। यह खुशी की बात है कि माननीय प्रधानमंत्री जी ने इस विषय की गंभीरता को समझते हुए 5 अक्टूबर, 2016 को इस सदन में जो बिल आया, उससे पहले ही कैबिनेट की मंजूरी देकर इसके प्रति अपनी संवेदनशीलता दिखाई।

इस बिल में चाहे एड्स पीड़ित के लिए रोजगार का काम हो, शैक्षणिक संस्थाओं में एडमिशन का काम हो, किराये पर मकान लेने का काम हो, उसकी संपत्ति का हो या निजी कार्यालय में काम हो, उसकी बीमा कवरेज का काम हो, ये सारे काम बहुत कुशलता से किए गए हैं। महोदय, सरकार ने जो बचाव के उपाय किए हैं, उसको बढ़ाने के लिए बहुत अच्छे उपाय करने के लिए इसमें कहा है। मरीज की गोपनीयता की बात कही है। मैं आपको सरकार की उपलब्धि बताना चाहूंगा कि एंटी-रैट्रो वायरल थैरेपी देने के लिए पूरे देश में जो तंत्र बनाया गया है, उसमें 19,800 आईसीटीसी सैंटर्स हैं, 527 एआरटी सैंटर्स हैं और 1108 लिंक्ड एआरटी सैंटर्स हैं, जिनके माध्यम से पूरे देश में एड्स मरीजों की सहायता और उपचार किया जा रहा है।

मैं एक टोल फ्री नम्बर बताना चाहूंगा। हमारी सरकार ने 1097 एक टोल फ्री नम्बर दिया है, जिसके माध्यम से देश में कोई भी व्यक्ति फोन करके समस्याओं का समाधान पा सकता है। ऐसा महत्वपूर्ण बिल सरकार लेकर आई है। इसके लिए मैं माननीय मंत्री जी को बहुत-बहुत बधाई देता हूं और सबसे सहयोग की अपेक्षा करता हूं। धन्यवाद।

श्री भगवंत मान (संगरूर): उपाध्यक्ष महोदय, यह खुशी की बात है कि सरकार यह बिल लेकर आई है, लेकिन मैं माननीय मंत्री जी को कुछ कमियों के बारे में सजैशन देना चाहता हूं।

सबसे बड़ी बात है कि अवेयरनैस की कमी बहुत रहती है। मुझसे पहले बोलने वाले माननीय सदस्यों ने भी यही कहा है। सिर्फ कागजों में सेमिनार करके, किसी कॉलेज की दीवार पर एचआईवी से बचने की अपील करके यह काम नहीं होगा। इसके लिए इम्प्लीमैंटेशन बहुत जरूरी है। इस बिल में मास अवेयरनैस का कोई प्रोग्राम नहीं है। कई बार डाक्टर्स मरीज को बताते नहीं हैं। अगर कोई व्यक्ति एचआईवी पॉज़िटिव होता है तो या तो मरीज का सोशली बहिष्कार हो जाता है या उसकी फैमिली का हो जाता है, जिससे वह डीमॉरलाइज़ हो जाता है। उसका दिल टूट जाता है। उसे लगता है कि मैं समाज के काबिल नहीं हूं। इस बारे में काउंसलिंग करने का प्रोविजन भी होना चाहिए, ताकि उससे उसका हौसला बढ़ाया जा सके। दुनिया के बास्केटबाल के बहुत बड़े प्लेयर मैजिक जॉनसन हैं। उन्हें भी एचआईवी पॉज़िटिव था, लेकिन उन्होंने उस पर काबू पाया। यह कहा जाता है कि इस पर दवाई कम काम करती है, हौसला ज्यादा काम करता है। एचआईवी के मरीजों का सोशल बॉयकाट नहीं होना चाहिए। उनके साथ ऐसा व्यवहार होना चाहिए, ताकि उनका हौसला बढ़ता रहे। कोई भी चीज नामुमकिन नहीं है, उस पर काबू हो सकता है।

मैं आपके माध्यम से सरकार तक यह बात पहुंचाना चाहता हूं कि मास लैवल पर अवेयरनैस हो और डाक्टर्स को बताया जाए कि इस बारे में टैस्ट हो। कई बार ब्लड बैंक में ब्लड भी इनफैक्टेड होता है, बिना चैक किए दूसरे व्यक्ति को खून दे दिया जाता है। मैं अपनी पार्टी की तरफ से कहना चाहूंगा कि मंत्री जी इन सजैशन्स को अपने बिल में शामिल करें। बहुत-बहुत धन्यवाद।

श्री बदरुद्दीन अजमल (धुबरी): उपाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत शुक्रिया।

मैं मंत्री जी का ध्यान दिलाना चाहूंगा कि यह एक ऐसी बीमारी है जो न रोते बनता है, न सोते बनता है। आदमी किसी से कह नहीं सकता और छुपा भी नहीं सकता, क्योंकि उस बीमारी में वो मुब्तिला है। आज हमारे समाज का बहुत बड़ा हिस्सा, खासकर हिन्दुस्तान, नाइजीरिया और साउथ अफ्रीका के बाद सबसे बड़ा मुल्क है जिसमें एचआईवी की बीमारियां ज्यादा हैं। इस बीमारी से लोगों को कैसे निकालना है, कैसे बचना है, इस बारे में आपने बहुत अच्छी कोशिश की। मैं मुबारकबाद दूंगा, लेकिन ग्रास रूट में जाकर कोशिश करने की जरूरत है, ताकि यह बीमारी हो ही न पाए। यह बीमारी किन चीजों की वजह से आती है - गरीबी की वजह से आती है। गांव में बच्चियों को बेच दिया जाता है। वूमैन ट्रैफिकिंग होती है, उन्हें शहरों में लाया जाता है, लालच दिया जाता है। लड़के-लड़कियां शौक में ऐसी बीमारियों में मुब्तिला हो जाते हैं। आज ऐसे हालात हो रहे हैं, मैं मंत्री जी का ध्यान चाहूंगा कि जैसे सिगरेट के ऊपर लिख दिया जाता है 'इंजुरियस फॉर हैल्थ', लेकिन व्यक्ति हाथ में उसी डिब्बे को लेता है और उसे पीता है। मैं समझता हूं कि यह लिखने की हद तक ठीक है। जैसे अभी माननीय सदस्य ने कहा कि कोर्ट या स्कूल-कॉलेज के बाहर बोर्ड लगा दिया जाता है। इस मामले में इससे ज्यादा अवेयरनैस हो। वे अपनी प्रॉब्लम्स के सौल्यूशन के लिए क्या चाहते हैं, मेरे ख्याल से इस बात की तरफ ज्यादा ध्यान देने की जरूरत है। उनके इलाज से ज्यादा उनको रीहैबिलिटेट करने की जरूरत है, ताकि यह बीमारी और न फैले, इसके लिए एक-एक घर में एक-एक इंसान के साथ मेहनत की जरूरत है। मैं समझता हूं कि मंत्री जी इस पर ध्यान देंगे।

बहुत-बहुत शुक्रिया।

جناب بدرالدین اجمل (دھبری): عزت مآب چیرمین صاحب، میں آپ کا شکر گزار ہوں کہ آپ نے اس اہم بِل پر مجھے بولنے کا موقع دیا۔

میں منتری جی کا دھیان دلانا چاہوں گا کہ یہ ایسی بیماری ہے جو نہ روتے بنتی ہے نہ سوتے بنتی ہے، آدمی کسی سے کہہ نہیں سکتا اور چھپا نہیں سکتا کیونکہ وہ اس بیماری میں مبتلا ہے۔ آج ہمارے معاشرے کا بہت بڑا طبقہ خاص کر ہندوستان نائجیریا اور جنوبی افریقہ کے بعد سب سے بڑا ملک ہو گیا ہمارا جس میں ایچ۔آئی۔وی۔ کی بیماری سب سے زیادہ ہے۔ اس بیماری سے لوگوں کو کیسی نکالنا ہے، کیسے بچنا ہے آپ نے یہ بہت اچھی کوشش کی۔ میں مبارکباد دوں گا لیکن اس

کو گراس روٹ پر جا کر یہ کوشش کرنے کی ضرورت ہے کہ یہ بیماری وجود میں ہی نہ آنے پائے۔یہ بیماری کن چیزوں کی وجہ سے یہ بیماری آتی ہےغریبی کی وجہ سے آتی ہے، گاؤں میں بچیوں کو بیچ دیا جاتا ہے وومین ٹریفکِنگ ہوتی ہے، ان کو شہروں میں لے جایا جاتا ہے، لالچ دیا جاتا ہے، نو جوان بچے شوق میں لڑکے لڑکیا ایسی بیماری کے اندر مبتلا ہو جاتے ہیں۔ آج ایسی حالات ہو رہے ہیں، میں منتری جی کا دھیان چاہوں گا کہ جیسے سگریٹ کے پیکیٹ کے اوپر لکھ دیا جاتا ہے صحت کے لئے خطر ناک ہے (Cigarette smoking is injurious for health) لیکن انسان ہاتھ میں اسی ڈبے کو لیتا ہے اور پیتا ہے۔ میں سمجھتا ہوں کہ یہ لکھنے کی حد تک ٹھیک ہے۔ جیسے کی ابھی ایک معزز ممبر نے کہا کہ کورٹ یا اسکول کالج کے باہر بورڈ لگا دیا جاتا ہے۔ اس معاملے میں بے اس سے زیادہ اویرنیس کی ضرورت ہے۔ وہ اپنی پروبلمس کے سولیوشن کے لئے کیا چاہتے ہیں، میرے خیال سے اس بات کی طرف زیادہ دھیان دینے کی ضرورت ہے۔ ان کے علاج سے زیادہ ان کو ریہیبِلِٹیٹ کرنے کی ضرورت ہے، تاکہ یہ بیماری اور نہ پھیلے، اس کے لئے ایک ایک گھر میں ایک ایک انسان کے ساتھ محنت کرنے کی ضرورت ہے۔ میں سمجھتا ہوں منتری جی اس پر دھیان دیں گے۔ آپ کا بہت بہت شکریہ۔۔

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I rise to support this Bill and also to take this opportunity to congratulate the hon. Minister for having such a comprehensive Bill after detailed discussions in the Standing Committee in Rajya Sabha and also in this House.

Sir, we have reached an important milestone towards having an HIV/AIDS specific legislation in India. It is a tremendous success due to efforts of multiple stakeholders, especially the very vibrant civil society and communities. Involvement of parliamentarians across party lines in response to HIV, particularly through the Forum of Parliamentarians on AIDS, is an excellent example of bipartisan nature of work on priority development issues in India. I also appreciate that the hon. Minister has accepted our collective appreciation and bringing in this legislation.

Globally, there are 36.7 million people, who are living with HIV. India has the third largest population of people living with HIV with an estimated 21 lakh people, South Africa being number one and Nigeria at two number. There was a time when India had reached the peak with very high HIV burden. It is satisfying to note that the national HIV epidemic has declined over the last 15 years or so. However, the rate of decline in the epidemic has more or less slowed down during the last four-five years.

Sir, we hope that this Bill gives further boost to India's efforts in fulfilling the global commitments reiterated through the Political Declaration at the High Level Meeting on AIDS at the UN General Assembly in June, 2016. These include the commitments towards achieving the fast track targets for 2020 as well as towards ending the AIDS epidemic as a public health threat by 2030 as part of the Sustainable Development Goals (SDGs).

Sir, I would also like to draw the attention of the Government on two-three contentious parts of this Bill. The first is that people living with HIV are still dying in our country, particularly when co-infected with TB or Hepatitis-C, when we

have knowledge and means to prevent such deaths. This must be addressed on an urgent basis.

On the second issue, a number of hon. Members have already spoken and the hon. Minister has given an assurance in the other House as well. Clause 14 of the Bill is very specific that the Central Government and State Governments may try their level best to give measures for providing Anti-Retroviral drugs as far as possible. Our suggestion is that 'as far as possible' may be deleted and a specific assurance may be given in this House. It may also be assured that it would be done even at the time of rule making.

Sir, India is known as the pharmacy of the world. Here, I would like to share with this august House that India supplies more than 80 per cent of the Anti-Retroviral medicines globally to millions of people living with HIV. I acknowledge the contribution of Indian pharmaceutical companies for bringing revolution to the HIV treatment landscape. However, it is ironical that a country, which supplies medicines to the entire world, seems to be hesitating in committing to provide treatment to its own citizens, which is their right. We cannot ignore the responsibility at home. Once again, I urge upon the Government to consider this aspect.

The third point is that even with all the years of awareness and education, we have instances of stigma and discrimination against people living with HIV or those who are most at risk to the infection in schools, hospitals and work places in our country. These are the challenges we must particularly have in mind while enacting further rules in this regard.

My last point is regarding discrimination. The discrimination is also well addressed in this Bill. So, once again, I take this opportunity to congratulate the Government. I fully support this Bill and since I fully support this Bill I have not given any notices of amendments also. Thank you, Sir.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री जगत प्रकाश नड्डा): उपाध्यक्ष महोदय, आज एचआईवी एड्स कंट्रोल बिल, 2017 पर सम्मानीय सदस्यों ने चर्चा की है। इस बिल पर लगभग 18-19 सम्मानीय सदस्यों ने इसमें भाग लिया है। मैं उन सभी को धन्यवाद देता हूं, जिन्होंने इस बिल का बहुत पोजिटिव तरीके से सपोर्ट किया है। इस सपोर्ट से स्पष्ट होता है कि सारे हाउस का मत इस बिल को आगे बढ़ाने का है। मैं इसके लिए उन सबको धन्यवाद देता हूं। जो सजेशन्स आये हैं, इस बिल की इच्छा को ज्यादा से ज्यादा कैसे कार्यान्वित किया जा सके, उसे लेकर आये हैं। It means that the intention is to see to it that this Bill becomes an effective law and for that, what measures are needed, what safeguards are needed or what provisions need to be added. इस तरीके के सजेशंस आये हैं। वे कुल मिलाकर एक वातावरण बनाते हैं कि हम इस बिल को पोजीटिव तरीके से देखते हुए आगे बढ़ायें और पारित करें।

आज यह एक बड़ा ऐतिहासिक मौका है, क्योंकि भारत ने स्वास्थ्य जगत में एड्स को लेकर एक लंबी यात्रा की है। इसमें एक नहीं, बल्कि सब पार्टीज के सदस्यों का कन्सर्न रहा है। इसके लिए पार्लियामैंट्री फोरम्स बने हैं। पार्लियामैंट्री फोरम्स और पार्लियामैंट के बाहर पार्लियामैंटेरियन्स ने इस पर चर्चा की है। सिविल सोसायटी ग्रुप्स, ऐक्टिविस्ट्स और एनजीओज ने बहुत ही प्रो-एक्टिव होकर अपने कंसीडरेशन्स को सरकार, मंत्रालय और स्टैंडिंग कमेटी के सामने रखा और उसे आगे बढ़ाया। वर्ष 1980 के दशक में यह प्रोजैक्ट किया जा रहा था कि this is going to become an endemic and epidemic. एक ऐसा वॉल्कैनो होगा, जो सारी दुनिया को समाप्त कर देगा। भारत को ऐसा जताया जा रहा था कि जैसे यह उसका बड़ा भारी एपिक सैंटर बनेगा या एक बहुत बड़ा केन्द्र बनेगा, इस तरह की बातें वर्ष 1980 में कही जा रही थीं। आज स्वास्थ्य जगत एक लंबी यात्रा करते हुए इस जगह पहुंचा है, जहां हम किसी भी एचआईवी वायरस के व्यक्ति का ट्रीटमैंट फ्री करेंगे, इस बात का भी हम प्रोविजन कर रहे हैं।

दूसरा, अगर स्वास्थ्य जगत की दृष्टि से देखा जाये, तो भारत ने इस क्षेत्र में काफी प्रगति की है और इसकी रोकथाम में अपने आपको काफी आगे बढ़ाया है। कई आंकड़े सबके सामने आये हैं और उनसे ऐसा लगता है कि इसमें बहुत बड़ा इजाफा हो रहा है। मिलेनियम डेवलपमैंट गोल फोर का टारगेट था कि हम ट्यूबरक्लोसिस, एचआईवी और मलेरिया को अरेस्ट करेंगे और रिवर्स करेंगे।

उपाध्यक्ष महोदय, मैं आपके माध्यम से देश को सूचित करना चाहता हूं कि हमने एमडीजी गोल्स को पार कर लिया है, यानी हमने अरेस्ट कर लिया है और रिवर्स कर लिया है। यह बात हमें समझने की

जरूरत है। The new HIV infections have dropped by 67 per cent from 2.5 lakh to 85,000. The AIDS-related deaths have declined by 54 per cent. अब ग्लोबल एवरेज डिकलाइन्ड 54 परसेंट को पेस करने की स्थिति में आ गये हैं। Free antiretroviral treatment is being provided to 10 lakh people living with HIV+ and this is the single largest ART programme in the world. दुनिया का यह सैकिंड लार्जेस्ट पब्लिक प्रोग्राम है, जिसे हम कर रहे हैं। अगर व्यवस्था की दृष्टि से बात की जाये, क्योंकि हमें यह शेयर करनी पड़ती है और हम कई दृष्टि से करते हैं। मैं स्वास्थ्य के बारे में जब भी चर्चा करता हूं, तो कहता हूं कि हमारी कहीं नाकामी हो जाती है, तो उसकी चर्चा बहुत होती है, लेकिन जो इफैक्टिव प्रोग्राम्स इतने बड़े देश में होते हैं, उसकी चर्चा कहीं नहीं होती। अब कहां लेह-लद्दाख, कहां लाहौलस्पीति, कहां बस्तर के जंगल और कहां गढ़चिरौली का ट्राइबल एरिया है, लेकिन उसके बावजूद भी हम टैस्टिंग की फैसिलिटीज देते हैं। हम जीका के वायरस को भी पकड़ लेते हैं और पोलियो के डोर्मेंट वायरस को भी पकड़ लेते हैं। यदि इबोला का एक भी केस आता है, तो उसे भी पकड़कर अरेस्ट कर लेते हैं तो कहीं न कहीं यह हमारी नैशनल सर्विलेंस का प्रमाण है, जिसे हमें देखना चाहिए।

इसी दृष्टि से मैं बताना चाहूंगा कि देश में एचआईवी की 22,000 टेस्टिंग फेसिलिटीज हैं। There are 22,000 testing facilities. These facilities are conducting 2.9 crore HIV tests including 1.3 crore pregnant women annually. सालाना हम 2.9 करोड़ एचआईवी टेस्ट्स रहे हैं और सालाना 1.3 करोड़ प्रेग्नेंट महिलाओं को भी टेस्ट कर रहे हैं। इस तरह से टेस्टिंग फेसिलिटीज को हम बढ़ा रहे हैं। ...(व्यवधान) इसके साथ ही, मैं आपको बताना चाहूंगा कि हमारी फार्मेसी ने भी इसमें बहुत अच्छा काम किया है। एक समय एड्स की दवाई बहुत महंगी होती थी। The drugs were very costly. सरकार और प्राइवेट सेक्टर, किसी के लिए भी उसे उपलब्ध करा पाना मुश्किल था, लेकिन भारत की फार्मेसीज ने बहुत सस्ती और एफोर्डेबल दवाएं बनाईं, जिनसे हम भारत ही नहीं, समूचे अफ्रीका को जीवनदान देने में सफल हुए हैं, उनके जीवन की रक्षा करने में सफल हुए हैं। इस तरीके का भी कार्यक्रम हम लोगों ने किया है। हमारी फार्मास्यूटिकल इंडस्ट्रीज ने बहुत अच्छा काम किया है। हालांकि इस बात का इस बिल से संबंध नहीं है, फिर एड्स और एचआईवी की दृष्टि से क्या काम हुए हैं, आपके साथ उनकी चर्चा करना जरूरी है। अधीर रंजन जी एवं अन्य माननीय सदस्यों ने अवेयरनेस प्रोग्राम्स के बारे में कहा है, मैं बताना चाहूंगा कि कुछ प्रोग्राम्स ऐसे हैं जो ऑन-बोर्ड होते हैं, जो दिखते हैं, जैसे कहीं कोई होर्डिंग लग गयी, कहीं कोई बोर्ड लग गया। लेकिन आज भारत के इंटरवेंशन्स की तारीफ पूरी दुनिया में की

जाती है, क्योंकि इसे हम लोगों ने उस जगह पर इंट्रोड्यूश किया, जहां हाई रिस्क एरिया था। वहां कम्यूनिटी के लोगों को जोड़कर, उनको पीयर्स बनाकर हमने यह काम किया। इस तरह का एग्रेसिव अवेयरनेस प्रोग्राम चल रहा है। हमें पता नहीं चलता है, लेकिन there are many NGOs funded by the Government of India who are intervening with the people living with HIV or in risk areas where the chances of risk is much more by talking to them, counselling them, making them aware, trying to see that how we can change their lifestyles and their working system so that they do not get affected with HIV. इसलिए हम एग्रेसिव भी हैं, अवेयरनेस भी है और बहुत से लोग उस एरिया में काम कर रहे हैं। यह बात मैं आपके साथ शेयर करना चाहता हूं।

एक बात आई कि फण्डिंग की दृष्टि से इसमें कोई प्रॉविजन नहीं है। हमने इसमें बड़े स्पष्ट शब्दों में यह प्रॉविजन किया है:

> "… It will be the obligation of the Central and State Governments for anti-retroviral treatment management opportunistic infections as far as possible welfare schemes, HIV-affected pregnant persons formulated IEC programs …".

अर्थात यह स्टेट्स और सेंटर की जिम्मेदारी है कि वे एआरटी ट्रीटमेंट दें। मैं आपके साथ इस बात को शेयर करना चाहूंगा कि this is 100 per cent Centrally-sponsored scheme. इस स्कीम में हमने लास्ट ईयर ही 2,000 करोड़ रुपये सिर्फ एआरटी की ड्रग्स के लिए खर्च किया है, which is the highest ever. इसे बिल में लिखने की जरूरत नहीं है। We stand committed for it. यह हमारी कमिटमेंट है कि हम एचआईवी पेशेंट्स को फ्री ट्रीटमेंट देंगे। इसे इसमें लिखने की जरूरत नहीं है, यह सरकार की कमिटमेंट है, जिसे मैं आपके साथ शेयर करना चाहता हूं। जो फास्ट एग्रेसिव पॉलिसी की बात कही गयी है। This is the commitment of the Government. इसे लिखने की जरूरत नहीं है। India has adopted 90:90:90. हमारी स्ट्रेट्जी यह है that 90 per cent of the estimated people living with HIV know their status. हम उनको अवेयर कराएंगे। 90 per cent of those who know their status are linked to anti-retroviral treatment. जो स्टेटस को जानते हैं, उनकी ट्रीटमेंट होगी। बाकी उन 90 प्रतिशत लोगों के ट्रीटमेंट को हम वायरली सप्रेस्ड रखेंगे, इस तरीके की पोजीशन रखेंगे। यही 90-90-90 स्ट्रेट्जी है, जिसे हम लोग एडॉप्ट कर रहे हैं। जब हम कहते हैं कि हमने एक लम्बी यात्रा तय की है तो एक अन्य बात की मैं यहां चर्चा करना चाहूंगा। पहले जब किसी

पेशेंट का सीडी-4 काउण्ट 350 पहुंच जाता था, तब हम उसकी ट्रीटमेंट शुरू करते थे। उसके बाद भारत सरकार उसकी मदद में आती थी। पिछले साल, हम लोगों यह किया था कि जब किसी व्यक्ति का सीडी फॉर काउंट 500 भी पहुंच जायेगा, तब भी हम उसकी ट्रीटमेंट शुरू कर देंगे।

आज आपके माध्यम से भारत सरकार की नयी योजना सदन के सत्र के तुरंत बाद ऑफिशियली हम लागू कर रहे हैं, वह टेस्ट एंड ट्रीटमेंट है। जिस दिन किसी का भी एचआईवी पॉजिटिव आ जायेगा, he will be brought under ART. उसको मुफ्त इलाज दिया जायेगा, हम इस तरह की व्यवस्था कर रहे हैं। अब इस देश में कोई भी एचआईवी का वायरस रखने वाला, सीडी फॉर काउंट कुछ भी हो, वायरल लेवल कुछ भी हो, he/she will be put on ART. हम आपके साथ यह शेयर करना चाहते हैं। इसीलिए जब यह चर्चा आयी, क्योंकि यह किसी मंत्रालय या मंत्री का विचार नहीं है, स्टैंडिंग कमेटी के 11 सजैशंस थे, उनमें से 10 सजैंशंस हमने मान लिये और उसी में यह कंसिडर्ड व्यू आया था कि एज फॉर एज पॉसिबल' और उसका रीजन था।

आज मैं आपको हाउस में एश्योर करता हूं कि मैंने आपको स्कीम बता दी है कि हम 'टेस्ट एंड ट्रीट' जैसी पॉलिसी को ले कर आ रहे हैं कि कोई भी व्यवक्ति अब कभी भी, जहां भी एचआईवी पॉजिटिव डिक्लेयर होगा, उसका ट्रीटमेंट फ्री शुरू हो जायेगा, इस बात को हम लोगों ने घोषित कर दि है, हम इसे पूरा करेंगे। यह सबका कंसिडड ओपिनियन रहा है कि 'एज फॉर एज पॉसिबल' लिखा जाये, इसलिए 'एज फॉर एज पॉसिबल' लिखा गया है और इसके पीछे रीजन भी है। कमेटी ने बहुत डिटेल में एलैबोरेट-डिलैबोरेट करने के बाद रिकमैंडेशंस दी है, which we are accepting. But, at the same time, the concern of the hon. Member, Shri Premachandran was about it, hon. Members from this side were concerned about it. I assure them that the Government is committed for every patient even single patient, nobody will be left out. That is what I would like to say and the treatment will be given by the Government side.

हमारे पास बहुत प्रश्न और विषय आये हैं। ओमबड्र्समैन के बारे में कहा गया है, यह जरूरी नहीं है कि ओमबड्र्समैन एक ही हो, दो भी हो सकते हैं, it is the State to decide. जगह प्लेस, नम्बर ऑफ पेशेंट्स और नम्बर ऑफ केसेज, इन सब पर डिपेंड करेगा, इसलिए इसकी दिक्क्त की कोई बात नहीं है और उसको इस दृष्टि से लेने की जरूरत नहीं है।

ब्लड बैंक्स में इक्वीप्ड हैं और यह मैनडेट्री है, क्योंकि कई बार चर्चा होती है और ऐसी चर्चा होगी तो कई लोगों को शंका होगी, ब्लड बैंक में यह मैनडेट्री है कि कोई भी ब्लड आयेगा तो उसका

हेपेटाइटिस-बी, सी और एचआई टेस्ट होने के बाद ही ब्लड बैंक ब्लड को रखता है, यह हम आपको बताना चाहते हैं, अदरवाइज उसी समय पेशेंट को काउंसिलिंग के समय बता दिया जाता है या उसके परिवार वालों को बता दिया जाता है, वह ब्लड बैंक में नहीं रखा जाता है, इसे भी हमें समझने की जरूरत है।

प्रोवाडिंग फ्री टेस्टिंग फैसिलिटी के लिए आधार नम्बर होना चाहिए। उस आदमी का एआरटी में रजिस्ट्रेशन चाहिए तभी उस आदमी को फ्री मेडिसिन मिलेगी, इस तरह की व्यवस्था की जायेगी। ओमबड्र्समैन के जो ऑर्डर्स हैं, सिविल ऑथोरिटीज में, all authorities have to obey the orders. जो उन्होंने किया होगा, इस तरह की उसमें व्यवस्था की जायेगी। इस दृष्टि से मैं एक ही बात कहूंगा कि इस बिल के माध्यम से एक कोशिश हुई है कि प्रोग्रेसिव तरीके से हम इन विषयों को एड्रेस करें। मैंने पहले भी कहा है कि यह विषय नेचर में प्रोगेसिव है। यह बिल पेशेंट सेंट्रिक है, यानी पीपुल लिविंग विद एचआईवी, उनको ध्यान में रख कर है। उनके सेफगार्ड, उनके प्रति डिस्क्रिमिनेट्री न हो, इसकी चिंता की गयी है।...(व्यवधान)

HON. DEPUTY SPEAKER: Please do not comment. Please, let him reply.

… (*Interruptions*)

श्री जगत प्रकाश नड्डा : एक अच्छी एनहांसिंग, एक एनैबलिंग काउज हो, जिसमें हम एनवायर्नमेंट में उसको देख सकें और एक एनवायर्नमेंट का वातावरण देख सकें। हम हेल्थ फैसिलिटीज को आगे बढ़ाते हुए, ट्रीटमेंट में उसका पूरा का पूरा ध्यान रखा सकें, इस बात को ध्यान में रखा गया है।

सबसे बड़ी बात यह है कि अभी तक हम गाइडलाइन से काम चला रहे थे, इसके बाद यह कानून अपराध हो जायेगा, व्यक्ति जो किसी से डिस्क्रिमिनेशन करेगा, कोई भी किसी नौकरी, पब्लिक ऑफिस, प्रॉपर्टी में, किसी भी किस्म का कोई डिस्क्रिमिनेशन करेगा, उसको तीन महीने से लेकर दो साल तक की कैद और इसके साथ-साथ एक लाख रूपये के जुर्माने की व्यवस्था की जायेगी। इसमें एक प्यूनिटिव एक्शन के साथ लीगल सैंक्टिटी दी गयी है, मुझे लगता है कि यह एक ऐतिहासिक दिन है, हमें आप लोगों का समर्थन मिला है। हम इस बिल को पास करेंगे और हमें इससे एचआईवी को समाप्त करने में मदद मिलेगी।

SHRI ADHIR RANJAN CHOWDHURY: Nadda *ji,* I would like to draw your attention to the fact that Anti-Retroviral Therapy stands at a mere 25.82 per cent against the global percentage of 41. मैं माननीय मंत्री जी से एक बात और पूछना चाहता हूं। मान लीजिए कि आप किसी को थैरेपी दे रहे हैं और बीच में अगर वह दवाई छोड़ दे, तो उसकी ट्रैकिंग करने की क्या व्यवस्था है? बाद में वह ड्रग रसिस्टेंट हो जाएगा, इसके लिए बिल में कोई ध्यान नहीं दिया गया है। मैं एक सवाल और पूछना चाहता हूं कि एचआईवी से एड्स बीमारी का जो रूपांतरण होता है, इसका कितना प्रतिशत है? … (*Interruptions*)

SHRI P.K. BIJU: We are very happy to see allocation of Rs.2,000 crore for this treatment. As per the UN Report of 2012 about the manufacture of generic anti-retroviral drug, what is our country's position? Are we going to manufacture ART in our own country or going to import it from outside?

SHRI JAGAT PRAKASH NADDA: We are one of the leaders in the manufacturing of the medicine, anti-retroviral drug. We are procuring ART from the public market depending upon two things, the cost and the quality. Without compromising these two things, we are purchasing the drug. … (*Interruptions*) We have a very robust system. हमारे एआरटी सैंटर्स सबका ध्यान रख रहे हैं। We are not only connected with the patient, we are also connected with the patient's family. So, when the patient goes somewhere, we know how to track him.

SHRI VARAPRASAD RAO VELAGAPALLI: I need a small clarification. In one of his replies given on 12th August, 2016, you have indicated that the number of free treatment given is only 9.65 lakhs whereas we have recorded patients of HIV as many as 28.85 lakh. How would it have happen?

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, पशुओं में भी एचआईवी पोजिटिव होता है, लेकिन उसकी टेस्टिंग किट नहीं होती है। मंत्री जी ने कहा है कि सभी को सुविधाएं देंगे, मुझे लगता है कि डिसक्लोज होने में कोई दिक्कत नहीं होनी चाहिए।

मैं एक बात और कहना चाहता हूं कि जब बच्चा 10वीं या 12वीं कक्षा में पढ़ता है, तब क्या उनके ब्लड के सैम्पल लेने को अनिवार्य करेंगे, ताकि एचआईवी के बारे में आपके पास स्क्रीनिंग आ जाए।

DR. HEENA VIJAYKUMAR GAVIT: I would like to seek clarification on three very important issues. Hon. Minister has said that ART would be given free to all the patients. Third line ART has come where the cost of the drug is Rs.5 lakh or Rs.10 lakh. Will the Government be paying the cost of these drugs also as the treatment goes on for three or six months cycle, which is very expensive? Some drugs of the ART cause toxicity. For the ART drugs causing toxicity, would the Government be giving free treatment?

In the Bill they mentioned about legal guardian – that the HIV patients can appoint legal guardian. Will the legal guardian also have the powers to liquidate the property of the affected child? I am asking this because till the child attains 18, if his or her property is liquidated by the guardian, who will be held responsible? The Bill has made a provision of anonymous HIV infected person making complaint about some doctor? If the identity is anonymous, somebody, out of rivalry or bitterness, about some doctor also can use this clause. I want to seek clarification on all these issues.

SHRI JAGAT PRAKASH NADDA: The answer to your question is this. When we were giving treatment, the CD count was 350, now the CD count has come to 500, so, the number about the HIV positive would be the same which you are saying. We will be giving the treatment to them. That is about the figures which you talked about.

What you have said, we will try to include it in the rules and regulations. We will see to it that these minor things which have to be addressed will be taken into consideration in the rules and regulations.

HON. DEPUTY SPEAKER: The question is:

> "That the Bill to provide for the prevention and control of the spread of Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome and for the protection of human rights of persons affected by the said virus and syndrome and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 13 stand part of the Bill."

The motion was adopted.

Clauses 2 to 13 were added to the Bill.

Clause 14 Anti Retroviral Therapy and Opportunistic Infection Management by Central Government and State Government

HON. DEPUTY SPEAKER: Shrimati Kavitha Kalvakuntla – Not present.

The question is:

"That clause 14 stands part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Clauses 15 to 50 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

HON. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

SHRI JAGAT PRAKASH NADDA: Sir, I beg to move:

"That the Bill be passed."

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.52 hours
COLLECTION OF STATISTICS (AMENDMENT) BILL, 2017 ..... Contd.

HON. DEPUTY SPEAKER: The House will not take up Item No. 32.

श्री जुगल किशोर (जम्मू) : माननीय उपाध्यक्ष महोदय, आपने मुझे सांख्यिकीय संग्रहण (संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, उसके लिए मैं आपका आभार प्रकट करता हूँ।

देश के प्रधानमंत्री माननीय श्री नरेन्द्र मोदी जी के नेतृत्व में माननीय मंत्री श्री सदानन्द गौड़ा जी द्वारा लाये गये इस विधेयक में वर्ष 2008 के अधिनियम में संशोधन किया गया है। इस विधेयक का विस्तार जम्मू-कश्मीर राज्य तक करने का प्रावधान इस बिल में किया गया है, जिसका वहाँ के लोगों को भी बहुत लाभ मिलेगा। पहले वहाँ के लोगों को इसका लाभ नहीं मिल पा रहा था। इसका एक बहुत बड़ा संदेश पूरे भारतवर्ष में भी जाएगा।

मैं कहना चाहता हूँ कि इस विधेयक के उद्देश्यों और कारणों में कहा गया है कि सांख्यिकीय संग्रहण अधिनियम, 2008 केन्द्र, राज्य और संघ-राज्य क्षेत्रों के मंत्रालयों या विभागों या स्थानीय सरकारों द्वारा आर्थिक, जनसांख्यिकीय, सामाजिक, वैज्ञानिक, पर्यावरणीय आदि कई पहलुओं पर सांख्यिकी के संग्रहण को सरल बनाने के लिए यह विधेयक लाया गया है।

इस विधेयक में केन्द्र सरकार और प्रत्येक राज्य सरकार को सांख्यिकीय क्रियाकलापों के समन्वय और पर्यवेक्षण के लिए अन्य शक्तियों का प्रयोग तथा अन्य कर्त्तव्यों का पालन करने के लिए अपने अधिकारियों में से किसी एक अधिकारी को नोडल ऑफिसर बनाने की बात कही गयी है। विधेयक में कहा गया है कि केंद्र सरकार या राज्य सरकार अपने किसी भी अधिकारी को नोडल ऑफिसर बनाने का अधिकार रखती है।

उपाध्यक्ष महोदय, यह एक साहसिक और ऐतिहासिक कदम है। जब से देश में नरेन्द्र भाई मोदी जी की सरकार इस देश में बनी है, तब से देश में ऐतिहासिक कदम उठाए जा रहे हैं, चाहे वे कदम जी.एस.टी. बिल के संबंध में हों या चाहे वह नोटबंदी का कदम हो। कल आपने और हम सभी ने देखा कि ओ.बी.सी. कमीशन को संवैधानिक दर्जा दिलाया गया है। ये इस सरकार के सब से बड़े ऐतिहासिक कदम रहे हैं। इन कदमों का लाभ आने वाले दिनों में लोगों को मिलेगा। इस देश की जनता ने इन कदमों का स्वागत किया है और जनता इन कदमों की सराहना कर रही है। इन आँकड़ों के संग्रहण हेतु इस संशोधन विधेयक के

माध्यम से सही डाटा उपलब्ध हो सकेगा। हम यह मानकर चलते हैं कि पहले यह डाटा उपलब्ध नहीं होता था। जब डाटा सही तरीके से उपलब्ध होगा, तभी देश में डेवलपमेंट हो सकेगा।

उपाध्यक्ष महोदय, इस बिल के द्वारा यह भी पता लगाया जा सकेगा कि किस वर्ग का व्यक्ति कहाँ रहता है, उनमें से कौन गरीब और कौन अमीर है और किस वर्ग के लोगों की क्या जरूरतें हैं। इससे आने वाले दिनों में उनकी बेहतरी के लिए प्लानिंग कर के योजनाएँ बनाते वक्त, इन आँकड़ों का पूरा सहयोग मिलेगा। जब आँकड़े सही होंगे, तो योजनाएँ अच्छी तरह से बन सकेंगी और लागू भी हो सकेंगी।

उपाध्यक्ष महोदय, इसके और भी कई लाभ हैं। आज से पहले भी ऐसा होता आया है कि कोई व्यक्ति कई आइडेंटिटी काड्र्स बनाकर लोगों को धोखा देते रहे हैं। इस तरह के व्यक्ति ऐसे फ्रॉड्स करते आए हैं। हमने देखा है कि इससे पहले जो सरकारें रहीं, उनमें कई तरह के फ्रॉड्स होते थे, लेकिन अब आने वाले दिनों में इसे आधार के साथ जोड़ा जा रहा है, जिससे सही आँकड़े प्राप्त होंगे, जिससे इस प्रकार के फ्रॉड्स नहीं होंगे।

उपाध्यक्ष महोदय, मैं यह भी कहना चाहता हूँ कि केंद्र की योजनाओं का सीधा लाभ विशेष तौर पर गरीबों को मिलना चाहिए, जो कि पहले नहीं मिलता था। मैं अपनी बात जल्दी ही खत्म करूँगा। माननीय नरेन्द्र भाई मोदी जी ने गरीबों के कल्याण के लिए कई योजनाएँ चलाई हैं, जिनका सीधा लाभ गरीबों को मिल रहा है। अब धांधलियों का दौर भी खत्म हो चुका है। सही आँकड़े न मिलने के कारण लोगों को कई प्रकार की परेशानियों का सामना करना पड़ता था। पहले गरीब किसानों और माताओं व बहनों को इस प्रकार की योजनाओं का लाभ नहीं मिल पाता था। अब उन सभी लोगों को इन योजनाओं से लाभ मिलेगा। उज्ज्वला स्कीम का लाभ, आवास का लाभ और पेंशन का लाभ इन लोगों को मिलेगा।

उपाध्यक्ष महोदय, अब जम्मू-कश्मीर के लोग भी इन योजनाओं का लाभ उठा पाएंगे, जो कि बरसों से वे नहीं उठा पाते थे। मैं आपके माध्यम से सदन तक यह बात भी पहुँचाना चाहता हूँ कि जम्मू-कश्मीर को कुछ विशेषाधिकार मिले हुए हैं। हम सभी जानते हैं कि जम्मू-कश्मीर प्रदेश को कुछ विशेष अधिकार दिए गए हैं, लेकिन ये अधिकार सिर्फ कहने के लिए ही विशेष हैं। इनकी वजह से जम्मू-कश्मीर काफी पीछे चला गया है। आर्थिक और सामाजिक विकास की दृष्टि से देखने पर पता चलता है कि जम्मू-कश्मीर के लोग आज तक अपने पाँव पर नहीं खड़े हो सके हैं।

उपाध्यक्ष महोदय, इसका कारण ... *हैं। यदि ऐसे कदम पहले उठाए गए होते तो जम्मू कश्मीर की आज यह हालत न हुई होती। जो काम अब हो रहा है, वह काफी पहले ही हो जाना चाहिए था। ...(व्यवधान)

कुमारी सुष्मिता देव (सिल्चर): ...(व्यवधान) आप बिल पर बोलिए।

श्री जुगल किशोर: मैं बिल पर ही बोल रहा हूँ। आप लोगों ने जम्मू-कश्मीर को इग्नोर कर के रखा था। इस बिल के माध्यम से जम्मू कश्मीर भी भारत के बाकी वर्गों के साथ शामिल हो जाएगा। यह ...(कार्यवाही-वृत्तान्त में सम्मिलित नहीं किया गया।) की स्वार्थ की राजनीति थी, जिसके कारण आज जम्मू कश्मीर की यह हालत है।

17.00 hours

अगर ... * ने ... * के साथ दोस्ती न निभाई होती और स्वार्थ की राजनीति न की होती तो न ही जम्मू कश्मीर के दो टुकड़े होते और न ही आज पी.ओ.के. होता। ...(व्यवधान)

उपाध्यक्ष महोदय, मैं बताना चाहता हूं कि आज जम्मू कश्मीर के जो हालात हैं, वह ... *की देन है। यह कांग्रेस की स्वार्थ की राजनीति के कारण हुआ है। आज जम्मू कश्मीर के लोग दर-दर की ठोकरें खा रहे हैं,...(व्यवधान) वे दूसरे प्रदेशों की श्रेणी में नहीं आ रहे हैं। आज जम्मू कश्मीर डेवलप नहीं हो पा रहा है।...(व्यवधान)

मैं कहना चाहता हूं कि यह जो बिल है, इस बिल के माध्यम से लोग देश के साथ जुड़ेंगे और जम्मू कश्मीर के लोगों को भी इस बिल के माध्यम से पूरा लाभ मिलेगा।

उपाध्यक्ष महोदय, यदि आप इजाजत दें तो मैं बताना चाहूंगा कि किस तरह से ... * ने जम्मू कश्मीर का बेड़ा ग़र्क किया था, जिसका ख़ामियाज़ा हम आज तक भुगत रहे हैं।...(व्यवधान) मुझे इस बात की खुशी है कि जम्मू कश्मीर को इस बिल के माध्यम से लाभ मिलेगा और सही आंकड़े सीधे केंद्र को मिलेंगे। एक नोडल ऑफीसर नियुक्त किया गया है। इसका बहुत बड़ा लाभ आम जनता को भी मिलने वाला है। मैं आपके माध्यम से इस बिल का समर्थन करता हूं और स्वागत करता हूं।

* Not recorded.

SHRI THOTA NARASIMHAM (KAKINADA): Hon. Deputy Speaker, Sir, I thank you for giving me the opportunity to speak on the Collection of Statistics (Amendment) Bill, 2017. This is a very important Bill. I support the Bill on behalf of the Telugu Desam Party. This Bill extends its jurisdiction to Jammu and Kashmir for collection of statistics pertaining to different subjects under the Union List or Concurrent List of the Constitution, as applicable to Jammu and Kashmir.

Here I would like to mention the Collection of Statistics Act 1953. The 1953 Act was enacted to facilitate the collection of statistics of certain kinds relating to industry, trade and commerce, which was later extended to cover all kinds of statistics, not only relating to industry, but also households, individuals and local governments. The Act was later replaced by the Collection of Statistics Act, 2008. I want to state that the Collection of Statistics (Amendment) Bill would extend to the State of Jammu and Kashmir in terms of collection of data on economic, demographic, social, scientific and environmental aspects, covering the statistical subjects specified in List-1 of Union List which were covered neither in the Collection of Statistics Act 2008 nor the Jammu and Kashmir Collection of Statistics Act 2010 passed by the State Legislature.

Since the 2008 Act did not apply to the State of Jammu and Kashmir, the present amendment Bill seeks to fill the legislative vacuum by extending the ambit of this Bill to the whole of India. Moreover, the concurrent jurisdiction to be exercised by the Centre in Jammu and Kashmir had also not been provided for in the Collection of Statistics Act 2008. The 2008 Act granted all States and Central Ministries and Departments as well as Panchayats and municipalities the authority to collect statistics on economic, demographic, social, scientific and environmental aspects through statistical surveys by issuance of a gazette notification. However, this excluded collection of statistics relating to matters of the census, the Survey of India and anything appearing in the Seventh Schedule. This amendment Bill hopes to rectify that which is a positive outcome.

Sir, under this Bill, the Central Government or a State Government or a Union Territory administration shall designate one of its officers as a nodal officer for the purpose of supervision of activities related to collection of statistics. The Bill enables such officer to seek such information through telefax, telephone, email, or any other electronic form, thereby bringing information collected through modern techniques under the purview of the Bill. The officer would have the right to approach any informant for collection of data and also to access any relevant document in a person's possession.

One positive aspect I would like to appreciate is that the Bill provides security for such information being used only for statistical purposes and no such information provided can be used as evidence for prosecution. Thank you.

DR. A. SAMPATH (ATTINGAL): Thank you, Deputy-Speaker Sir. I would like to support the Bill. *Prima facie*, this Bill is very innocent, just as we see the smiling face of Shri Sadananda Gowda but through you I would like to get certain clarifications from the hon. Minister.

The Collection of Statistics (Amendment) Bill, 2017 has, as I understand, one part connected with the States of India; and the other part is for Jammu and Kashmir. I have no difference of opinion regarding the Statement of Objects and Reasons but I would like to get certain clarifications from him. In the first paragraph itself it says:

> "The Collection of Statistics Act, 2008 (7 of 2009) was enacted to facilitate collection of statistics on economic, demographic, social, scientific and environment aspects by the Ministries or Departments at the Centre or the States or Union territories or by local Governments."

The Financial Memorandum says:

> "Clause 4 of the Bill empowers the Central Government or a State Government or Union territory administration to designate one of its officers as a nodal officer."

In the Memorandum Regarding Delegated Legislation, para 1 says:

> "Clause 4 of the Bill empowers the Central Government to make rules on powers and duties of a nodal officer, who may be designated to coordinate and supervise such statistical activities in the Central Government or a State Government or Union territory Administration."

Here, the rules are made by the Union Government. The officer may be either an officer of a Union Territory or a State or of the Government of India. I pray no such occurrence happens but since here it says, 'the officer may be', we have discuss and find some via media to sort this out because we believe in co-operative federalism. There should be no conflict between the Government of India and the Governments in the various States.

In many States, there are no rules. If we are enacting this, many rules are to be made by the State Governments concerned. In many States there are no rules because many of the State Governments I understand – if I am wrong I would be happy to be corrected – have no statute by the State Legislature. What are the powers? Who is going to monitor them?

Coming to the Statistical Academy, the Minister knows very well that with the help of the Government of India various State Governments were requested to start their statistical academies. One statistical academy was given to the State of Kerala and fortunately it was proposed to be started in my constituency. I hope that it would be started. I believe that it would not be snatched away by somebody else from among my colleagues.

Regarding the funding pattern, the project that was in existence under the funding pattern during 2011-12 has to continue. That funding pattern has to continue. The name of the project was India Statistical Strengthening Project. What is its present condition?

Regarding agricultural statistics, here many of the newspapers have covered the issue. This Bill was tabled in the House but it took quite a long time where

quite a lot of other Bills came in between and this was put just like a train which was coming late. The hon. Minister was earlier in charge of Railways. He was the Union Minister of Railways and we were constantly banging at his door with quite a lot of memorandums. Just like that, we were also waiting. … (*Interruptions*)

HON. DEPUTY SPEAKER: Please conclude now. We have to pass the Bill.

… (*Interruptions*)

DR. A. SAMPATH: We can pass the Bill. I am not opposing it. I am only supplementing something for the sake of the House. Very few Members are here; most of them have already left for the constituencies. You and I and only some more hon. Members are here. … (*Interruptions*)

Regarding the Aadhar card, I think the hon. Supreme Court made a ruling and said that the Government can make Aadhar mandatory for opening bank accounts but not for availing benefits. For Centrally-sponsored schemes and other beneficial schemes, data is necessary. One newspaper has stated it and thousands and thousands of complaints are pouring in, not only for us but to the Ministers also.

In one case, against the column 'sex' male was entered for a female. In such a case the Aadhaar becomes futile. In another case, it has been reported in various media reports, I am not quoting all the reports, a person who is above the age of 65 years, is shown as 36 years old in his Aadhaar Card. How can he avail of the benefits available to a senior citizen? Questions have been asked as to how reliable are India's official statistics. I can give you one example, only with your permission, Sir.

In 1981-91 and 1991-2000 Nagaland Census, officially it was declared that the State population grew by 56.09 per cent and 64.53 per cent respectively. Subsequently, in 2011 Nagaland's population shrunk by 0.47 per cent. If we have to depend on the official statistics, the Government should come clean with the socio-economic data of 2011 Census. What about the Caste Census which was conducted? In a nation where we are all bound to know what is happening, we are

in oblivion of the 2011 Census. The Members of Parliament do not know anything about it. What was the Caste Census six years back has not been revealed even in this House! Similar is the case with regard to Below Poverty Line figure. I genuinely believe that these things are for the benefit and welfare of the people. You also know, in our college days… (*Interruptions*)

HON. DEPUTY SPEAKER: You come to the point.

DR. A. SAMPATH: Yes, Sir.

I believe you will not term it as unparliamentary, 'lie' statistics. Our statistics should be reliable. Estimates with regard to poverty lines by various agencies differ but the poverty remains. I would like to talk about the universal basic income. Through you, Sir, I would like to know from the hon. Minister that when we are heading towards a welfare State why can we not wholeheartedly make legislation for a universal basic income.

I would like to know whether the below poverty line statistics is arrived on the basis of the income of the family, per capita income, per-capita consumption or calorie consumption per person per day. It differs… (*Interruptions*)

HON. DEPUTY SPEAKER: This can be discussed in other forum.

DR. A. SAMPATH: There have been disagreements between the statisticians in urban areas and rural areas. I have two more points before concluding.

How many Indians are working abroad? In this august House we have today discussed a similar matter. Cutting across Party lines - BJP, Congress, TRS, TDP, AIADMK, CPI (M) or Independent Members - our heart was with that man, our brother.

HON. DEPUTY SPEAKER: You are diverting the whole issue. You are not speaking on the issue.

DR. A. SAMPATH: I am going to conclude now.

With regard to the *Pravasi Suraksha Yojana*, I would like to know why the Government has decided to stop that welfare scheme. It was the only welfare

scheme where the immigration clearance was required. The poor people who have not… (*Interruptions*)

HON. DEPUTY SPEAKER: You are diverting the whole issue. You are not speaking on the subject.

… (*Interruptions*)

DR. A. SAMPATH: From your State, Tamil Nadu, the maximum numbers of people are now going abroad. Immigration clearance is required for them.

HON. DEPUTY SPEAKER: You are raising a number of issues which are not related to this Ministry.

DR. A. SAMPATH: My humble request to the Minister is that we have to render justice to the people living not only in India but also to Indians working abroad to earn their livelihood.

HON. DEPUTY SPEAKER: What is this? We are discussing statistics and you are talking about so many welfare schemes. You are diverting. When we will discuss those departments then you can speak on that. Please wind up.

DR. A. SAMPATH: During the presence of the hon. Minister, I have said these things in this august House.

HON. DEPUTY SPEAKER: There would be so many occasions. For another two years, you are going to be a Member of Parliament. Why are you worrying? Please wind up.

DR. A. SAMPATH: This is a clear-cut legislation and I support it. But, at the same time, I have to put my points to you.

SHRI G. HARI (ARAKKONAM): Hon. Deputy Speaker, Sir, the Collection of Statistics Bill, 2017 seeks to amend the Collection of Statistics Act, 2008. The 2008 Act facilitates the collection of statistics related to social, economic, demographic, scientific and environmental aspects by Central, States and Local Governments. It allows the appointment of statistics officers to collect information and contain provisions to ensure security of information.

The Bill is to extend the jurisdiction of the Collection of Statistics Act, 2008 to Jammu & Kashmir on statistics relevant to any matters under any of the entries specified in the List-I and the List-III in the Seventh Schedule to the Constitution. The Amendment will strengthen data collection mechanism in the State of Jammu & Kashmir. The Amendment will provide for extending the jurisdiction of the Act to Jammu & Kashmir State in respect of matters not reserved for the State as per the Constitution Order, 1954 and for appointing a nodal officer at the Centre and in each State and Union Territory to effectively coordinate data collection activities and provide consultation to Government Departments for avoiding unnecessary duplication, etc. Sir, I would like to suggest to the Union Government to incorporate a provision into the proposed Bill. There should be a time-frame for furnishing data or statistics and it has to be made binding on all because the current status of statistics of some departments with regard to adequacy, timeliness and reliability are far from satisfactory.

Hon. Deputy Speaker, Sir, timely availability of statistics is the essence of the efficiency of national statistical system. Statistics with a long time gap or with faulty data or with backlogs may not be of much use for policy making. It will deter the proper implementation of the schemes. The efforts to improve agricultural, industrial and other statistics at the ground level will have to be quick and precise. Only then impact of statistical data on national level would produce desired and proper result. This will help to improve the quality of life of people for broad-based social transformation in development. The 2008 Act is not applicable to Jammu and Kashmir. The Bill seeks to extend its jurisdiction to Jammu and

Kashmir for the collection of statistics pertaining to subjects under the Union or the Concurrent list of the Constitution. India is a vast country with "unity in diversity" character. The statistics and compilation of data on multi-varied subjects are absolutely essential for formulating policies and schemes. Therefore the appropriate and accurate collection of data cannot be taken lightly.

Hon. Deputy Speaker, Sir, the Bill provides for the appointment of a nodal officer by the Central or State Governments. The nodal officer will coordinate and supervise statistical activities under the government by whom he is appointed. The regional diversity and special characteristics should be incorporated as data before devising policies and schemes. The 2008 Act provides that the information collected under it can only be used for statistical purposes. The Bill removes this provision. It allows the Central Government to determine the manner in which such information collected will be used, for statistical purposes. Thank you, Deputy Speaker, Sir.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Hon. Deputy Speaker, Sir, unfortunately we give very least priority to Statistics. The adage goes, 'lies, damn lies and statistics.' Nevertheless, we consider statistics extremely important for many welfare things. I can say that statistics are very important. Therefore, its streamlining and strengthening are extremely essential for a welfare country like ours. At present, its coverage is extremely limited. It could be made more comprehensive. For example, recently when the GDP and GNP survey was done, many people were raising questions about the veracity of the GDP - whether it is true or otherwise. It means, we are following the same system of computation of GDP that had been followed some decades back like going for the bills of telephones and all that. It means that the computation is extremely outdated. Therefore, I would request the hon. Minister to give a thought to that and make it more up-to-date.

I know that this legislation is filling up a big vacuum in Jammu and Kashmir as well as in the Concurrent List for which I congratulate the hon. Minister. The Nodal Officer is extremely essential both for the States as well as the Centre because it will avoid duplication and provide authenticity. Therefore, that has to be made compulsory in all the States.

Presently, as I was telling, the collection of statistics is only for limited purposes. But more important things are there to be covered and I would request the hon. Minister to do that. The sphere of statistics may be spread. For example, as far as statistics for the undertrials who are in jails is concerned, we do not have any authenticity. Similarly, statistics on what kind of people and communities are being given death penalty and all that is not available. Therefore, the sphere of statistics has to be made a little wider so that welfare measures and proper measures could be taken for giving justice to all the people.

Similarly, legal aid is available but we are not able to say that to whom it is going and all that. All these are very important things. So, I would request the hon. Minister to kindly make it wider and comprehensive. It should be

streamlined. Take for example banks. No one knows where actually the loans are going, to what extent, it is going; which communities are taking loans; which States are taking them, etc. It is the wealth of the States. So, unless the statistics are made comprehensive, no one knows who is enjoying the wealth of the State. Therefore, I would request the hon. Minister to kindly make it more comprehensive so that the welfare schemes could be better implemented and the governance could also be improved as far as our country is concerned.

Lastly, we need adequate balancing between privacy and transparency when we take up the statistics, particularly with regard to Aadhaar and all that. There is a lot of confusion. Kindly ensure a proper thought is given when such information is shared, particularly when foreign agencies, foreign countries and foreign investment institutions are involved. I am sure adequate steps would be taken.

As regards frequency of computation of statistics with regard to unemployment and agriculture is concerned, we are doing it once in five years or so. It is extremely unfair. As far as unemployment statistics are concerned, we need to collect them every year. Similarly, for agriculture also, the frequency should be increased to every year so that whatever is to be done for the welfare of this sector could be done in a better way. The gap between the rich and the poor is increasing. Unless the statistics are provided adequately, the gap between the rich and the poor cannot be bridged. The same is true in the case of urban poor.

With these few points, I thank, once again, the Chair and the hon. Minister.

श्री विद्युत वरन महतो (जमशेदपुर): उपाध्यक्ष महोदय, आपने मुझे अत्यंत ही महत्वपूर्ण 'सांख्यिकीय संग्रहण (संशोधन) विधेयक, 2017' पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

महोदय, इस विधेयक का पहला संशोधन, सांख्यिकीय संग्रहण अधिनियम, 2008 का विस्तार जम्मू-कश्मीर राज्य तक करना, जहां तक यह उस राज्य में लागू संविधान की सातवीं अनुसूची की सूची (संघ सूची) या सूची - 3 (समवर्ती सूची) में विनिर्दिष्ट किन्हीं प्रविष्टियों के अधीन आने वाले किसी विषय से संबंधित किसी सांख्यिकीय सर्वेक्षण से संबंधित है।

दूसरा संशोधन, केन्द्रीय सरकार और प्रत्येक राज्य सरकार के सांख्यिकीय क्रियाकलापों के समन्वय और पर्यवेक्षण के लिए ऐसी अन्य शक्तियों का प्रयोग तथा ऐसे अन्य कर्तव्यों का पालन करने के लिए, जो नियमों द्वारा बनाए गए, अपने अधिकारियों में से किसी एक को नोडल अधिकारी के रूप में अभिहित करना है। यह विधेयक पूर्वोक्त उद्देश्यों की प्राप्ति के लिए है।

सभापति महोदय, भारत में आंकड़े एकत्र करने, कारगर प्रशासन तथा कल्याणकारी कार्यक्रमों के लिए विभिन्न प्रकार के आंकड़ों के उपयोग की एक बहुत पुरानी और मजबूत परम्परा रही है। कौटिल्य के अर्थशास्त्र (321-296 बीसी) के जनसंख्या ऑकलन के प्रणाली तथा गांवों और शहरों में कृषि, जनसंख्या तथा अन्य आर्थिक कार्यकलापों से संबंधित आंकड़ों के संग्रहण के संकेत मिलते हैं। साथ ही, अबुल फज़ल की आइने अकबरी में भी इस बात के सबूत मिले हैं कि मुगल काल में आंकड़ों का संग्रहण तथा इनका अनुप्रयोग काफी प्रचलित था। ब्रिटिश शासन ने, समय-समय पर गठिन विभिन्न समितियों/आयोगों की सिफारिशों के आधार पर देश में एक मजबूत सांख्यिकी प्रणाली की नींव रखी थी।

इसमें जम्मू-कश्मीर राज्य लागू नहीं था। सांख्यिकी संग्रहण अधिनियम, 2008 के कार्यान्वयन में बाधाएं थी। 11 जून, 2010 को सांख्यिकी संग्रहण अधिनियम, 2008 के लागू होने के बाद से, 3 वर्ष से ज्यादा का समय बीत चुका है, लेकिन इस अधिनियम के तहत अभी भी संबंधित मंत्रालयों/विभागों द्वारा आंकड़ों के संग्रहण के लिए बहुत ज्यादा सांख्यिकी कार्यकलाप नहीं किए जा रहे हैं । कुछ मंत्रालयों ने इसके महत्व को अवश्य महसूस किया है और उन्होंने इस इरादे से सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय से सम्पर्क किया है। लेकिन, किसी न किसी कारण से उन्होंने अपने सांख्यिकी कार्यकलापों में इस अधिनियम के प्रावधानों को लागू नहीं किया है। इस अधिनियम के उपयोग में बाधा साबित होने वाले कुछ प्रमुख कारणों पर प्रकाश डाला गया है; सांख्यिकी संग्रहण अधिनियम, 2008 के प्रावधानों के बारे में जानकारी की कमी और गलतफहमी है। हालांकि अपने-अपने केन्द्रीय मंत्रालयों/विभागों में सांख्यिकी कार्यकलापों के संचालन से संबंधित अधिकारी कुल मिलाकर सांख्यिकी संग्रहण अधिनियम, 2008 के बारे

में जानते हैं, लेकिन उन्हें इस अधिनियम के विभिन्न प्रावधानों और सांख्यिकी कार्यकलापों के संचालन तथा जुटाई गई सांख्यिकी की गुणवत्ता में सुधार लाने की इनकी क्षमता के बारे में पर्याप्त जानकारी नहीं है। इसकी वजह से कई मंत्रालय और विभाग आंकड़ा संग्रहण की मौजूदा प्रणाली को ही ज्यादा सहज मानते हैं और इसी का अनुकरण करके आंकड़े एकत्र कर रहे हैं। यह देखा गया है कि जागरूकता की कमी के कारण, कुछ राज्यों ने सांख्यिकी संग्रहण अधिनियम, 2008 की धारा 4 तथा सांख्यिकी संग्रहण नियमावली, 2011 के नियम 7 के तहत सामान्य आदेश जारी किए और इसके माध्यम से उनके द्वारा किए जाने वाले सांख्यिकी कार्यकलापों के लिए सांख्यिकी अधिकारी नियुक्त किए गए, लेकिन इस अधिनियम की धारा 3 के तहत जैसा अपेक्षित है, इन आंकड़ों के संग्रहण के लिए अनिवार्य निर्देश भी जारी नहीं किए गए हैं। इस अधिनियम में स्पष्ट रूप से कहा गया है कि किसी विशिष्ट विषय के बारे में आंकड़े एकत्र करने के बारे में अधिनियम की धारा 3 के तहत निर्देश जारी करने के बाद ही, इस अधिनियम के प्रावधान के विषय में आंकड़ा संग्रहण के लिए लागू होंगे और केवल उन आंकड़ों को एकत्र करने के लिए ही तत्संबंधी धारा के तहत सांख्यिकी अधिकारी नियुक्त किया जा सकता है।

महोदय, झारखंड के कोडरमा में डाटा एकत्र करने के लिए एक ऑफिस था, जिसे पिछले दिनों कोलकाता शिफ्ट कर दिया गया। इसके बाद यहां पर कई प्रकार की समस्याएं उत्पन्न हो गई हैं। पहले यहां पर दो हजार के करीब स्टॉफ थे, आज वहां पर मुश्किल से 25 ही स्टॉफ हैं।

मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करता हूं कि इस ऑफिस को दोबारा कोलकाता से झारखंड में लाया जाए, ताकि यहां पर डाटा से संबंधित जो भी असुविधाएं हैं, उनका डाटा कलेक्ट करके समाधान किया जाए। आपने मुझे इस बिल पर बोलने का मौका दिया है, इसलिए मैं आपका बहुत-बहुत धन्यवाद करता हूं।

श्री कौशलेन्द्र कुमार (नालंदा) : उपाध्यक्ष महोदय, आपने मुझे सांख्यिकीय संग्रहण (संशोधन) विधेयक, 2017 पर होने वाली चर्चा में बोलने की अनुमति दिया है, इसलिए मैं आपका बहुत-बहुत धन्यवाद करता हूं।

सरकारी राष्ट्रीय सांख्यिकी संग्रहण अधिनियम, 2008 में संशोधन के पश्चात अब सरकार जम्मू-कश्मीर राज्य में भी सामाजिक, आर्थिक, भौगोलिक, जनसंख्यकीय, वैज्ञानिक और पर्यावरणीय पहलुओं से संबंधित डाटा/आंकड़ा को संग्रह करने में सशक्त होगी। वैसे भी सरकार के पास सभी प्रकार के डाटा एवं आंकड़े मौजूद हैं, किन्तु उसका उपयोग कहां हो रहा है? आंकड़े सिर्फ एकत्रित होकर फाइलों में ही रह जाते हैं। वर्ष 2008 के अधिनियम के तहत इन सभी आंकड़ों की जानकारी का इस्तेमाल केवल सांख्यिकीय परियोजनाओं के लिए किया जा सकता है, किन्तु इस विधेयक से सरकार उक्त प्रावधान को हटा रही है, जो नुकसानदेह साबित हो सकता है। आज पूरे देश में आंकड़ों एवं डाटा की सुरक्षा तथा किसी भी व्यक्ति की गोपनीयता का उजागर होने पर बहस चल रही है। यह सही है कि इस प्रकार के सभी डाटा किसी के हाथ में जाने पर उसका नुकसान होगा, डाटा का दुरूपयोग होगा। आज आधार कार्ड के डाटा के बारे में भी यही आशंका की जा रही है, क्योंकि सरकार के पास डाटा का संग्रहण करने के लिए कोई अच्छी व्यवस्था नहीं है। उसका दुरूपयोग रोकने के लिए भी कड़े कानून का प्रावधान नहीं है। सरकार को पहले इस प्रकार की विधि लानी चाहिए, जिससे यह सुनिश्चित हो कि सरकार द्वारा एकत्रित का डेटा का कोई दुरूपयोग नहीं हो और व्यक्ति की गोपनीयता का हनन न हो, यह हमारा मौलिक अधिकार है।

धन्यवाद।

श्रीमती अंजू बाला (मिश्रिख) : उपाध्यक्ष महोदय, आपने मुझे सांख्यिकीय संग्रहण संशोधन बिल, 2017 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूं। मैं मंत्री जी का आभार प्रकट करती हूं। यह वर्ष 2008 में हो जाना चाहिए था। इस बिल को आज लाने की जरूरत हमें क्यों पड़ी? विपक्ष के लोग इस बारे में बात तो कर रहे हैं, लेकिन मैं जानना चाहती हूं कि इस बिल पर जिस पर आज हम बात कर रहे हैं, उस संशोधान को आज लाने की जरूरत क्यों पड़ी?

मैं खुद जम्मू-कश्मीर की, डिस्ट्रिक्ट कठुआ की रहने वाली हूं। यह बात आज जेहन में आ रही है। हम आंकड़ों की बात करते हैं, जो पूरे हिंदुस्तान पर लागू होता है। अभी हाल ही जीएसटी पास हुआ। यह पूरे हिंदुस्तान में यह लागू होगा, लेकिन जम्मू-कश्मीर उससे वंचित रहेगा। 2011 की जनगणना के आधार पर, जब जनगणना होती है, तो अलग-अलग सब अपने आंकड़े पेश करते हैं, लेकिन जम्मू-कश्मीर की सरकार तय करेगी, तब आगे जाकर, उनके कहने पर जैसे वे बतायेंगे, तब हम आगे उसकी बात करेंगे। पंडित जवाहर लाल नेहरू जी ने उस समय अगर यह रियासत सरदार वल्लभ भाई पटेल जी को दे दी होती, जिन्होंने पूरी 565 रियासतें जोड़ीं और एक माला की तरह उसे पिरोकर रख दिया, पूरा हिंदुस्तान एक कर दिया। अगर उसी समय जम्मू-कश्मीर भी उनको दे दिया होता, तो यह अकेला, अलग-थलग नहीं रहता। आज कोई भी कार्य करने से पहले सोचते हैं कि वह जम्मू-कश्मीर पर लागू हो या नहीं होगा।

मैं आज इस बिल का समर्थन करने के लिए यहां खड़ी हुई हूं। क्योंकि मैं खुद जम्मू-कश्मीर की हूं, इसलिए मैंने सोचा है कि इसमें दो शब्द जरूर कहूंगी। मैं यह जरूर कहूंगी कि

"कुछ नशा भारत माता की आन का है,
कुछ नशा तिरंगे की शान का है,
किसी भी हाल में जीतनी है हमें यह जंग,
क्योंकि सवाल राष्ट्रीय स्वाभिमान का है।"

मैं इस बिल का पुनः समर्थन करती हूं और बधाई देती हूं कि आप जम्मू-कश्मीर के हित के लिए यह कार्य लाए हैं, मैं पहले भी बोल चुकी हूं, जो रिफ्यूजी भाई हैं, चाहे वे ओबीसीज हैं या चाहे एससीज हैं, किसी को भी हमारी चलने वाली योजना का बेनेफिट नहीं मिलता है, लेकिन इस बिल के आ जाने से सभी को उसका फायदा मिलेगा।

मैं एक बार फिर इस बिल का समर्थन करते हुए अपनी बात को समाप्त करती हूं, जयहिंद, जयभारत।

SHRI ASADUDDIN OWAISI (HYDERABAD): Sir, may I remind the hon. Minister, through you, what was stated by Shri Gulzarilal Nanda, the then Union Home Minister in Lok Sabha on the 4th December, 1964? He has said:

> "The only way of taking the Constitution of India into J&K is through application of article 370. It is a tunnel. It is through this tunnel that a good deal of traffic has already passed and more will. What happened is that, only the shell is there. Article 370, whether you keep it or not has been completely emptied of its contents and nothing has been left in it."

Sir, we have seen what has happened in J&K. It is historical fact that J&K acceded to India in unique circumstances. It is a unique State. My charge against this Government is that you are creating trouble in J&K by ensuring that this Bill which you are going to pass with brute majority, by imposing and having it implemented in J&K. You are violating article 370. What is the result of what Shri Gulzarilal Nanda said in 1964? What is the result that we have got now? The polling percentage is six. What is the face we have now? It is seven per cent of the polling percentage that we get in a by-election and then we are forced to postpone the election. The Government is badly exposed by saying that we did not want the Election Commission to hold the elections. Why do you want to do this? You are in power over there.

The J&K State Assembly can pass its own Statistics (Amendment) Bill. They have done the Right to Education Bill and other legislation. Why is this Government in a hurry? By doing this you are weakening article 370. We know for a fact that legislative power of Parliament, as far as Jammu and Kashmir is concerned, is limited to foreign affairs, defence and telecommunication. Whenever we have gone to Jammu and Kashmir as part of an all-Party delegation, the first thing people tell us – last time I was part of the all-Party meeting – is that you have diluted and eroded article 370. You are doing the same thing. What is the legal basis of this? Why are you unnecessarily testing waters over there? There is

so much of alienation over there. Passing this Bill can give you sadistic pleasure. But will you be successful in Jammu and Kashmir? I doubt that.

Coming to other issues, look at the utilisation of budget by his own Ministry. It is minus 32.4 per cent. During 2016-17, Rs. 4,753 crore was the allocation. Actual expenditure is only Rs. 3,212 crore. Will the Minister please tell us and enlighten us as to why could not his Ministry utilise this whole amount?

Let me come to the issue of National Sample Survey office. Since they engage contractual staff to collect data through field surveys, there is a huge variation between the survey of NSSO and that of the State Governments. So, I would like to ask the hon. Minister, through you, whether this Ministry will hold consultations with the State Governments regarding survey procedures and methodologies.

As far as vacancies are concerned, 861 posts of Statistical Officers under Subordinate Statistical Services are vacant. Why are they vacant? It is because the pay is very bad. It is because of the difficult nature of data collection work that many candidates are not inclined to join because of mismatch of language and staff. So, will this Government recommend incentives to provide better conditions?

In the North-East, there is no regional office of this Ministry in the North-Eastern States. The allocation for North-East area was Rs. 16.8 crore. This shows a decrease of 44 per cent.

Our ex-Indian captain's Aadhaar number was made public. What safeguards are you going to have? Now, you are collecting data which the Government will use. What assurance can you give to the country and to us that there will be some firewalls and that no one can break into that data and take it away?

As rightly said by Shri Tathagata Satpathy, data is the new oil. Every data is open to public. You go to Google and you can get my Aadhaar number. Now, you are getting the NSSO data. There is so much of data over there. What

protections are there? This is a digital era for sure. But we are failing in protecting our data. Thank you.

श्री थुपस्तान छेवांग (लद्दाख) : उपाध्यक्ष महोदय, मैं आपका आभार प्रकट करता हूं कि आपने मुझे इस महत्वपूर्ण अमैंडमैंट बिल पर बोलने का अवसर दिया। मैं अपनी पार्टी का भी आभारी हूं कि मुझे पहली बार किसी बिल पर बोलने का अवसर दिया गया। वक्त की पाबंदी है, इसलिए मैं एक ही पक्ष जम्मू-कश्मीर पर अपना वक्तव्य रखना चाहूंगा, क्योंकि मैं जम्मू -कश्मीर से आता हूं। यहां जितने भी वक्ताओं ने अपनी बात रखी, उन्होंने एक ऐसा संदेश देने की कोशिश की कि पूरे स्टैटस्टिक्स कनैक्शन बिल को जम्मू-कश्मीर में लागू करने जा रहे हैं, जबकि यह बिल्कुल निराधार है, ऐसा कतई नहीं है। वर्ष 2008 में इस सदन ने स्टैटस्टिक्स एक्ट पास किया। चूंकि यह जम्मू-कश्मीर में लागू नहीं होता, जम्मू-कश्मीर का विशेष स्थान है, इसलिए जम्मू-कश्मीर लेजिस्लेटिव असैम्बली ने वर्ष 2010 में अपना एक्ट पास किया जो इसी का रैप्लिका है। यहां जो संशय बनाने की कोशिश हो रही है कि पूरा स्टैटस्टिक्स एक्ट जम्मू-कश्मीर में लागू करने की बात है, यह बिल्कुल नहीं है।

In the Statement of Objects and Reasons it is said that the Jammu and Kashmir Collection of Statistics Act, 2010 enacted by the Jammu and Kashmir Legislature extends to the State of Jammu and Kashmir. In paragraph 3, it says that the Collection of Statistics Act, 2008 and the Jammu and Kashmir Collection of Statistics Act, 2010, do not cover the matters specified in List 1, that is the Union List, in the Seventh Schedule to the Constitution as applicable to Jammu and Kashmir under the Constitution (Application to Jammu and Kashmir) Order, 1954.

The Central law is not applicable to matters specified in List III (Concurrent List) as applicable to the State of Jammu and Kashmir. Thus, there is a legislative vacuum in respect of the statistical matters in the Union List or Concurrent List applicable to Jammu and Kashmir. उस लेजिस्लेटिव वैक्यूम को हटाने के लिए इस अमेंडमेंट को लाया गया है। अभी मेरे साथी ओवैसी जी कह रहे थे, आर्टिकल 370 को विड आऊट करने की बात कर रहे थे, कि यह उसकी तरफ एक कदम है। जम्मू-कश्मीर के समाचार पत्रों यह छप रहा है, तरह-तरह के स्टेटमेंट दिए जा रहे हैं कि 370 को डायलूट कर रहे है, इस बिल को प्रस्तुत करने के बाद ऐसी चर्चाएं हो रही हैं जोकि बिल्कुल ही निराधार है।

हम जानते हैं कि जो एक्ट यहां पास होता है, वह जम्मू-कश्मीर में लागू नहीं होता है। कुछ ऐसे विषय हैं, जैसे डिफेंस, एक्सटर्नल अफेयर्स, उस विषय पर जम्मू-कश्मीर की असेंबली में भी कानून नहीं बना सकती। जो दो कानून बने हैं, एक स्टेट का कानून है और एक केन्द्र का कानून है, उसमें कुछ ऐसे विषय हैं जो छूट गए हैं, इसलिए उस लेजिस्लेटिव वैक्यूम को खत्म करने के लिए उन विषयों पर जहां राज्य सरकार कानून नहीं बना सकती क्योंकि जम्मू कश्मीर में सेंट्रल एक्ट लागू नहीं है। उनका अपना एक्ट लागू होता है। जम्मू-कश्मीर की असेंबली को स्टेटिक्स इकट्ठा करने का अधिकार नहीं है और सेंटर वहां एक्सटेंड नहीं कर सकता है, इसलिए वह छूट गया है इसलिए उस लेजिस्लेटिव वैक्यूम को खत्म करने के लिए इस बिल को लाया गया है।

जहां तक मेरी समझ है, वह यही है। जब मंत्री जी उत्तर देंगे तो इसका पूरी तरह से निराकरण करेंगे। अभी जम्मू-कश्मीर का जिक्र हुआ, मेरे साथी जुगल किशोर जी, जो जम्मू से सांसद हैं, उन्होंने बताया कि जम्मू-कश्मीर एक विशेष स्थान रखता है, जम्मू-कश्मीर स्पेशल कैटिगरी स्टेट में आता है, जिसकी वजह से वहां के लिए जो भी फंड मुहैया कराई जाती है, वह 90-10 के रेशियो में मुहैया कराई जाती है, केन्द्र से फंड जाता है। कोई भी फंड जम्मू-कश्मीर से नहीं आता है। क्या यही वजह है कि जम्मू-कश्मीर आज आर्थिक दृष्टि से पिछड़ा हुआ है। जम्मू के सांसद जुगल किशोर जी ने कहा, जम्मू-कश्मीर में जो हालत बना हुआ है, जम्मू-कश्मीर को एक विशेष स्टेटस दिया गया है, वहां अलग से एक संविधान है, वहां एक अलग व्यवस्था कायम की गई है जो जम्मू-कश्मीर के तीन क्षेत्रों में से सिर्फ एक क्षेत्र की समस्या को एड्रेस करती है। यही कारण है कि पिछले कई दशकों से पाकिस्तान की शह पर जम्मू-कश्मीर की हालत में सुधार नहीं हो पा रहा है। इसके बावजूद सेंटर की तरफ से पूरी मदद दी जा रही है, तब भी हालत नहीं सुधर रही है।

जम्मू-कश्मीर के दो हिस्से हैं, लद्दाख और जम्मू, आप सुन लीजिए। जम्मू-लद्दाख में किसी तरह की हिंसा नहीं है, वहां टेररिज्म नहीं है, वहां आर्थिक दृष्टि से उन्नति हो सकती है, क्यों नहीं उन्नति हो रही है? सिर्फ इसी करण से नहीं हो रही है कि जम्मू-कश्मीर के लिए जो व्यवस्था बनी है वह सिर्फ वादिये कश्मीर को एड्रेस करती है। लद्दाख की समस्या को एड्रेस नहीं करती है, जम्मू को एड्रेस नहीं करती है।

मैं इस बिल के माध्यम से साथी सांसद को कहना चाहता हूं कि क्या कारण है कि संसद जो पूरे भारत को रिप्रेजेंट करता है, यहां का कानून जम्मू-कश्मीर में लागू न हो। अब वक्त आ गया है कि आर्टिकल 370 को हटाना चाहिए। जम्मू-कश्मीर से सिर्फ कश्मीर वादी की मुराद नहीं है। अगर आप एरिया की दृष्टि से देखें या जनसंख्या की दृष्टि से देखें, जम्मू और लद्दाख को मिला लें तो यह कई गुणा है। आज जिस तरह की व्यवस्था जम्मू-कश्मीर में चल रही है, इसकी वजह से जम्मू और लद्दाख के लोगों को सेंकड क्लास

सिटीजन का ट्रीटमेंट मिलता है। फंड के आबंटन में भी यही होता है। पॉलिटिकल रिप्रेंजेंटेशन में भी उन्हें इग्नोर किया जाता है। यही कारण है कि हम लद्दाख के लोग यूनियन टेरिटरी की मांग करते हैं, हम जम्मू-कश्मीर का हिस्सा नहीं रहना चाहते हैं। जम्मू में अलग स्टेट की बात हो रही है। अब वक्त आ गया है कि भारत सरकार इस पर सोचें, अगर जम्मू-कश्मीर को ठीक करना है, कश्मीर के लोग आजादी मांगते हैं। आप जैसे लोगों को समझना चाहिए, जिस तरह का ट्रीटमेंट जम्मू और लद्दाख को मिल रहा है, जम्मू-कश्मीर के अलगावादी हैं, जो भारत के खिलाफ नारे लगाते हैं, उकसाते हैं और पाकिस्तान की शह पर हिंसा करते हैं, उन्हें आप इज्जत देते हैं। उन्हें आप फाइव स्टार ट्रीटमैंट देते हैं, सुरक्षा देते हैं, लेकिन उसके बावजूद भी वे वहां भारत के खिलाफ बातें करते हैं। आप उन्हें इज्जत देते हैं, उनके इंटरेस्ट को सुरक्षा देते हैं। लद्दाख में रहने वाले जो राष्ट्रवादी लोग हैं, उनके इंटरेस्ट को दबाया जाता है। मैं पूछना चाहता हूं कि यह कब तक चलेगा?

मैं इस बिल के जरिये प्रार्थना करना चाहता हूं। ...(व्यवधान) स्पेशल पैकेज भी कश्मीर के लिए जाता है। वह जम्मू-लद्दाख में नहीं आता। रिक्रूटमैंट ड्राइव में भी आतंकवाद से जुड़े हुए नौजवानों को नौकरी दी जाती है। लद्दाख-जम्मू में काफी अनइम्प्लायमैंट है, लेकिन वहां के नौजवानों को इम्प्लायमैंट नहीं दिया जाता।

मान्यवर, मैं सदन को कहना चाहता हूं कि इस बारे में सोचा जाना चाहिए। भारत के संविधान में विशेष स्थान है और यहां का कानून वहां लागू नहीं होता, यह हम जानते हैं।

SHRI N.K. PREMACHANDRAN (KOLLAM): I am thankful to you, hon. Deputy-Speaker, for giving me an opportunity to speak on this important Bill. I would confine myself to some of the very important aspects of the Bill.

After hearing the interventions of Shri Owaisi, a cloud of confusion has been created; and I hope that the hon. Minister will clarify or clear this cloud of confusion or suspicion. If you go through the para 3 of the Statement of Objects and Reasons, it says:

> "The Collection of Statistics Act, 2008 and the Jammu and Kashmir Collection of Statistics Act, 2010, do not cover the matters specified in List I (Union List) in the Seventh Schedule to the Constitution as applicable to Jammu and Kashmir under the Constitution (Application to Jammu and Kashmir) Order,1954. "

So, the point to be clarified is this. According to the hon. Minister, this is to fill up the vacuum created due to the two Acts. The 2008 Act is the Central legislation by which matters, which are specified in the Union List and the Concurrent List, are not being dealt with. By the Jammu and Kashmir Collection of Statistics Act, 2010 also, the matters specified in the Concurrent List and the matters specified in the Union List are not being dealt with.

So, according to the Government, this Bill is being piloted in order to fill up the vacuum because these two Acts are not dealing with the matters. So, the pertinent question, which has been raised by the hon. Member, Shri Owaisi is that article 370 is there, and this para also very clearly says: "The Jammu and Kashmir Collection of Statistics Act do not cover the matters." That means, the Jammu and Kashmir Assembly is having ample authority and power to legislate on matters specified in the Union List and Concurrent List related to Jammu and Kashmir… (*Interruptions*) That is why I am seeking clarification from the hon. Minister.

Sir, the explanation of the hon. Minister in the Statement of Objects and Reasons is that the Jammu and Kashmir Collection of Statistics Act, 2010 does not cover the matters specified in the Union List and the Concurrent List. So, I am seeking clarification form the hon. Minister that if the Jammu and Kashmir State

Assembly is having the authority and legislative competence to enact on these issues, then here it would definitely be the violation of article 370 of the Constitution, infringement of the right of the people of Jammu and Kashmir and of the Jammu and Kashmir Assembly. This is a very important matter, which has been raised in this august House.

Sir, now I am on a different point. I am bringing a very pertinent fact to the notice of the House. If you go through the Objects and Reasons of the Bill, it says that it is to fill up the legislative vacuum. Here, I am bringing the attention of the hon. Deputy-Speaker to this matter. Section 9(1) is to be amended. What is Section 9(1)? It says that 'any information furnished to the statistics officer or to any person or agencies authorized under this Act shall only be used for statistical purposes.'

Here, the Government proposes to amend Section 9(1). What is the substituting Section? The new Section is:

> "The statistics officer or any person or agencies authorized under this Act shall, for statistical purposes, use any information furnished under section 6 in such matter as may be prescribed."

That means the existing Clause 9(1) is a mandatory provision by which this statistical information can only be used for the statistical purposes by the Ministries concerned or by the departments concerned. The Government of India is getting ample powers so as to use this information. It is because the Government of India will be making a provision. That means, rule making provision is with the Government of India so that they can use this information for some other purposes also. Kindly see, Sir, the words used are: "Any information furnished to the statistics officer or to any person or agencies authorised under this Act shall only be used for statistical purposes." So, the Government wants to dilute it. What is the purpose of it?

A new Clause has to be added that is 'the manner of use of information' under Sub-Section (1) of 'Section 9'. There also the power is vested with the

Central Government to make the rules and make the procedure by which this mandatory provision is being diluted. It means, the transparency and accountability is under question. This can be done only after the publication in the Official Gazette. That is also being amended. Here, Section 33 is being amended. By amending Section 33 of the existing Act, it need not be published in the Official Gazette. Only a pre-publication is required. It can be done even in a newspaper or in a weekly. Even if it is published on a notice board, it is okay. A conditional publication is there. So, the Official Gazette publication is being omitted.

I would like to know from the hon. Minister as to what is the purpose of avoiding the Official Gazette publication. Is it for transparency? Is it for accountability? Only putting it on the notice board is sufficient to have the publication. Regarding the other issue of Section 9(1), why is it being amended? Is it just because to give more powers to the Central Government? I have also asked clarifications about the Constitution.

With these questions, I am concluding my speech. Thank you very much, Sir.

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D.V. SADANANDA GOWDA): Hon. Deputy Chairman, Sir, as rightly stated by Premachandran ji, this Bill is introduced to fill up the legislative vacuum. The Collection of the Statistics Act, 2008, as of now, has been extended to the whole of India except the State of Jammu and Kashmir. Similarly, the Jammu and Kashmir Collection of Statistics Act, 2010, as passed by Jammu and Kashmir, applies only to the State of Jammu and Kashmir. There are certain areas which are neither covered under the Concurrent List nor under the List-I. Therefore, there is a need of an Act to cover those areas.

There is another important question raised by Shri Owaisi: – Is it not a violation of Article 370 of the Constitution? I do not want to traverse in detail as far as Article 370 of the Constitution is concerned. If there is any area which is in the larger interest of the Centre and the State and which does not affect the individual rights of the citizens, certainly, the Central Government needs to encroach upon that area and do the needful things. This is not the only legislation which has been taking place. There are other enactments like the Census Act, 1948 which has been enacted in 1959, thereby, the areas of operation of that Act have been extended to Jammu; and Kashmir and the Registration of Births and Deaths Act, 1969 has been subsequently enacted. Similarly, this is also one of the important areas where plans, programmes, developments and other things need to be taken care of. The State of Jammu and Kashmir is an integral part of our country and the developments and other things of that area need to be taken care of by the Central Government. Under such circumstances, in the larger interest of the people of Jammu and Kashmir and getting a real-time data, this has been extended to the State of Jammu and Kashmir. It will certainly not violate Article 370 of the Constitution as has been stated by my learned friend.

Sir, I will not take much of your time of time. Two or three important issues have been raised by the hon. Members. I thank all the Members who have

participated in the debate on this Bill and for giving valuable suggestions, observations and raising certain concerns.

Two important issues have been raised. One issue raised was whether all the stakeholders have been taken on board, that is, whether the consultation process was done in a proper manner. The Bill at the initial stage was put in the public domain. For three months, we received suggestions. Subsequently, it was circulated among the Ministries and other Departments. After getting suggestions, we have once again circulated it to various Ministries.

Before we decided to introduce the Bill in the House, a Cabinet Note containing the amendment proposal was sent to the Government of Jammu and Kashmir. Had we received a reply from the Jammu and Kashmir Legislature, then this would not have arisen. No reply has come from the Legislature of Jammu and Kashmir. So, we are forced to do this.

One of the important issues that have been raised is with regard to amendment to Section 9 (1), that is, whether right to privacy is protected in respect of data collection. Almost all the Members who spoke on that issue referred to Aadhaar and they said all these things. I would like to place on record that the guidelines, that is, the Fundamental Principles of Official Statistics of United Nations need to be followed as far as collection of data and other things are concerned. It is recognized that the official statistics are public goods and they must comply with certain basic principles such as professional independence, impartiality, accountability and transparency about methods of collection, compilation and dissemination of statistics. These principles are enshrined in the United Nations Fundamental Principles and after a Cabinet decision, we are following it. On that basis, we are taking up all these issues.

Another important issue that has been raised is with regard to how the secrecy will be maintained. I would like to draw the attention of the Members who took up that issue to the fact that there are stringent provisions on restriction given under the Act on data collection. In nutshell, I would like to draw the

attention of the House to Section 9 (2) (3) and (4), Section 11 and Section 14 (a) and (b). Section 9 (2) says that no person other than a person engaged in the work of data collection shall be permitted to see any information collected. Section 9 (3) says that no information collected and no answer to any question asked shall, except for the purpose of a prosecution under the Act, be separately published or disclosed without suppressing the identification of data providers. Section 9 (4) says that all statistical data published shall be arranged in such a manner so as to prevent any particulars becoming identifiable as the particulars relating to a data provider who supplied it, even through the process of elimination unless the data provider has consented to the publication in that manner. Section 10 says that Appropriate Government may disclose data in respect of which such disclosure is consented to in writing by the data provider or data is otherwise available to the public under any Act as a public document or data in the form of an index or list of the names and addresses of data providers together with the classification, if any, allotted to them and the number of persons engaged.

Sir, there is one more important Section, that is Section 11. Section 11 says that the appropriate Government may disclose individual data for *bona fide* research or statistical purposes. Section 14 (a) says that no data obtained pursuant to the Act and no copy of the data in the possession of any data provider shall be disclosed or used as an evidence in any proceedings.

Sir, so many procedures are given. The rules made under the Act also provide adequate safeguards.

18.00 hours

For example, rule 13 provides for restrictions on personal information. All this will stand. No amendment is proposed for all these sections, particularly from section 9 and also from other sections. Nobody should have any apprehension about protecting the confidentiality whether it is aadhaar card data or any other data which identify a person cannot disclose under this Act along with other data collections. So, these are the stringent provisions in the Act. For these sections,

we have not brought any amendment. So, that still stands. So, there will be confidentiality.

HON. DEPUTY SPEAKER: Now, it is six 'o' clock. If the House agrees, we will extend the time of the House till the Minister's reply and passing of the Bill are over.

SHRI K.C. VENUGOPAL (ALAPPUZHA): How much time will he take Sir?

HON. DEPUTY SPEAKER: Only two or three minutes more.

SHRI D.V. SADANANDA GOWDA: I will take five minutes.

Coming back to Shri Premachandran's statement, that is amendment to Section 9(1), use of data for statistical purposes remains intact. The only change is to make an enabling provision to lay down the manner in which it has to be exercised through rules. Only through rules, it has to be done. This being a matter of technical detail it cannot be specified in the Act. As it is a matter in technical detail, it cannot be specified in the Act. Hence, this amendment has been brought. It does not give any arbitrary power to the Government.

A fundamental question was raised as to how the public would come to know about the decision of the Government to collect any statistics. Section 3 makes it clear. Section 3 of the Act provides for notifying the decision of the Government to collect any statistics in the official gazette.

There are several suggestions given by my hon. friends. Certainly, all the suggestions are well taken. A suggestion was made to incorporate the provision that there should be a timeframe for furnishing the data or statistics and it has to be made binding on all. Fixing a timeframe is a survey specific. It is a survey specific. It cannot be fixed that this survey should be completed within such a period. It may not be possible as data may be collected from individuals or business on different subjects and situations.

Section 5 of the Act provides for specifying such details by statistical officer. Section 4 of the Act lays down that the timeframe for data collection may be specified by appropriate Government or statistical officer.

There were suggestions about NSSO's surveys also, particularly, periodicity. In particular, it was suggested that the survey on employment, unemployment may be more frequent. I would like to inform the august House that the NSSO has been conducting surveys on many subjects from time to time. Service sector is presently being surveyed by NSSO on its 74th round, that is 2016-17. Household consumer expenditure will be surveyed by NSSO on its 75th round, that is 2017-18. NSSO conducts surveys on agriculture acreage and yield in every agriculture season and provides data to the Ministry of Agriculture. Besides, it also conducts survey on situation assessment of farmers periodically. The suggestion to have more frequent data on employment and unemployment characteristic is a welcome suggestion. I am proud to inform this august House that the Government has decided to launch periodic labour survey in 2017-18 to measure the employment and unemployment characteristics at every quarter and annually. So, we will have quarterly employment data as soon as the survey methodology stabilizes. This Bill will facilitate that the Government in organizing data collection under the provisions of the principal Act throughout the country including Jammu and Kashmir. It will also strengthen data collections.

Hon. Deputy Speaker, Sir, I do not want to take much time of the House. Today, we all know that the statistical thinking has become indispensable for all efficient planning and administration. At the national level, NSSO of my ministry is responsible for the conduct of large scale sample survey in diverse fields. In States, at the apex level, the Directorate of Economics and Statistics is responsible for coordination of statistical activities in the State as well as for liaising with the Centre.

There should be close coordination between the State and the Centre. It is necessary to get the real time data. At present, except the State of Jammu and Kashmir, the principal Act is applicable to all other States in the country in the collection of statistical data. Hence, the jurisdiction of the principal Act needs to be extended to the State of Jammu and Kashmir also. The Bill will facilitate the

Government in organizing statutory data collection under the provisions of the principal Act throughout the country including the State of Jammu and Kashmir. Certainly, it will strengthen the data collection mechanism. So, I appeal to the hon. Members through you Sir, that the Bill may be considered and passed by this august House.

HON. DEPUTY SPEAKER: The question is:

> "That the Bill to amend the Collection of Statistics Act, 2008, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Amendment of Section 1

HON. DEPUTY SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No.1 to clause 2?

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, since the hon. Minister has given a convincing answer, I am not moving my amendment.

HON. DEPUTY SPEAKER: The question is:

> "That clause 2 stands part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.
Clauses 3 and 4 were added to the Bill.

Clause 5 Amendment of Section 9

HON. DEPUTY SPEAKER: Shri Rajeev Shankarrao Satav – Not present.

The question is:

> "That clause 5 stands part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY SPEAKER: The hon. Minister may now move that the Bill be passed.

SHRI D.V. SADANANDA GOWDA: Sir, I beg to move:

"That the Bill be passed."

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Wednesday, the 12th April, 2017 at 11.00 a.m.

18.07 hours

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 12, 2017/ Chaitra 22, 1939 (Saka)